



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

Revamping of Directorate General of Foreign Trade IT System

Export Promotion Capital Goods (EPCG) Scheme User Manual for Exporters

Version 4.0

<https://www.dgft.gov.in>

June 2025

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1. Introduction and Accessing DGFT Portal

This document covers the EPCG functionalities available to exporters on DGFT Website (<https://www.dgft.gov.in>).

The website is accessible over internet and compatible with latest version of most popular browsers. The recommended browser is Google Chrome / Microsoft Edge and best viewed in 1366 x 768 resolution.

Users are advised to refer to the latest help manual available under **Learn > Application Help & FAQs** in the DGFT Portal (<https://www.dgft.gov.in/CP/?opt=application-help>).

For accessing the EPCG module on the website follow below navigation:

- a) Navigate to <https://www.dgft.gov.in>
- b) Click on **Services >> EPCG** (<https://www.dgft.gov.in/CP/?opt=epcg>).

2. Helpdesk Services

In case of any concerns, you may call the DGFT Toll Free Number(s) published on DGFT website or raise a ticket post login from **Services > DGFT Helpdesk Service**.

3. Login to the Portal

To login on DGFT website, you would require working email address linked to your Importer Exporter Code (IEC).

Please refer to the help available under **Application Help & FAQs** on how to register on the website and apply for IEC / link your IEC to your logged in email address.

4. EPCG Functionalities available on DGFT Website

The following functionalities are available on EPCG website for Exporters.

#	Functionality
1.	Apply for EPCG (ANF-5A)
2.	Amendment of Fields for EPCG Authorization
3.	Invalidation / Certificate of Supplies of EPCG Authorization
4.	Clubbing of EPCG Authorization (ANF-5C)
5.	Closure of EPCG / Post Export EPCG
6.	Installation Certificate
7.	Apply for EO / Block Extension
8.	License Status at Customs
9.	Authorization Transmission Details from DGFT
10.	Manual EODC Status Update
11.	Transfer of Authorization
12.	Annual Reporting of EO Fulfilment

We will be covering the above functionalities in detail now.

4.1. Apply for EPCG (ANF-5A)

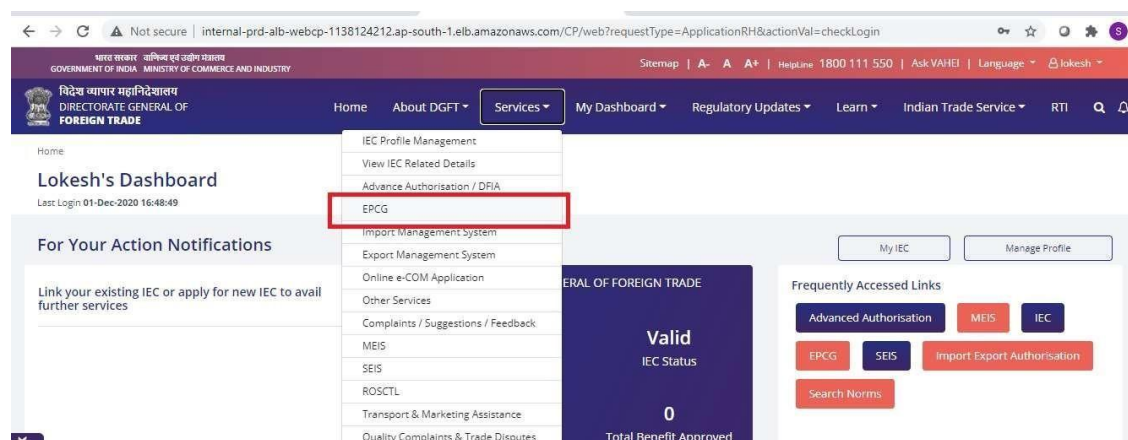
This section covers the process of applying for the EPCG file number.

Pre-conditions for applying for EPCG

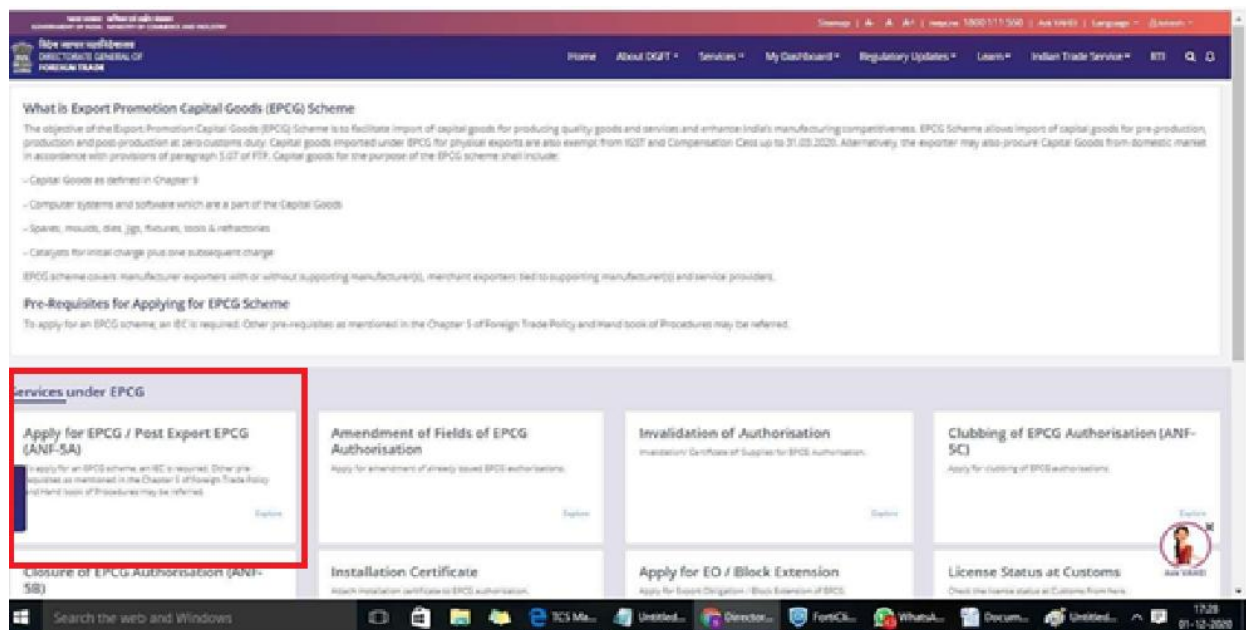
- The applicant has an 'Active' IEC and is logged into the DGFT Customer Portal.
- E-Sign and DSC are enabled for submission.
- You must be logged into the DGFT customer portal and authorized to draft and submit applications.

Steps to apply EPCG application

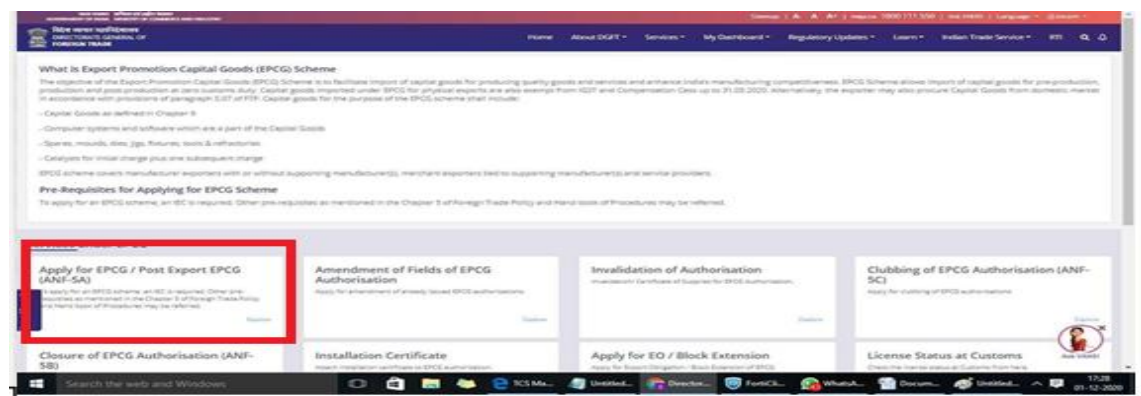
- Login to the portal with the valid credential and click on “**service**” menu and select “**EPCG**”



- Upon click “EPCG”, screen will display user to user for apply EPCG



- User select the “Apply for EPCG/Post export EPCG (ANF-5A)” by clicking the tile.



- User can apply two ways, proceed with draft application or with fresh application.
- If the user wants to proceed with the Draft application, user select the draft application number from the table and click on “Proceed with Existing application”

Apply For EPCG

Draft Application | Issuance of EPCG Authorisation/Post-Export EPCG Authorisation

Select	S. No.	Application Number	Created On	Created By	Last Updated On	Last Updated By	Action
☐	1	ARNEPCGAPPLY00126396AM21	30/11/2020 11:09		01/12/2020 16:49	lokesh.dp@gmail.com	Action +
☐	2	ARNEPCGAPPLY00126541AM21	30/11/2020 13:22		01/12/2020 00:00	lokesh.dp@gmail.com	Action +
☐	3	ARNEPCGAPPLY00126898AM21	01/12/2020 00:01		01/12/2020 14:08	lokesh.dp@gmail.com	Action +

Showing 1 to 3 of 3 entries

[Start Fresh Application](#) [Proceed With Existing Application](#)

- If the user wants to proceed with new application then click on “Start Fresh Application”

Apply For EPCG

Draft Application | Issuance of EPCG Authorisation/Post-Export EPCG Authorisation

Select	S. No.	Application Number	Created On	Created By	Last Updated On	Last Updated By	Action
☐	1	ARNEPCGAPPLY00126396AM21	30/11/2020 11:09		01/12/2020 16:49	lokesh.dp@gmail.com	Action +
☐	2	ARNEPCGAPPLY00126541AM21	30/11/2020 13:22		01/12/2020 00:00	lokesh.dp@gmail.com	Action +
☐	3	ARNEPCGAPPLY00126898AM21	01/12/2020 00:01		01/12/2020 14:08	lokesh.dp@gmail.com	Action +

Showing 1 to 3 of 3 entries

[Start Fresh Application](#) [Proceed With Existing Application](#)

- Upon click “Start fresh application” list of outstanding authorization will display. This screen is for information purposes only. User close the screen and proceed for filing the application.

Apply For EPCG

Outstanding Authorization Details

SNo.	Authorization No.	Issue Date	Authorisation Type	CIF Value (in INR)	DS Value (in INR)	EO Imposed (in INR)	% EO fulfilled - Value	EO Period Validity
No data available in table								

[Previous](#) [Next](#) [Proceed](#)

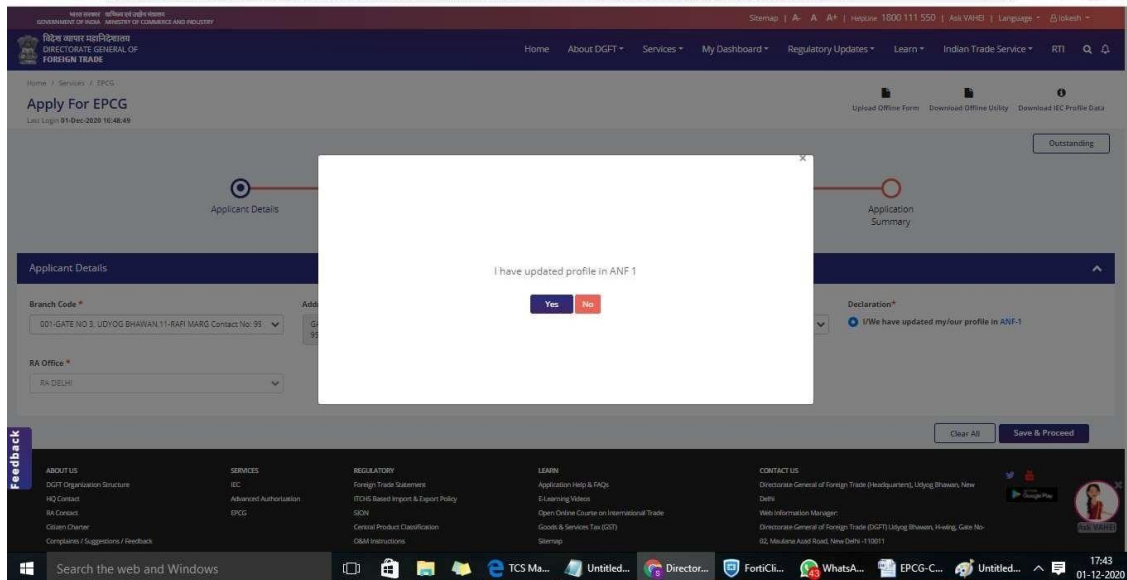
- **Applicant Details screen will display:** User update the applicant details and click on “Save and proceed”

The screenshot shows the 'Apply For EPCG' form in the DGFT portal. The 'Applicant Details' section is highlighted with a red box. The form includes fields for Branch Code, Address of the Applicant, Application for, and Declaration. The 'Applicant Details' section is currently empty, and the 'Address of the Applicant' field is auto-populated with a placeholder address.

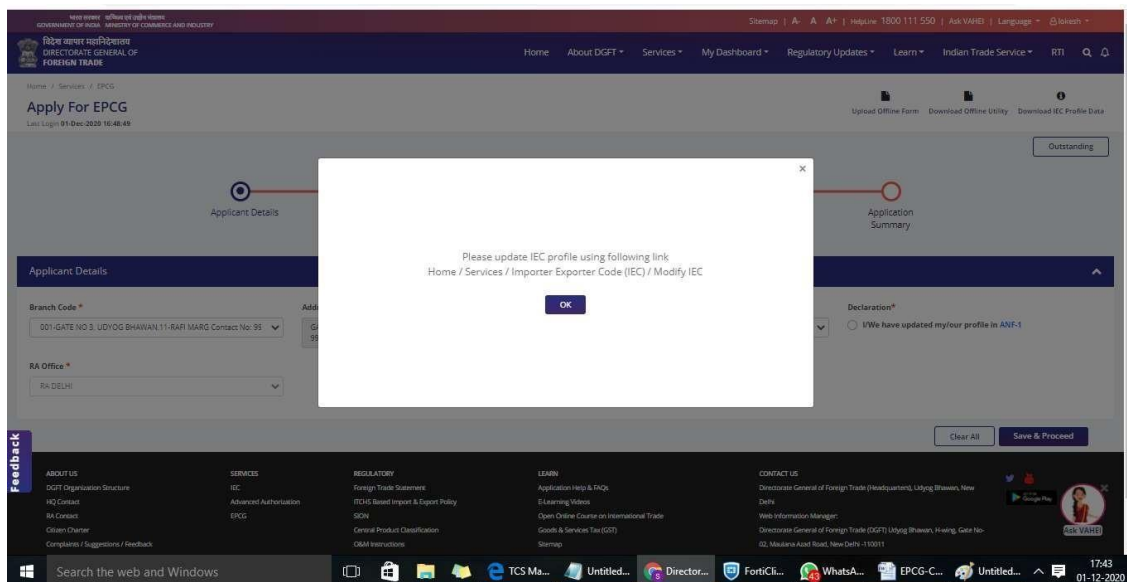
- User select the Branch code from the drop down list then address of the applicant is auto populated.

The screenshot shows the 'Apply For EPCG' form in the DGFT portal. The 'Branch Code' dropdown menu is open, showing a list of branch codes. The 'Address of the Applicant' field is auto-populated with the address corresponding to the selected branch code.

- If the user select the declaration, a dialog box is displayed for the confirmation that user has updated profile in ANF- F



- If the user selects “NO” then system display a popup that user need to update his IEC profile and the navigate in customer portal for the same.



- If selects “YES” for the confirmation on the IEC profile update, then the other section of the applicant details page are displayed.
- RA office name is auto populate based on the address of the selected branch code.
- User select the port of registration from the drop down list which shows the EDI/ NON EDI ports.

- In case user select the anything in sector classification then the justification for the sectors classification has be provided mandatory.

The screenshot displays the 'Applicant Details' section of the EPCG Exporter User Manual v4.0. The form is divided into several sections: Applicant Details, RCMC Details, and a Feedback section. The 'Applicant Details' section includes fields for Branch Code, Address of the Applicant, Application for, Declaration, RA Office, Are you a Common Service Provider?, Port of Registration, Justification for sector selection, and RCMC Details. The 'Are you a Common Service Provider?' field is highlighted with a red box.

Applicant Details

Branch Code *
001-GATE NO 3, UDYOGB BHAWAN, 11-RARI MARG Contact No: 99

Address of the Applicant *
GATE NO 3, UDYOGB BHAWAN, 11-RARI MARG Contact No: 9911229509 DELHI, DELHI, CENTRAL DELHI, 110011

Application for *
Zero duty EPCG Scheme

Declaration *
I/We have updated my/our profile in ANF-1

RA Office *
RA DELHI

Are you a Common Service Provider? *
☒ Yes ☐ No

Are proposed capital goods sought to be imported are to be used by the supporting manufacturer? *
☒ Yes ☐ No

Port of Registration (for the purpose of imports) *
Please Select

Justification for sector selection

RCMC Details

Select RCMC Number Date Issuing authority, (if applicable) Validity Upto Products for which registered

Select	RCMC Number	Date	Issuing authority, (if applicable)	Validity Upto	Products for which registered
☐	fgfhfh	15/07/2020	Agricultural and Processed Food Products Export Development Authority (APEDA)	09/07/2025	sugar

Showing 1 to 1 of 1 entries

- In case the user selects the value for “Are you a Common Service Provider” YES, Are proposed capital goods sought to be imported are to be used by the supporting manufacturer? “YES” than user has to provide details for two additional sections namely “Common service provider details” and “Supporting Manufacturer/ Factory Premises/ Project Site”

The screenshot displays the 'Applicant Details' section of the EPCG Exporter User Manual v4.0. The form is divided into several sections: Applicant Details, RCMC Details, and a Feedback section. The 'Applicant Details' section includes fields for Branch Code, Address of the Applicant, Application for, Declaration, RA Office, Are you a Common Service Provider?, Port of Registration, Justification for sector selection, and RCMC Details. The 'Are you a Common Service Provider?' field is highlighted with a red box.

Applicant Details

Branch Code *
001-GATE NO 3, UDYOGB BHAWAN, 11-RARI MARG Contact No: 99

Address of the Applicant *
GATE NO 3, UDYOGB BHAWAN, 11-RARI MARG Contact No: 9911229509 DELHI, DELHI, CENTRAL DELHI, 110011

Application for *
Zero duty EPCG Scheme

Declaration *
I/We have updated my/our profile in ANF-1

RA Office *
RA DELHI

Are you a Common Service Provider? *
☒ Yes ☐ No

Are proposed capital goods sought to be imported are to be used by the supporting manufacturer? *
☒ Yes ☐ No

Port of Registration (for the purpose of imports) *
Please Select

Justification for sector selection

RCMC Details

Select RCMC Number Date Issuing authority, (if applicable) Validity Upto Products for which registered

Select	RCMC Number	Date	Issuing authority, (if applicable)	Validity Upto	Products for which registered
☐	fgfhfh	15/07/2020	Agricultural and Processed Food Products Export Development Authority (APEDA)	09/07/2025	sugar

Showing 1 to 1 of 1 entries

GST Details

Search:

Select	Branch code	Address of the factory / premises where the items to be imported are proposed to be used	GST Number	Jurisdictional Central Excise/GST Authority/GST under whose jurisdiction the factory / premises situated.
☐	001	GATE NO 3, UDYOG BHAWAN, 11-RARI MARG Contact No: 9911229509, DELHI, DELHI, CENTRAL DELHI, 110011,		
☐	002	113, DGFT-NIC, UDOG BHAWAN, NEW DELHI, 110011,		
☐	003	C-WING, INDRAPRASTH BHAWAN, I.P. ESTATE, NEW DELHI, 110002,		
☐	004	568, NIC-DGFT, UDYOG BHAWAN, NEW DELHI, 110011,		

Showing 1 to 4 of 4 entries

Previous Next

Details of exports of same/similar product/services made in the preceding three licensing years (excluding exports which have been counted / are being counted for fulfilling specific EO in respect of EPCG Authorizations within valid EO Period)

Common Service Provider Details

Supporting Manufacturer/ Factory Premises/ Project Site

Clear All Save & Proceed

- RCMC Details:** User selects one or more RCMC details for the EPCG licenses. The list will be populated from the IEC profile of the IEC holders. Only the valid RCMC details will be show here.

RCMC Details

Search:

Select	RCMC Number	Date	Issuing authority, (if applicable)	Validity Upto	Products for which registered
☒	fgnfhnh	15/07/2020	Agricultural and Processed Food Products Export Development Authority (APEDA)	06/07/2025	sugar

Showing 1 to 1 of 1 entries

Previous Next

GST Details

Search:

Select	Branch code	Address of the factory / premises where the items to be imported are proposed to be used	GST Number	Jurisdictional Central Excise/GST Authority/GST under whose jurisdiction the factory / premises situated.
☒	001	GATE NO 3, UDYOG BHAWAN, 11-RARI MARG Contact No: 9911229509, DELHI, DELHI, CENTRAL DELHI, 110011,		
☐	002	113, DGFT-NIC, UDOG BHAWAN, NEW DELHI, 110011,		
☐	003	C-WING, INDRAPRASTH BHAWAN, I.P. ESTATE, NEW DELHI, 110002,		
☐	004	568, NIC-DGFT, UDYOG BHAWAN, NEW DELHI, 110011,		

Showing 1 to 4 of 4 entries

Previous Next

Details of exports of same/similar product/services made in the preceding three licensing years (excluding exports which have been counted / are being counted for fulfilling specific EO in respect of EPCG Authorizations within valid EO Period)

Common Service Provider Details

Feedback

Search the web and Windows

TCS Ma... Untitled... Director... FortiCR... WhatsA... EPCG-C... Untitled... 17:52 01-12-2020

- GST Details:** A GST details of the IEC holder is display from the IEC profile. User can select one/ more GST details from the list.

GST Details

Search:

Select	Branch code	1. Address of the factory / premises where the items to be imported are proposed to be used	2. GST Number	3. Jurisdictional Central Excise/GST Authority/GST under whose jurisdiction the factory / premises situated.
☐	001	GATE NO 3, UDYOG BHAWAN, 11-RAFI MARG Contact No: 9911228909, DELHI, DELHI, CENTRAL DELHI, 110011,		
☐	002	113, DGFT-NIC, UDYOG BHAWAN, NEW DELHI, 110011,		
☐	003	C-WING, INDRAPRASHT BHAWAN, L.P. ESTATE, NEW DELHI, 110002,		
☐	004	568, NIC-DGFT, UDYOG BHAWAN, NEW DELHI, 110011,		

Showing 1 to 4 of 4 entries

Previous 1 Next

Details of exports of same/similar product/services made in the preceding three licensing years (excluding exports which have been counted / are being counted for fulfilling specific EO in respect of EPCG Authorizations within valid EO Period)

Common Service Provider Details

Supporting Manufacturer/ Factory Premises/ Project Site

Clear All Save & Proceed

- Common Service provide:** User has to capture minimum 6 different details where the firm is a common service provider. AA can belong to same product category or different.
 - Product category is selected from the list of the value in the drop down.
 - Based on the selection of the product category the place of the operation drop down value is filtered. User can select any of them.
 - Name of the exporter is auto populated once the IEC of exporter is provided.
 - Address of Exporter is auto populated once the branch code is selected.

Common Service Provider Details

Issuing Authority of the Common Service Provider*

Product Category

Place of operation

Add Exporter

IEC of Exporter

Name of Exporter

Branch Code

Address of Exporter

Show 10 entries

SN	Branch Code	IEC of Exporter	Name of Exporter	Address of Exporter	Edit / Delete
No data available in table					

Previous Next

Supporting Manufacturer/ Factory Premises/ Project Site

Clear All Save & Proceed

Feedback

ABOUT US
DGFT Organisation Structure
HQ Contact
RA Contact
Client Charter
Complaints / Suggestions / Feedback

SERVICES
IEC
Advanced Authorisation
EPCG

REGULATORY
Foreign Trade Statement
FICSI Based Import & Export Policy
SCN
Central Product Classification
CBM Instructions
FT QAR Act

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Goods & Services Tax (GST)
Stamp
Map

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Search the web and Windows

18:31 01-12-2020

- **Details of exports of same/similar product/services made in the preceding three licensing years:** User update the export details made in the preceding three licensing year by click on “edit” button and update the FOB value the click on “Update”

Details of exports of same/similar product/services made in the preceding three licensing years (excluding exports which have been counted / are being counted for fulfilling specific EO in respect of EPCG Authorizations within valid EO Period)

Financial Year Total FOB Value of exports/services rendered for the same/similar product/services (INR)

Update

SNo.	Financial Year	Total FOB Value of exports/services rendered for the same/similar product/services (INR)	Edit
1	2022-23	5,75,45,47,538.00	
2	2023-24	6,463.00	
3	2024-25	0.00	

Total (INR) Average export performance (INR)

- **Supporting Manufacturer/ Factory Premises/ Project Site:** User update the details and click on “ADD” button.

Details of exports of same/similar product/services made in the preceding three licensing years (excluding exports which have been counted / are being counted for fulfilling specific EO in respect of EPCG Authorizations within valid EO Period)

Common Service Provider Details

Supporting Manufacturer/ Factory Premises/ Project Site

GSTN Registration Number¹ Name of Supporting Manufacturer² Supporting Manufacturer Address Line 1³

Supporting Manufacturer City⁴ Supporting Manufacturer Pin Code⁵ Supporting Manufacturer State⁶

Type of Unit⁷ MSME/EM/LD/IL Registration No MSME/EM/LD/IL Registration Date

Products endorsed on MSME/EM/LD/IL Registration Issuing authority, (if applicable)

Address of the Jurisdictional Central Excise/GST Authority/GST under whose jurisdiction the factory/premises situated.

Add Branch Address

Show 10 entries

SNo.	SNo. of Supporting Manufacturer	GSTN Registration Number	Name of Supporting Manufacturer	Supporting Manufacturer Address Line 1	Supporting Manufacturer City	Supporting Manufacturer State	Supporting Manufacturer Pin Code	Type of Unit	MSME/EM/LD/IL Registration No	MSME/EM/LD/IL Registration Date	Products endorsed on MSME/EM/LD/IL Registration	Issuing authority, (if applicable)	Factory Addresses	Edit / Delete
1	1	10AABCU9603R122	g/y	ffg	ff	UTTAR PRADESH	201305	Supporting Manufacturer	12345	01/12/2020	2002	bvg	View	

Add

Feedback

Search the web and Windows

Director... FortiCL... WhatsA... EPCG-C... Untitled... 19:40 01-12-2020

Export details Tab:

- User select the One/ many value for the export items present in the following lists from the drop down.

Success Message
Your Application ARNEPCGAPPLY00104281AM21 has been saved successfully

Export Details

Are the export item(s) present in the following list:

Handlooms

ITC(HS) Code/Service Code*

Search ITC Code e.g 741

Whether product to be exported is restricted for export*

☐ Yes ☒ No

Add

SNo.	SNo. Of Item	Export Type	ITC(HS) Code/Service Code	Description of the product to be exported/services to be rendered	Technical specification for product	Whether product to be exported is restricted for export	Edit / Delete
------	--------------	-------------	---------------------------	---	-------------------------------------	---	---------------

- User can capture the export details in two ways.
 - Bulk upload- User can download the template by clicking on Download sample excel. Select the same and then upload the same via bulk upload.

Success Message
Your Application ARNEPCGAPPLY00104281AM21 has been saved successfully

Export Details

Are the export item(s) present in the following list:

Handlooms

ITC(HS) Code/Service Code*

Search ITC Code e.g 741

Whether product to be exported is restricted for export*

☐ Yes ☒ No

Add

SNo.	SNo. Of Item	Export Type	ITC(HS) Code/Service Code	Description of the product to be exported/services to be rendered	Technical specification for product	Whether product to be exported is restricted for export	Edit / Delete
------	--------------	-------------	---------------------------	---	-------------------------------------	---	---------------

Success Message
Your Application ARNEPCGAPPLY00104281AM21 has been saved successfully

Export Details

Are the export item(s) present in the following list:

Handlooms

ITC(HS) Code/Service Code*

Search ITC Code e.g 741

Whether product to be exported is restricted for export*

☐ Yes ☒ No

Add

SNo.	SNo. Of Item	Export Type	ITC(HS) Code/Service Code	Description of the product to be exported/services to be rendered	Technical specification for product	Whether product to be exported is restricted for export	Edit / Delete
------	--------------	-------------	---------------------------	---	-------------------------------------	---	---------------

- Click on upload button.

Success Message
Your Application AR/NEPCGAPPLY00104281AM21 has been saved successfully

Export Details

Are the export item(s) present in the following list
Handlooms X

Add Manually **Bulk Upload** **Download Sample Excel**

ImportItemPost (1).xls **Upload**

Choose File to Upload *

Maximum 1 attachment of 5 MB allowed
Only .xls/.xlsx formats are allowed

Remove Attachment

Export Type *
☒ Export product(s) ☐ Rendering service(s)

ITC(HS) Code/Service Code *
Search ITC Code e.g 741

Description of the product to be exported/services to be rendered

- **Add Manually-** User select the export type – Export product/ rendering services.

Export Details

Are the export item(s) present in the following list
Handlooms X

Add Manually **Bulk Upload** **Download Sample Excel**

Export Type *
☒ Export product(s) ☐ Rendering service(s)

ITC(HS) Code/Service Code *
Search ITC Code e.g 741

Description of the product to be exported/services to be rendered

Technical specification for product

Whether product to be exported is restricted for export *
☐ Yes ☒ No

Add

Show 10 entries

SNo.	SNo. Of Item	Export Type	ITC(HS) Code/Service Code	Description of the product to be exported/services to be rendered	Technical specification for product	Whether product to be exported is restricted for export	Edit / Delete
1	1	Export product(s)	64039120	Leather footwear with plastic and synthetic sole	gh	No	Edit / Delete

Previous Next

Clear All **Save & Proceed**

- User the update the “Are the export item(s) present in the following list”, “Export Product/Services Group”, “Export Services” “ITC(HS) Code/Service Code” from the dropdown list and click on “Add” button. Details are added in the export details table below.

Export Details

Are the export item(s) present in the following list
Handicrafts X

Add Manually **Bulk Upload** **Download Sample Excel**

Export Type *
☒ Export product(s) ☐ Rendering service(s)

Export Product/Services Group *
Electronic Products X

Export Services
Select Some Options

ITC(HS) Code/Service Code *
Select an Option

Description of the product to be exported/services to be rendered

Technical specification for product

Whether product to be exported is restricted for export *
☐ Yes ☒ No

Add

Show 10 entries

SNo.	SNo. Of Item	Export Type	ITC(HS) Code/Service Code	Description of the product to be exported/services to be rendered	Technical specification for product	Whether product to be exported is restricted for export	Edit / Delete
1	1	Export product(s)	67041910	Hair nets	test	No	Edit / Delete

Capital goods sought to be imported Details:

- User select the currency of import from the currency list in the drop down.
- Similarly, freely convertible currency is selected from the drop down list.

Capital goods sought to be imported Details

Currency of Imports* Freely convertible currency*

Postal address of the jurisdictional Central Excise Authority in whose jurisdiction factory/premises of the applicant/supporting manufacturer where the capital goods to be imported are proposed to be installed*

Add Import Item

[Add Manually](#) [Bulk Upload](#) [Download Sample Excel](#)

ITC(HS) Code* 33012936.Tuberose concentrate; Nutmeg oil; Palmarosa oil; Patchouli oil; Pepper oil;	Description of Capital goods to be Imported Vitamins and their derivatives, unmixed -- D- or DL-Parantothenic acid (Vitamin B5) and its deri.	Technical Specification of Capital goods to be Imported* ngh
Nature of Capital Goods sought to be imported* Capital Goods	Quantity of Import* 500	Unit of measure* INCHES (INQ)
Primary use of Capital Goods sought to be imported* Production activity	Whether Capital goods is restricted for import* ☐ Yes ☒ No	Country Of Origin* AUSTRALIA
CIF value of imports/deemed imports (INR)* 52000	Duty saved amount (INR)* 7500	Total effective Customs duty on items to be imported (in %)* 14.423076923076922

Add

- User update the “Postal address of the jurisdictional Central Excise Authority in whose jurisdiction factory/premises of the applicant/supporting manufacturer where the capital goods to be imported are proposed to be installed”
- User update the following details and click on “ADD” button. Data will display in the table.
 - ITC(HS) Code*- select from the list
 - Description of Capital goods to be Imported- auto update
 - Unit of measure*- select from the drop down list
 - Primary use of Capital Goods sought to be imported*- select from the drop down list
 - Whether Capital goods is restricted for import*- select YES/ NO
 - Country Of Origin*- select from the drop down list
 - CIF value of imports/deemed imports (INR)*- update the value
 - Duty saved amount (INR)*- update the value
 - Total effective Customs duty on items to be imported (in %)*- auto populate
- Bulk upload- User can download the template excel, capture all the details of the import item then upload the same. Deatsil will be added in the import table below.

Indigenous Details:

- In case importer/ exporter select “YES” for do you want to add invalidation request option then user has to update the indigenous item details.
- User select the item serial number of the import item. Based on the ITCHS code description and UOM auto populate.
- User declare the quantity to be invalidated which should be lesser than the qty. to be imported.

Success Message
Your Application ARNEPCGAPPLY00104281AM21 has been saved successfully.

Capital goods sought to be imported Details

Indigenous Details

Do you want to add invalidation request?
☒ Yes ☐ No
☒ I agree that the Capital Goods to be imported are not present in [Appendix 5F](#) (as amended).

Add Indigenous Item Details

SNo. Of Item *	ITC (HS) Code *	Description of Capital goods to be Imported
1	74199990	Other articles of copper
Please Select		
2		
100.0	Quantity to be Invalidated*	Unit of measure*
		NUMBERS (NOS)
CFI value of Imports invalidated (INR)*	Notional duty saved value(INR)*	

- Once all the details are capture, user click on “Add” button, upon add item details are added in the table.

Indigenous Details

Do you want to add invalidation request?
☒ Yes ☐ No
☒ I agree that the Capital Goods to be imported are not present in [Appendix 5F](#) (as amended).

Add Indigenous Item Details

SNo. Of Item *	ITC (HS) Code *	Description of Capital goods to be Imported
1	74199990	Other articles of copper
Quantity applied for	Quantity to be Invalidated*	Unit of measure*
100.0	10	NUMBERS (NOS)
CFI value of Imports invalidated (INR)*	Notional duty saved value(INR)*	
10	100	

how 10 entries

SNo.	SNo. Of Item	ITC (HS) Code	Description of Capital goods to be Imported	Quantity to be Invalidated	Unit of measure	CFI value of Imports invalidated (INR)	Notional duty saved value(INR)	Edit / Delete
No data available in table								

Ask VAHEI

- User provide the details for the indigenous supplier details and click on “ADD” button, the supplier details will populate in the table below.

Add Indigenous Details

IEC of Supplier*	Name of the Supplier Firm*	Branch Code
		Select branch code
Address of the Supplier *	Supplier Letter Type*	Jurisdictional DGFT RA/SEZ of the Supplier *
	Please Select:	

Clear Add

SNo.	IEC of Supplier	Name of the Supplier Firm	Branch Code	Address of the Supplier	Jurisdictional DGFT RA/SEZ of the Supplier	Supplier Letter Type	VIEW	Edit / Delete
1	AAPFG9275K	GOODMAN GLOBUS	000 - PLOT NO 125 PHASE IV KUNDLI SECTOR 57, HSIDC SONIPAT	PLOT NO 125 PHASE IV KUNDLI SECTOR 57, HSIDC SONIPAT	Directorate General of Foreign Trade, Delhi	Invalidation Letter	VIEW	✎ ✕

Total CFI value of Imports invalidated (INR)	Total CFI value of Imports invalidated (in US\$)	Total CFI value of Imports invalidated (in currency of imports)
1,040.00	12.50	3.75
Total CFI value of Imports invalidated (in FCC)	Total Notional Duty Saved Value (INR)	Total exemption (EST duty in notional value)
45.02	150.00	0.00
Total exemption (Basic custom duty in notional value)		
0.00		

Bank guarantee details: For Indigenous details user has to mandatory provide the bank guarantee details.

- User click on Add bank guarantee details button

Capital goods sought to be imported Details

Indigenous Details

Bank Guarantee Details

1. Please add BG/LUT details in the repository section before attaching to the application.
 2. To add BG/LUT details in the repository please follow the given path: My Dashboard>> Repositories>>BG/LUT repository Or:
 3. After adding BG/LUT details please search and attach in the application.
 4. Submit the physical copy of the BG/LUT to the RA office at the earliest for processing of the application.

Show 10 entries

Type of Guarantee	Unique Document ID	Start Date	End Date	Bank IFSC Code	Bank Details	Value (In INR)	Status	Delete
No data available in table								

Previous Next

Clear All Save & Proceed

- Bank guarantee details screen is displayed, user can search the bank guarantee details present in the repository.

Bank Guarantee Details

Type of Guarantee: Please Select

Enter Unique Document ID

Start Date:

End Date:

Bank IFSC Code:

Bank Details:

Value (In INR):

Issued By:

Status: Please Select

Reset Search

Show 10 entries

Select	Type of Guarantee	Unique Document ID	Start Date	End Date	Bank IFSC Code	Bank Details	Value (In INR)	Status	Issued By	Utilisation Status
☐	Bank Guarantee	12132	01/11/2020	30/11/2020	SBIN09999999			Active		Utilised
☐	Letter of Undertaking	121321	01/11/2020	30/11/2020	SBIN09999999			Active		Utilised
☐	Bank Guarantee	33	09/11/2020	14/11/2020	SBIN09999999			Active		Not Utilised
☐	Corporate Undertaking	1232145	01/11/2020	30/11/2020	SBIN09999999			Active		Not Utilised

Previous Next

Clear All Save & Proceed

- User select the required bank guarantee and click on “ADD” button.

Bank Guarantee Details

Type of Guarantee: Please Select

Enter Unique Document ID

Start Date:

End Date:

Bank IFSC Code:

Bank Details:

Value (In INR):

Issued By:

Status: Please Select

Reset Search

Show 10 entries

Select	Type of Guarantee	Unique Document ID	Start Date	End Date	Bank IFSC Code	Bank Details	Value (In INR)	Status	Issued By	Utilisation Status
☐	Bank Guarantee	12132	01/11/2020	30/11/2020	SBIN09999999			Active		Utilised
☐	Letter of Undertaking	121321	01/11/2020	30/11/2020	SBIN09999999			Active		Utilised
☒	Bank Guarantee	33	09/11/2020	14/11/2020	SBIN09999999			Active		Not Utilised
☐	Corporate Undertaking	1232145	01/11/2020	30/11/2020	SBIN09999999			Active		Not Utilised
☐	Bank Guarantee	211	01/11/2020	30/11/2020	SBIN09999999	1213312		Active	RA DELHI	Not Utilised

Showing 1 to 5 of 5 entries

Previous Next

Add

- Bank Guarantee is added and displayed in the grid. User click on save & proceed button.

1. Please add BGLUT details in the repository section before attaching to the application.
 2. To add BGLUT details in the repository please follow the given path: My Dashboard>> Repositories>>BGLUT repository Or
 3. After adding BGLUT details please search and attach in the application.
 4. Submit the physical copy of the BGLUT to the RA office at the earliest for processing of the application.

Show 10 entries

Type of Guarantee	Unique Document ID	Start Date	End Date	Bank IFSC Code	Bank Details	Value (In INR)	Status	Delete
Bank Guarantee	33	09/11/2020	14/11/2020	SBIN0999999	-	-	Active	

Previous 1 Next

Clear All Save & Proceed

Export Obligation imposed:

- Export obligation tab automatically update on the basis of data provided by the user. This is for the information purpose of the user.

Applicant Details Export Details Capital goods sought to be imported Details **Export Obligation Imposed** Attachments Declaration Application Summary

Success Message
 Your Application ARNEPCGAPPLY00185818AM23 has been saved successfully

Export Obligation Imposed

Show 10 entries

Total duty saved/duty paid (INR)	Specific Export Obligation to be imposed (First Block)		Specific Export Obligation to be imposed (second Block)		Specific Export Obligation to be imposed (over all)		Specific Export Obligation to be imposed Without exemption (if disallowed)		Average Export Obligation to be imposed (INR)
	INR	USD	INR	USD	INR	USD	INR	USD	
5,999.00	17,997.00	179.97	17,997.00	179.97	35,994.00	359.94	35,994.00	359.94	1,91,81,84,667.00

Previous 1 Next

Attachment screen:

- Attachment screen has two section 1. Attachment 2. CA/CE details.
- Attachment – User provide the necessary attachment and upload the data.

Attachment

Attachment Type: Please select

Remark:

Click or Drag and Drop file to upload

Uploaded Size : 0.00 MB

Note: Maximum 5 Attachment of 5 MB Allowed (Only pdf,jpg are allowed)

[Upload Attachments](#)

Uploaded Document List

Show 10 entries

Attachment Type	Remark	View/Add More Attachments	Delete
Epcg Appendix 5A		view	Delete

Previous 1 Next

- CA/CE details- User click on CA/CE details button.

CA/CE Details

1. Applicant can either apply for or attach an approved scanned copy of the CA/CE certificate in the CA/CE repository.
 2. To add CA/CE details in the repository please follow the given path: My Dashboard>> Repositories >>CA/CE repository Or
 3. After adding CA/CE details it should be approved by CA/CE In-charge of an online application.
 4. Once approved by CA/CE, applicant can search and attach in the application.

[Add CA/CE Detail](#)

Show 10 entries

Sl.No.	Application Number	CA/CE Membership Number	Appendix Type	View	Delete
No data available in table					

Showing 0 to 0 of 0 entries

Previous Next

- Appendix list uploaded in the CA/CE repository by the user displayed.

CA/CE Details

1. Applicant can either apply for or attach an approved scanned copy of the CA/CE certificate in the CA/CE repository.
 2. To add CA/CE details in the repository please follow the given path: My Dashboard>> Repositories >>CA/CE repository Or
 3. After adding CA/CE details it should be approved by CA/CE In-charge of an online application.
 4. Once approved by CA/CE, applicant can search and attach in the application.

[Add CA/CE Detail](#)

Show 10 entries

Sl.No.	Application No.	IEC Number	Licence Number	CA/CE Membership Number	Status	View
No data available in table						

Showing 0 to 0 of 0 entries

Previous Next

Appendix List

Select Appendix: Please Select

Enter CA / CE Registration / Membership No.

[Search Appendix](#)

Show 10 entries

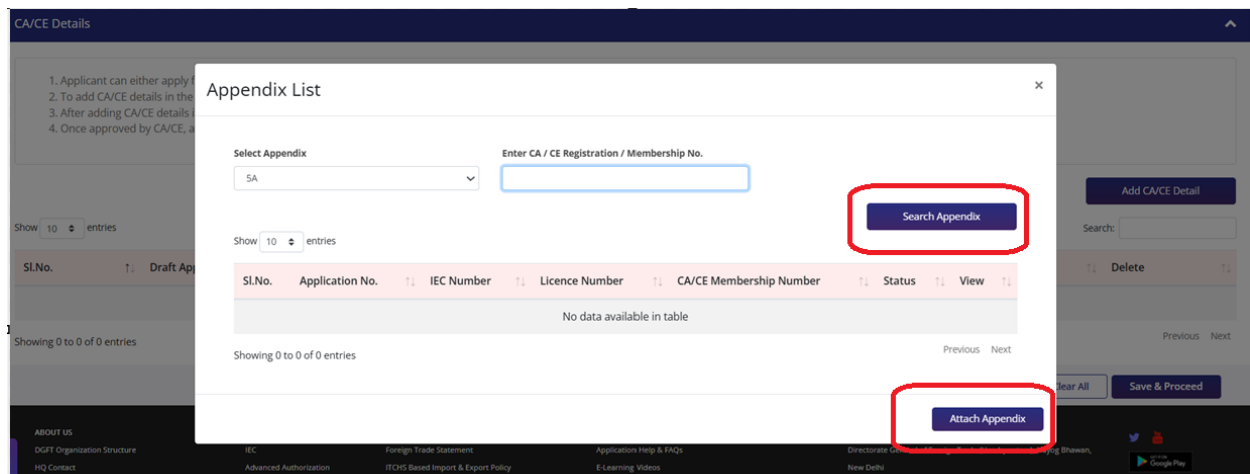
Sl.No.	Application No.	IEC Number	Licence Number	CA/CE Membership Number	Status	View
No data available in table						

Showing 0 to 0 of 0 entries

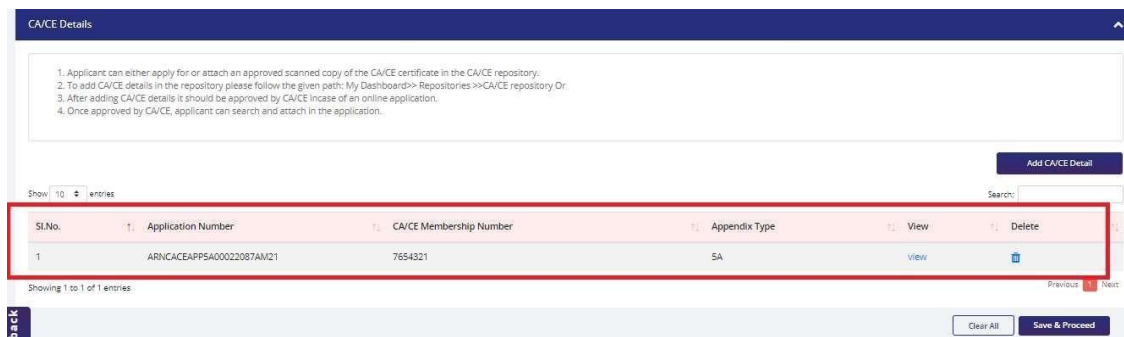
Previous Next

[Attach Appendix](#)

- User select the one/ more appendixes from the list and click on attached appendix.

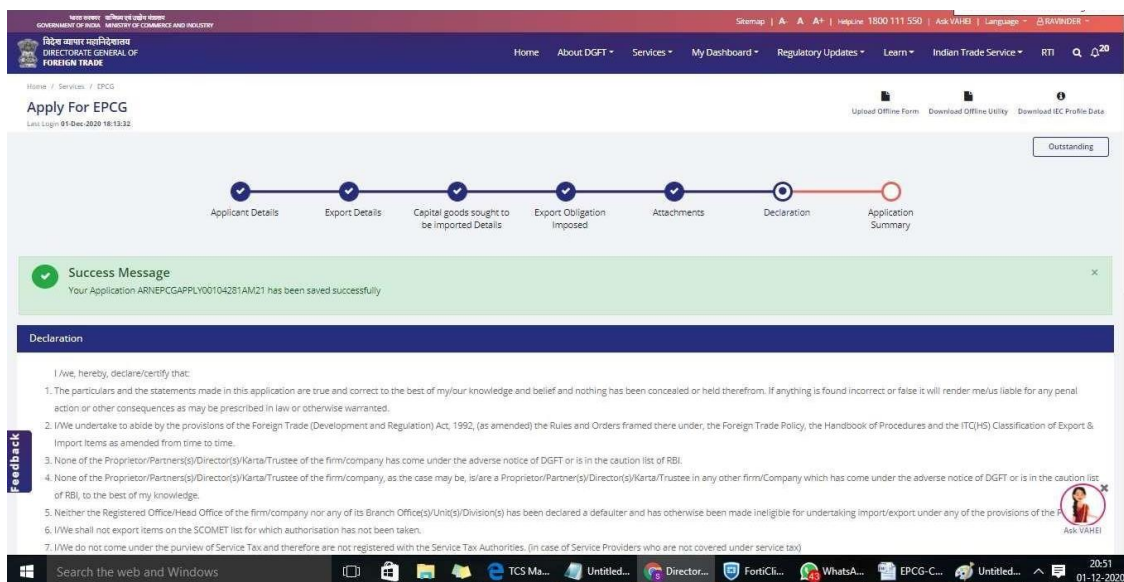


- Appendix is added into the grid.



Declaration Tab:

- All the declaration points show to the user.



- User select the check box, the user details are populated below the declaration. User click on save and next to move to next page.

☒ Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* Date*

User Details
(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name Designation
 Email Mobile
 Office Address
 Residential Address

Application summary page:

- User can print the summary in PDF format by clicking on the “Print summary” button.

Home / Services / EPCG

Apply For EPCG
Last Login 23-Oct-2025 11:32:00 | Password Expires on 12-Oct-2023

Outstanding

Applicant Details Export Details Capital goods sought to be imported Details Export Obligation Imposed Attachments Declaration Application Summary

Export Details

Success Message
Your Application ARNEPCGAPPLY00185818AM23 has been saved successfully

Applicant Details

- Sample – print summary PDF

ANF- 5A
(Application Form for Issuance of EPCG /Post Export EPCG Authorization)

ASHU				
1. Applicant Details				
Branch Code	000-D 30,SECTOR 2,NOIDA,UTTAR PRADESH,(GAUTAM BUDDHA NAGAR,201301)-	Address of the Applicant	D 30,SECTOR 2,NOIDA,UTTAR PRADESH,(GAUTAM BUDDHA NAGAR,201301)-	
Application for	0 Percentage EPCG POST EXPORT(NOT FOR IMPORT)	Declaration	✓I/We have updated my/our profile in ANF-1	
Are you a Common Service Provider?	Yes	Are you a Common Service Provider?	Yes	
Port of Registration (for the purpose of imports)	ACC COMBATORE CIVIL AERODROME COMBATORE - 04(INCJB4)	Se	Agriculture	
Justification for sector selection		sd		
2. RCMC Details				
SNo.	RCMC Number	Date	Issuing authority, (if applicable)	Validity Up to
Products for which registered				

- In the application summary page user digitally sign the application using the DSC or Aadhar.

exported or service rendered.

I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Product(s) within a period of three years from the date of issue of EPCG Authorization failing which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.

J. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/ undertaking details.

Place : DELHI Date : 01/12/2020

Name : RAVINDER DHAWAN Designation : SARDAR Email : [REDACTED] Mobile : [REDACTED]

Office Address : [REDACTED]

Residential Address : DELHI SOUTH DELHI, DELHI, 110049

Amount to be Paid : INR 500.00

Sign

- After sign user click on the payment for EPCG application.

F. I/We shall not export items on the SCOMET list for which authorisation has not been taken.

G. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (In case of Service Providers who are not covered under service tax)

H. In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved [together with applicable interest] on such imported goods which are found having no relation with product exported or service rendered.

I. I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Product(s) within a period of three years from the date of issue of EPCG Authorization failing which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.

J. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/ undertaking details.

Place : DELHI Date : 01/12/2020

Name : RAVINDER DHAWAN Designation : SARDAR Email : [REDACTED] Mobile : [REDACTED]

Office Address : [REDACTED]

Residential Address : DELHI SOUTH DELHI, DELHI, 110049

Amount to be Paid : INR 500.00

Payment For EPCG

- Payment details screen will displayed to the user where the applicant details, service description, and fee amount is displayed.

भारत सरकार
DIRECTORATE GENERAL OF
FOREIGN TRADE

Home About DGFT Services My Dashboard Regulatory Updates Learn Indian Trade Service RTI

Payment Details

! Payments made from corporate accounts require additional approval from Bank portal. It may take 1 - 7 days to reflect in the system based on when approval is given from the checker account.

Applicant Name: RAVINDER DHAWAN Applicant Email: SAA.DELHI2010@GMAIL.COM Applicant Address: D 30SECTOR 2NOIDA,201301

Application Type: Export Promotion Capital Goods (EPCG) Service Type: Apply for Epcg Application Number: ARHEPCGAPPLY00104281AM21

Service Description	Fees Amount (₹)
Apply for Epcg	500.0

Have you already paid in Miscellaneous Payment System (eMPS) / Legacy Draft Application? ☐ Yes ☒ No

Submit

- In case user select yes for the payment made in legacy system then user has to provide the details of any such payment.

Application Type: Export Promotion Capital Goods (EPCG) Service Type: Apply for Epcg Application Number: ARN:EPCGAPL100104281AM21

Service Description: Apply for Epcg Fees Amount (₹): 500.0

Have you already paid in Miscellaneous Payment System (eMPS) / Legacy Draft Application? ☒ Yes ☐ No

Important Note:

1. Please note, payments in new system are to be done online as part of the process only.
2. In case you have already paid in the Miscellaneous Payment System (eMPS) earlier / before the new system roll out, you are required to provide the details below for verification.
3. One transaction ref. no. / ECOM Num. can be used only once.
4. You may be required to pay the applicable fee in future in case required by DGFT in such cases based on the validation.

Transaction Ref. No. Transaction Date ECOM Number

Transaction Amount

SNo.	Transaction Ref. No.	Transaction Date	ECOM Number	Transaction Amount	RA Office	PAN	Name	Status	Scheme	Subject	Delete
No data available in table											

- User click on submit button.

Service Description: Apply for Epcg Fees Amount (₹): 500.0

Have you already paid in Miscellaneous Payment System (eMPS) / Legacy Draft Application? ☒ Yes ☐ No

Important Note:

1. Please note, payments in new system are to be done online as part of the process only.
2. In case you have already paid in the Miscellaneous Payment System (eMPS) earlier / before the new system roll out, you are required to provide the details below for verification.
3. One transaction ref. no. / ECOM Num. can be used only once.
4. You may be required to pay the applicable fee in future in case required by DGFT in such cases based on the validation.

Transaction Ref. No. Transaction Date ECOM Number

Transaction Amount

SNo.	Transaction Ref. No.	Transaction Date	ECOM Number	Transaction Amount	RA Office	PAN	Name	Status	Scheme	Subject	Delete
No data available in table											

- User click on submit button.

The screenshot shows the 'Ravinder's Dashboard' on the DGFT website. The 'Payment Response' section displays the following details:

Payment Transaction ID	297096	Applicant Name	RAVINDER	Service Type	Apply for EoG
Response:	Success				

Buttons for 'Submit' and 'Cancel' are visible. The dashboard also includes a footer with navigation links, contact information, and a feedback button.

- On Successful payment a payment receipts is generated.

The screenshot shows the 'E-PAYMENT RECEIPT' generated by the DGFT. It includes the following details:

E-PAYMENT RECEIPT	
IEC	
File Number	
Date of Submission	
IP Address	
Firm Name	
Service Availied	
Mode of Signature	
PAYMENT DETAILS	
Transaction Id	297096
Total Fee Amount (in null)	500.00
Date of Submission	2020-12-01 09:25:37
Mode of Payment	Bharatkiosh
Transaction Status	SUCCESS
Transaction Complete Date	2020-12-01 09:25:37

A 'Print Receipt' button is located at the top right of the receipt area.

- User can download the payment receipts in PDF format using the download receipts button.

E-PAYMENT RECEIPT	
IEC	
File Number	
Date of Submission	
IP Address	
Firm Name	
Firm Address	
Service Availled	
Mode of Signature	
PAYMENT DETAILS	
Transaction Id	297096
Total Fee Amount (in null)	500.00
Date of Submission	2020-12-01 09:25:37
Mode of Payment	Bharatkosh
Transaction Status	SUCCESS
Transaction Complete Date	2020-12-01 09:25:37

OK Download Receipt

- In clicking ok an acknowledgement message with file number will be displayed.

IEC	
File Number	
Date of Submission	
IP Address	
Firm Name	
Firm Address	
Service Availled	
Mode of Signature	
Transaction Id	
Total Fee Amount	
Date of Submission	
Mode of Payment	
Transaction Status	
Transaction Compl	

Your application for Apply for Epcg with file number DELCOMMSUB00015900AM21 has been successfully submitted to DGFT for further processing.

OK

Download Receipt

4.2 Amendment of Fields for EPCG Authorization

- User Navigates to services >> EPCG>> Amendment of field of EPCG authorization.

Services under EPCG

Apply for EPCG / Post Export EPCG (ANF-5A) To apply for an EPCG scheme, an IEC is required. Other pre-requisites as mentioned in the Chapter 5 of Foreign Trade Policy and Hand book of Procedures may be referred. Explore	Amendment of Fields of EPCG Authorisation Apply for amendment of already issued EPCG authorisations. Explore	Invalidation/Certificate of Supplies of EPCG Authorisation Invalidation/ Certificate of Supplies of EPCG Authorisation. Explore	Clubbing of EPCG Authorisation (ANF-5C) Apply for clubbing of EPCG authorisations. Explore
Closure of EPCG/Issuance of Post Export Scrip Apply for closure of EPCG Authorisations. Explore	Installation Certificate Attach installation certificate to EPCG authorisation. Explore	Apply for EO / Block Extension Apply for Export Obligation / Block Extension of EPCG authorisations. Explore	License Status at Customs Check the license status at Customs from here. Explore

Applicant Details

Ask VAHEI

- Upon click on “Amendment of field of EPCG authorization” screen will display to the user.

Draft Application | Amendments to EPCG Authorisation

show 10 entries

Search:

Select	S. No.	Draft Number	Created On	Created By	Last Updated On	Last Updated By	Action
☐	1	ARNEPCGAMEND00133077AM21	01/12/2020 14:22		09/08/2023 15:34		Action
☐	2	ARNEPCGAMEND01056488AM21	04/02/2021 16:40		05/02/2021 11:56		Action
☐	3	ARNEPCGAMEND01177556AM21	15/02/2021 12:50		20/08/2021 11:37		Action
☐	4	ARNEPCGAMEND01179957AM21	15/02/2021 15:00		28/05/2025 15:49		Action
☐	5	ARNEPCGAMEND01369108AM22	28/06/2021 15:40		28/06/2021 18:06		Action
☐	6	ARNEPCGAMEND01371915AM22	28/06/2021 17:58		19/07/2021 19:54		Action
☐	7	ARNEPCGAMEND01815120AM22	03/08/2021 17:53		21/05/2025 11:42		Action
☐	8	ARNEPCGAMEND01815129AM22	04/08/2021 10:29		03/09/2021 22:32		Action
☐	9	ARNEPCGAMEND01815159AM22	04/08/2021 18:29		05/04/2023 11:03		Action
☐	10	ARNEPCGAMEND01815193AM22	05/08/2021 12:43		03/09/2025 11:53		Action

Showing 1 to 10 of 52 entries

Start Fresh Application

Proceed With Existing Application

Previous 1 2

- User can proceed for filing the amendment application either through draft application or start fresh application.
- Upon click the start fresh application, list of EPCG authorization valid for Amendment will show.
- User select the authorization number and click on “Save and proceed”

EPCG Authorizations valid for Amendment				
Note: Para 5.16(a) of HBP 2015-20: If authorisation issued has been utilised for import of goods:- (a) in excess of duty saved amount indicated on the authorisation by not more than 10%, the authorisation shall be deemed to have been enhanced by that proportion. Customs shall automatically allow clearance of such goods without endorsement by RA concerned. The authorisation holder shall furnish additional fee to cover excess imports effected, in terms of duty saved amount, to RA concerned, within one month of excess imports taking place. Export obligation shall automatically stand enhanced proportionately. RA concerned may also accept the additional fee to cover the excess imports effected, in terms of duty saved amount, if the same is furnished beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorisation.				
Show 10 entries		Search:		
Select	File Number from which Authorization is issued	Authorization Type	EPCG Authorization Number	EPCG Authorization Date
☐	03EAEP00445AM26	Zero duty EPCG Scheme	0131004697	03/06/2025

Authorization details screen displayed

- Authorization validity date is shown in a tabular structure basically the initial and revised one (if any). This screen is non editable only for information purpose. User click on “Save and proceed”.
- The next tab is Import & Export details

Progress bar: EPCG Authorisations for Amendment (checked), Authorisation Details (active), Import And Export Details, Revised Export Obligation Imposed, Attachment, Declaration, Application Summary.

Success Message
Your Application [redacted] has been saved successfully

Authorization Details

EPCG Authorization Number: 0331022920
Date of Issuance of Authorization: 19/04/2023
Custom Notification Number: 26/2023

Authorisation Validity dates

	Initial	Revised
Import Validity	19/04/2025	19/04/2025
Export Obligation Period	First Block: 19/04/2027 Second Block: 19/04/2029	19/04/2027 19/04/2029

Feedback button on the left.

Import and Export details Tab

Progress bar: EPCG Authorisations for Amendment (checked), Authorisation Details (checked), Import And Export Details (active), Revised Export Obligation Imposed, Attachment, Declaration, Application Summary.

Success Message
Your Application [redacted] has been saved successfully

Details of exports of same/similar product/services made in the preceding three licensing years (excluding exports which have been counted / are being counted for fulfilling specific EO in respect of EPCG Authorizations within valid EO Period)

Amendment Import Item

ITC(HS) Code: Search ITC Code e.g 741

Description of Capital goods to be Imported *

Technical Specification of Capital goods to be Imported

Nature of Capital Goods sought to be imported: Capital Goods

Quantity of Import

Unit of measure: Please Select

Primary use of Capital Goods sought to be imported: Production activity

Whether Capital goods is restricted for import: ☐ Yes ☐ No

Country Of Origin *: Please Select

CI/ value of imports/deemed imports (INR)

Duty saved amount (INR)

Total effective Customs duty on items to be imported (in %)

Add button

Feedback button on the left.

- User can edit the details of exiting import item by clicking on edit item. On edit the details of the item will be populated in the details section. User can modify the editable parameter and click on update button.

3. You may reduce the Quantity, CIF & DS of the item to 0 if it is no longer required.
4. You may add any new items if required only if the input validity i.e. 24 months has not elapsed from date of issuance of the authorisation.

Show 10 entries

SNo.	SNo. Of Item	ITC(HS) Code	Description of Capital goods to be imported	Technical Specification of Capital goods to be imported	Nature of Capital Goods sought to be imported	Quantity as per authorization	Quantity to be imported	Quantity Invalidated	Quantity already imported	Unit of measure	Primary use of Capital Goods sought to be imported	Whether Capital goods is restricted for import	Details of Duty			Country Of Origin	Edit
													Total effective Customs duty on items to be imported (in %)	CIF value of imports/deemed imports (INR)	Duty saved amount (INR)		
1	1	89079000	Other	Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40, 59, 68 to 85, 90)	Spares	1,000.00	1,000.00	0.00	0.00	NUMBERS (NOS)	Pre-production activity	No	30.98	14,06,16,000.00	4,35,62,837.00	ALL GCA COUNTRIES	
2	2	89079000	Other	Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40, 59, 68 to 85, 90)	Spares	200.00	200.00	0.00	0.00	SETS (SET)	Pre-production activity	No	30.98	1,00,44,000.00	31,11,632.00	ALL GCA COUNTRIES	

Amendment Import Item

ITC(HS) Code 89079000	Description of Capital goods to be imported * Other	Technical Specification of Capital goods to be imported Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40
Nature of Capital Goods sought to be imported Spares	Quantity of Import 1000	Unit of measure METER (MTR)
Primary use of Capital Goods sought to be imported Pre-production activity	Whether Capital goods is restricted for import ☐ Yes ☒ No	Country Of Origin * ALL GCA COUNTRIES
CIF value of imports/deemed imports (INR) 5022000	Duty saved amount (INR) 100000	Total effective Customs duty on items to be imported (in %) 30.980007964954204
		Update

- User can also add new item.

Amendment Import Item

ITC(HS) Code 90089000.Parts and accessories	Description of Capital goods to be imported * Parts and accessories	Technical Specification of Capital goods to be imported asdj
Nature of Capital Goods sought to be imported Capital Goods	Quantity of Import 500	Unit of measure DOZEN (DOZ)
Primary use of Capital Goods sought to be imported Production activity	Whether Capital goods is restricted for import ☐ Yes ☒ No	Country Of Origin * AUSTRIA
CIF value of imports/deemed imports (INR) 540000	Duty saved amount (INR) 54000	Total effective Customs duty on items to be imported (in %) 10
		Add

- New item will added in the table.

Show 10  entries

SNo.	SNo. Of Item	ITC(HS) Code	Description of Capital goods to be imported	Technical Specification of Capital goods to be imported	Nature of Capital Goods sought to be imported	Quantity as per authorization	Quantity to be imported 0	Quantity invalidated	Quantity already imported	Unit of measure	Primary use of Capital Goods sought to be imported	Whether Capital goods is restricted for import	Notional Duty(INR)	Details Of Duty				Country Of Origin	Edit
														Total effective Customs duty on items to be imported (in %)	CIF value of imports/deemed imports (INR)	Duty saved amount (INR)			
1	1	89079000	Other	Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40, 59, 68 to 85, 90)	Spares	1,000.00	1,000.00	0.00	0.00	NUMBERS (NOS)	Pre-production activity	No	0.00	30.98	14,06,16,000.00	4,35,62,837.00	ALL GCA COUNTRIES		
2	2	89079000	Other	Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40, 59, 68 to 85, 90)	Spares	200.00	200.00	0.00	0.00	SETS (SET)	Pre-production activity	No	0.00	30.98	1,00,44,000.00	31,11,632.00	ALL GCA COUNTRIES		
3	3	89079000	Other	Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40, 59, 68 to 85, 90)	Spares	1,000.00	1,000.00	0.00	0.00	METER (MTR)	Pre-production activity	No	0.00	30.98	50,22,000.00	15,55,816.00	ALL GCA COUNTRIES		
4	4	90089000	Parts and accessories	asdj	Capital Goods	500.00	500.00	0.00	0.00	DOZEN (DOZ)	Production activity	No	-	10.00	5,40,000.00	54,000.00	AUSTRIA	 	

PreviousNext

- The revised Total CIF value and duty save value will be updated in the section below.

Indigenous Details

Show 10 entries

SNo.	SNo. Of Item	ITC (HS) Code	Description of Capital goods to be imported	Quantity to be invalidated	Unit of measure	CIF value of Imports invalidated (INR)	Notional duty saved value(INR)
No data available in table							

Previous Next

SNo.	IEC of Supplier	Name of the Supplier Firm	Branch Code	Address of the Supplier	Jurisdictional DGFT RA/SEZ of the Supplier	Supplier Letter Type	VIEW	Request Type	Date of Issuance	File No
No data available in table										

Total CIF value of imports applied for (INR)
15,62,22,000.00

Total CIF value of imports applied for (in US \$)
18,85,600.48

Total CIF value of imports applied for (in currency of imports)
18,85,600.48

Total CIF value of imports applied for (in FCC)
18,85,600.48

Total Duty Saved Amount (INR)
4,82,84,285.00

Total Notional Value(INR)
0.00

Total Duty Saved after invalidation(INR)
4,82,84,285.00

Do you want add a request for shifting of Capital Goods? *

Select

Details of export item- User can either edit the exiting export item or can add the new export item.

Details of Export Items

Export Product/Services Group*
Electronic Products X

Export Type*
☒ Export product(s) ☐ Rendering service(s)

ITC(HS) Code/Service Code*
54074220.Nylon georgette

Description of the product to be exported/services to be rendered
Purified Terephthalic Acid (PTA)

Technical specification for product*
Purified Terephthalic Acid (PTA)

Whether product to be exported is restricted for export*
☐ Yes ☒ No

Update

Note:
 1. If the item is already exported, you cannot modify any field.
 2. If the item is not exported, you can modify all details for the respective item & add a new item.

Show 10 entries

SNo.	SNo. Of Item	Export Type	ITC(HS) Code/Service Code	Technical specification for product	Description of the product to be exported/services to be rendered	Whether product to be exported is restricted for export	Edit
1	1	Export product(s)	29173600	Purified Terephthalic Acid (PTA)	Purified Terephthalic Acid (PTA)	No	
2	2	Export product(s)	39076190	Polyethylene Terephthalate - Polyester Chips (PET)	Polyethylene Terephthalate - Polyester Chips (PET)	No	
3	3	Export product(s)	54024600	Polyester Partially Oriented Yarn (POY)	Polyester Partially Oriented Yarn (POY)	No	
4	4	Export product(s)	55032000	Polyester Staple Fibre (PSF)	Polyester Staple Fibre (PSF)	No	
5	5	Export product(s)	54024700	Polyester Filament Yarn- FDY (PFY)	Polyester Filament Yarn- FDY (PFY)	No	

Previous Next

Justification for Amendment*

Do you wish to make additional payment?*
☐ Yes ☒ No

Payment to be made
 254.00

Clear All **Save & Proceed**

- User provide the justification for amendment.

- After provide the justification user click on “Save and proceed” to move the next tab. The next tab will be “ Revised Export Obligation Imposed”

Revised Export Obligation Imposed

- This screen is non editable and for only information purpose. User after verification click on save and proceed to move to next tab. The next tab is utilization tab.

Progress bar: EPCG Authorisation... (checked), Authorisation Details (checked), Import And Export Details (checked), Revised Export Obligation... (active), Utilization Detail (unchecked), Realisation Details (unchecked), Attachment (unchecked), Declaration (unchecked), Application Summary (unchecked).

Success Message
Your Application ARNEPCGAMEND00133077AM21 has been saved successfully

Revised Export Obligation Imposed

Show 10 entries

Total duty saved/duty paid (INR)	Specific Export Obligation to be imposed (First Block)		Specific Export Obligation to be imposed (Second Block)		Specific Export Obligation to be imposed (over all)		Specific Export Obligation to be imposed Without exemption (if disallowed)	
	INR	USD	INR	USD	INR	USD	INR	USD
15,00,000.00	45,00,000.00	1,36,363.63	45,00,000.00	1,36,363.63	90,00,000.00	2,72,727.27	90,00,000.00	2,72,727.27

Previous 1 Next

Clear All Save & Proceed

Utilization details Tab

- **Item of Import-** Click on search bill of entry/ GSTN invoices select them all at once for all imported item and click on “Add” button.

Progress bar: Application Type (checked), Authorisation Details (checked), Utilization Detail (active), Realisation Details (unchecked), Challan Details (unchecked), Attachment (unchecked), Declaration (unchecked), Closure Summary (unchecked).

Success Message
Your Application / has been saved successfully

Items of import (including details of installation certificate)

Search Bill of Entry/GST Invoice in Repository

ITC(HS) Code *	Description of Capital goods to be Imported	Whether Capital goods is restricted for import
Quantity of Import	Unit of measure	☐ Yes ☒ No
Quantity Invalidated	Unit of Measure (Invalidated)	
Installation Certificate No.	Installation Certificate Date	
Bill of Entry No./GST Invoice No. *	Bill of Entry Date/GST Invoice Date	
Invoice Serial No.	CFI value of imports/deemed imports (INR)	
Supply Date	Duty saved value (in INR) *	Duty saved value (in USD)

Clear Add

- **Item of Export-** Click on “Search Shipping bills in Bills Repository” button, select all the required Shipping bills corresponding to each exported item and click on “Add” button.

Items of Export

[Search Shipping Bill in Bills Repository](#)

ITC(HS) Code/Service Code*

Description of the Item

ITC (HS) Code of the alternate Product

Description of the Alternate Product Item

Shipping Bill No. / Bill of Export*

Port code of registration

Shipping Bill Date

Invoice No.

Invoice Date

Invoice Serial No.

FOB Value/FOR Value (in FC)

Foreign Currency

FOB Value/ FOR value (in USD normalized)

FOB Value/FOR Value (in INR)

Type of Export

EO Block Period

ECGC Claimed?

Exchange rate of FC to INR (as per date of issuance of authorization)

☐ Yes ☐ No

Clear Add

Show 10 entries

Details of the Shipping Bill/Invoice										FOB Value/FOR Value										
SNo.	SNo. Of Item	ITC(HS) Code/Service Code	Description of the Item	ITC (HS) Code of the alternate Product	Description of the Alternate Product Item	Type of Export	EO Block Period	Shipping Bill No. / Bill of Export	Port code of registration	Shipping Bill Date	Invoice No.	Invoice Date	Invoice Serial No.	FOB Value/FOR Value (in FC)	Foreign Currency	Exchange rate of FC to INR	FOB Value/ FOR value (in USD normalized)	SubTotal of FOB (in USD)	FOB Value/FOR Value (in INR)	ECGC Claimed?
1	7	E 99	JHQF			Export	1	7		01/02/2022	1	01/02/2022	7	0.00		1009.17	91.74	0.00	6,789.00	

- After update the details user click on "Save & proceed" to move to next tab. The next tab is "Realization tab"

Realization Tab:

- Click on "Search BRC detail in Repository" button, select all the required BRC corresponding to each exported item and click on "Add" button.

Realisation Details

[Search BRC Detail in Repository](#)

Show 10 entries

Sl.NO.	Shipping Bill No.	Port of registration	Shipping Bill Date	eBRC Number	Date of Realisation	Realised Value (in INR)	Realised Value (in USD)	Edit/ Delete
No data available in table								

Showing 0 to 0 of 0 entries

Total Realised Value (in INR) 0.00

Total Realised Value (in USD) 0.00

Previous Next

- After update the details user click on save and proceed to move to next tab. The next tab is Attachment.

Attachment:

Success Message
Your Application ARNEPCGAMEND00133077AM21 has been saved successfully

Attachment

Attachment Type: Please select

Remark:

Uploaded Document List

Show 10 entries

Attachment Type	Remark	View/Add More Attachments	Delete
No data available in table			

Upload Attachments

CA/CE Details

- Attachment screen has two section 1. Attachment 2. CA/CE details.
- Attachment – User provide the necessary attachment and upload the data.

Attachment

Attachment Type: Please select

Remark:

Uploaded Document List

Show 10 entries

Attachment Type	Remark	View/Add More Attachments	Delete
Epcg Appendix 5A		view	

Upload Attachments

- CA/CE details- User click on CA/CE details button.

CA/CE Details

1. Applicant can either apply for or attach an approved scanned copy of the CA/CE certificate in the CA/CE repository.
2. To add CA/CE details in the repository please follow the given path: My Dashboard-> Repositories->>CA/CE repository Or
3. After adding CA/CE details It should be approved by CA/CE Incase of an online application.
4. Once approved by CA/CE, applicant can search and attach in the application.

Show 10 entries

Add CA/CE Detail

Sl.No.	Application Number	CA/CE Membership Number	Appendix Type	View	Delete
No data available in table					

Showing 0 to 0 of 0 entries

- Appendix list uploaded in the CA/CE repository by the user displayed.

- User select the one/ more appendixes from the list and click on attached appendix.

- Appendix is added into the grid.

Declaration Tab:

- All the declaration points show to the user.

Success Message
Your Application ARNEPCGAPPLY00104281AM21 has been saved successfully

Declaration

I/we, hereby, declare/certify that:

- The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom. If anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended) the Rules and Orders framed there under; the Foreign Trade Policy, the Handbook of Procedures and the ITC(HS) Classification of Export & Import items as amended from time to time.
- None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
- None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
- Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the SCOMET list for which authorisation has not been taken.
- I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (In case of Service Providers who are not covered under service tax)

Feedback

Search the web and Windows

20:51 01-12-2020

- User select the check box, the user details are populated below the declaration. User click on save and next to move to next page.

☒ Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* MAHARASHTRA Date* 23/10/2025

User Details
(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name: ASHU Designation: VICE PRESIDENT
Email: ashut Mobile: 12
Office Address: AM,122002,
Residential Address:

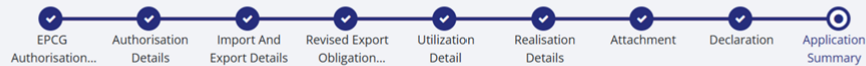
Clear All Save & Proceed

Application summary page:

- User can print the summary in PDF format by clicking on the “Print summary” button.

Amendment EPCG

Last Login: 23-Oct-2025 13:35:11 | Password Expires on 12-Oct-2023



Success Message
Your Application ARNEPCGAMEND00133077AM21 has been saved successfully

Print Summary

Application Details

IEP Number EPCG Number Permit Number EPCG Number

- In the application summary page user digitally sign the application using the DSC or Aadhar.

exported or service rendered.

I. I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Product(s) within a period of three years from the date of issue of EPCG Authorization falling which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.

J. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/ undertaking details.

Place : DELHI Date : 01/12/2020

Name : [REDACTED] Designation : SARDAR Email : [REDACTED] Mobile : [REDACTED]

Office Address : [REDACTED]

Residential Address : DELHI, SOUTH DELHI, DELHI, 110049

Amount to be Paid : INR 500.00

Sign

- After sign user click on the payment for EPCG application.

F. I/We shall not export items on the SCOMET list for which authorisation has not been taken.

G. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (In case of Service Providers who are not covered under service tax)

H. In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved [together with applicable interest] on such imported goods which are found having no relation with product exported or service rendered.

I. I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Product(s) within a period of three years from the date of issue of EPCG Authorization falling which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.

J. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/ undertaking details.

Place : DELHI Date : 01/12/2020

Name : [REDACTED] Email : [REDACTED] Mobile : [REDACTED]

Office Address : [REDACTED]

Residential Address : DELHI, SOUTH DELHI, DELHI, 110049

Amount to be Paid : INR 500.00

Payment For EPCG

- Payment details screen will displayed to the user where the applicant details, service description, and fee amount is displayed.

Payment Details

Payments made from corporate accounts require additional approval from Bank portal. It may take 1-7 days to reflect in the system based on when approval is given from the checker account.

Applicant Name: [REDACTED] Applicant Email: [REDACTED] Applicant Address: [REDACTED]

Application Type: Export Promotion Capital Goods (EPCG) Service Type: Apply for Epcg Application Number: ARNEPCGAPPL00104281AM21

- In case user select yes for the payment made in legacy system then user has to provide the details of any such payment.

The screenshot shows the DGFT EPCG application form. The 'Application Type' is 'Export Promotion Capital Goods (EPCG)' and the 'Service Type' is 'Apply for Epcg'. The 'Application Number' is 'ARN/EPCGAPPLY00104281AM21'. The 'Fees Amount (₹)' is '500.0'. The 'Have you already paid in Miscellaneous Payment System (eMPS) / Legacy Draft Application?' is 'Yes'. The 'Important Note' section contains the following text:

1. Please note, payments in new system are to be done online as part of the process only.
2. In case you have already paid in the Miscellaneous Payment System (eMPS) earlier / before the new system roll out, you are required to provide the details below for verification.
3. One transaction ref. no. / ECOM Num. can be used only once.
4. You may be required to pay the applicable fee in future in case required by DGFT in such cases based on the validation.

The 'Transaction Ref. No.', 'Transaction Date', 'ECOM Number', and 'Transaction Amount' fields are empty. The 'Validate & Utilize' button is highlighted with a red box.

SNo.	Transaction Ref. No.	Transaction Date	ECOM Number	Transaction Amount	RA Office	PAN	Name	Status	Scheme	Subject	Delete
No data available in table											

- User click on submit button.

The screenshot shows the DGFT EPCG application form. The 'Service Description' is 'Apply for Epcg' and the 'Fees Amount (₹)' is '500.0'. The 'Have you already paid in Miscellaneous Payment System (eMPS) / Legacy Draft Application?' is 'Yes'. The 'Important Note' section contains the following text:

1. Please note, payments in new system are to be done online as part of the process only.
2. In case you have already paid in the Miscellaneous Payment System (eMPS) earlier / before the new system roll out, you are required to provide the details below for verification.
3. One transaction ref. no. / ECOM Num. can be used only once.
4. You may be required to pay the applicable fee in future in case required by DGFT in such cases based on the validation.

The 'Transaction Ref. No.', 'Transaction Date', 'ECOM Number', and 'Transaction Amount' fields are empty. The 'Validate & Utilize' button is highlighted with a red box.

SNo.	Transaction Ref. No.	Transaction Date	ECOM Number	Transaction Amount	RA Office	PAN	Name	Status	Scheme	Subject	Delete
No data available in table											

- User click on submit button.

Ravinder's Dashboard
Last Login: 01-Dec-2020 18:13:32

Payment/Response

Payment Transaction ID: 297096 Applicant Name: RAVINDER Service Type: Apply for Epcg

Response: Success

Submit **Cancel**

ABOUT US
DGFT Organisation Structure
HQ Contact
RA Contact
Client Charter
Complaints / Suggestions / Feedback

SERVICES
IEC
Advanced Authorisation
EPCG

REGULATORY
Foreign Trade Statement
ITC4S Based Import & Export Policy
SDN
Central Product Classification
OAM Transactions
FT DMT Act

LEARN
Application Help & FAQs
E-Learning Videos
Open Online Course on International Trade
Goods & Services Tax (GST)
Stamp
Map

CONTACT US
Directorate General of Foreign Trade (Headquarters), Udyog Bhawan, New Delhi
Web Information Manager:
Directorate General of Foreign Trade (DGFT) Udyog Bhawan, New Delhi - 110011
1800-111-550
dgft@delhi.nic.in

Last Updated: 01-12-2020 | Visitor Count: 7300534 | Browser and Display Compatibility | Website Policy | Terms & Conditions | Disclaimer

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Feedback

Ask VAHE!

- On Successful payment a payment receipts is generated.

E-PAYMENT RECEIPT

DGFT, Udyog Bhawan, New Delhi

IEC	
File Number	
Date of Submission	
IP Address	
Firm Name	
Firm Address	
Service Availed	
Mode of Signature	

PAYMENT DETAILS

Transaction Id	297096
Total Fee Amount (in null)	500.00
Date of Submission	2020-12-01 09:25:37
Mode of Payment	Bharatkosh
Transaction Status	SUCCESS
Transaction Complete Date	2020-12-01 09:25:37

Print Receipt

Feedback

Ask VAHE!

- User can download the payment receipts in PDF format using the download receipts button.

E-PAYMENT RECEIPT	
IEC	
File Number	
Date of Submission	
IP Address	
Firm Name	
Firm Address	
Service Availed	
Mode of Signature	
PAYMENT DETAILS	
Transaction Id	297096
Total Fee Amount (in null)	500.00
Date of Submission	2020-12-01 09:25:37
Mode of Payment	Bharatkosh
Transaction Status	SUCCESS
Transaction Complete Date	2020-12-01 09:25:37

OK Download Receipt

- In clicking ok an acknowledgement message with file number will be displayed.

ARIMAN POINT Contact No:

Download Receipt

SERVICES REGULATORY LEARN CONTACT US

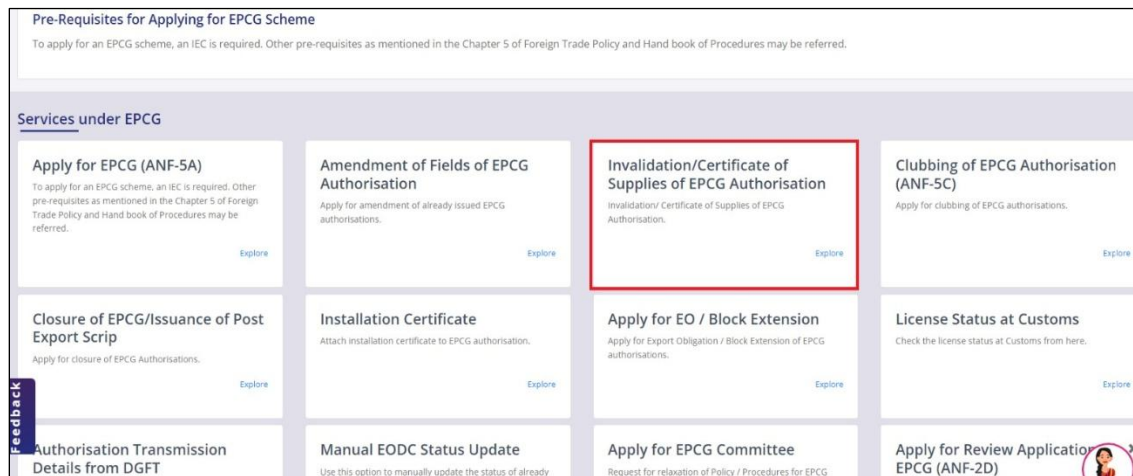
IEC Foreign Trade Statement Application Help & FAQs Directorate General of Foreign Trade (Headquarters), Udyog Bhawan, New Delhi

Advanced Authorization ITCHS Based Import & Export Policy E-Learning Videos

- User can track the submitted application via My Dashboard> submitted application > and provide the type of scheme as EPCG and type of sub scheme.

4.3 Invalidation / Certificate of Supplies of EPCG Authorization

- User navigates to Services> EPCG > Invalidation/Certificate of supplier of EPCG authorization.



- Upon click on “Invalidation/Certificate of supplier of EPCG authorization” screen will display to the user.

Draft Application | Amendments to EPCG Authorisation

Show 10 entries

Select	S. No.	Draft Number	Created On	Created By	Last Updated On	Last Updated By	Action
☐	1	ARNEPCGAMEND00133077AM21	01/12/2020 14:22	[User Name]	09/08/2023 15:34	[User Name]	Action
☐	2	ARNEPCGAMEND01056488AM21	04/02/2021 16:40	[User Name]	05/02/2021 11:56	[User Name]	Action
☐	3	ARNEPCGAMEND01177556AM21	15/02/2021 12:50	[User Name]	20/08/2021 11:37	[User Name]	Action
☐	4	ARNEPCGAMEND01179957AM21	15/02/2021 15:00	[User Name]	28/05/2025 15:49	[User Name]	Action
☐	5	ARNEPCGAMEND01369108AM22	28/06/2021 15:40	[User Name]	28/06/2021 18:06	[User Name]	Action
☐	6	ARNEPCGAMEND01371915AM22	28/06/2021 17:58	[User Name]	19/07/2021 19:54	[User Name]	Action
☐	7	ARNEPCGAMEND01815120AM22	03/08/2021 17:53	[User Name]	21/05/2025 11:42	[User Name]	Action
☐	8	ARNEPCGAMEND01815129AM22	04/08/2021 10:29	[User Name]	03/09/2021 22:32	[User Name]	Action
☐	9	ARNEPCGAMEND01815159AM22	04/08/2021 18:29	[User Name]	05/04/2023 11:03	[User Name]	Action
☐	10	ARNEPCGAMEND01815193AM22	05/08/2021 12:43	[User Name]	03/09/2025 11:53	[User Name]	Action

Showing 1 to 10 of 52 entries

Start Fresh Application | **Proceed With Existing Application**

Previous 1 2

- User can proceed for filing the invalidation application either through draft application or start fresh application.
- Upon click the start fresh application, list of EPCG authorization valid for invalidation will show.
- User select the authorization number and click on “Save and proceed”

EPCG Authorizations valid for Amendment				
Show 10 entries		Search:		
Select	File Number from which Authorization is issued	Authorization Type	EPCG Authorization Number	EPCG Authorization Date
☐	039702100903AM11	EPCG Concessional Duty 03 Percentage	0330027831	19/11/2010
☐	039702101554AM11	EPCG Concessional Duty 03 Percentage	0330029166	31/03/2011
☐	039702100319AM12	EPCG Concessional Duty 03 Percentage	0330029861	29/06/2011
☐	039702100350AM12	EPCG Concessional Duty 03 Percentage	0330029935	06/07/2011
☐	039702100318AM12	EPCG Concessional Duty 03 Percentage	0330029969	11/07/2011
☐	039702100508AM12	EPCG Concessional Duty 03 Percentage	0330030278	11/08/2011
☐	039702100692AM12	EPCG Concessional Duty 03 Percentage	0330030676	26/09/2011
☐	039702100668AM12	EPCG Concessional Duty 03 Percentage	0330030976	04/11/2011
☐	039702100840AM12	EPCG Concessional Duty 03 Percentage	0330031043	15/11/2011
☐	039702100877AM12	EPCG Concessional Duty 03 Percentage	0330031110	22/11/2011
Showing 1 to 10 of 780 entries		Previous 1 2 3 4 5 ... 78 Next		
			Clear All	Save & Proceed

- The next tab is Authorization details tab

Authorization details tab

- This tab is non editable. Authorization details tab only for information purpose. User check the details and click on Save & proceed. The next tab is Import item tab.

Import Item

Amendment Invalidation EPCG
Last Login 23-Oct-2025 14:37:20 | Password Expires on 12-Oct-2023

☒ Authorizations for Amendment
 ☒ Authorisation Details
 ☐ Import Items
 ☐ Revised Export Obligation Imposed
 ☐ Attachment
 ☐ Declaration
 ☐ Application Summary

Success Message
Your Application DRAFTEPCGINVAI00262219AM26 has been saved successfully

Details of import items and utilization of Authorization

Indigenous Details

Clear All Save & Proceed

- Import item screen will displayed with the details of import item and utilization of authorization.

[Authorizations for Amendment](#)
[Authorisation Details](#)
[Import Items](#)
[Revised Export Obligation Imposed](#)
[Attachment](#)
[Declaration](#)
[Application Summary](#)

Success Message
Your Application #XXXXXXXXXXXX has been saved successfully

Details of import items and utilization of Authorization

Show 10 entries

S.No.	S.No. of Item	ITC(HS) Code	Description of Capital goods to be Imported	Technical Specification of Capital goods to be Imported	Nature of Capital Goods sought to be Imported	Quantity is endorsed on the Authorization	Unit of measure	Quantity of item imported	Maximum quantity of item allowed for local procurement	Primary use of Capital Goods sought to be Imported	Whether Capital goods is restricted for import	Details Of Duty			Country Of Origin
												Total effective Customs duty on items to be Imported (in %)	CIF value of Imports/deemed Imports (INR)	Duty saved amount (INR)	
1	1	89079000	Other	Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40, 59, 68 to 85, 90)	Spares	1,000.00	NUMBERS (NOS)	0	1000.0	Pre-production activity	No	30.98	14,06,16,000.00	4,35,62,837.00	ALL GCA COUNTRIES

[Clear All](#)
[Save & Proc.](#)

- List of import item will displayed and total Duty save value in INR is also shown.

2	2	89079000	Other	Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40, 59, 68 to 85, 90)	Spares	200.00	SETS (SET)	0	200.0	Pre-production activity	No	30.98	1,00,44,000.00	31,11,632.00	ALL GCA COUNTRIES
3	3	89079000	Other	Spares for Single Point Mooring (SPM) System (Covered under ITC HS Codes of Chapters 39, 40, 59, 68 to 85, 90)	Spares	1,000.00	METER (MTR)	0	1000.0	Pre-production activity	No	30.98	50,22,000.00	15,55,816.00	ALL GCA COUNTRIES

Previous **1** Next

Total Duty Saved Value (INR)
4,82,30,285.00

- In Indigenous details section user select the S.NO of item from the drop down list.

Details of import items and utilization of Authorization

Indigenous Details

Add Indigenous Item Details

S.No. Of Item *

ITC (HS) Code *

Description of Capital goods to be Imported

Quantity to be Invalidated *

Unit of measure *

Notional duty saved value (INR) *

Add

Imported	Quantity to be Invalidated	Unit of measure	CIF value of Imports invalidated (INR)	Notional duty saved value (INR)	Edit / Delete
No data available in table					

Previous Next

Add Indigenous Supplier Details

IEC of Indigenous Producer/Supplier from where items are to be procured *

Name of Indigenous Producer/supplier *

Address of Indigenous Producer/Supplier *

- Based on the S.NO the ITC(HS) code, description of capital goods, quantity applied for, UOM, Total CIF value are auto populated.
- User provide the quantity to be invalidated and corresponding Notional duty value is auto calculated.

Indigenous Details

Add Indigenous Item Details

SNo. Of Item *
Please Select

ITC (HS) Code *
84212100

Description of Capital goods to be Imported
Sulphate Removal Skid

Quantity applied for *
1

Quantity to be Invalidated *
1

Unit of measure *
SETS (SET)

CIF value of Imports Invalidated (INR) *
81774000

Notional duty saved value(INR) *
17183211

Show 10 entries

Add

- On clicking the add button the indigenous details are added into the table.

Add Indigenous Item Details

SNo. Of Item *
Please Select

ITC (HS) Code *
84212100

Description of Capital goods to be Imported
Sulphate Removal Skid

Quantity applied for *
1

Quantity to be Invalidated *
1

Unit of measure *
SETS (SET)

CIF value of Imports Invalidated (INR) *
81774000

Notional duty saved value(INR) *
17183211

Show 10 entries

Add

SNo.	SNo. Of Item	ITC (HS) Code	Description of Capital goods to be Imported	Quantity to be Invalidated	Unit of measure	CIF value of Imports Invalidated (INR)	Notional duty saved value(INR)	Edit / Delete
1	1	84212100	Sulphate Removal Skid	1	SETS (SET)	81774000	17183211	Edit / Delete

11. Next, User captures the details of the Indigenous supplier, based on the IEC of the supplier the other details like Name of Supplier, Address of Supplier are auto populated.

***User has to select the **Supplier letter type** from the dropdown. Either of Invalidation letter or Certificate of Supplies can be chosen

Add Indigenous Supplier Details

IEC of Indigenous Producer/Supplier from where items are to be procured*: BPVPG4542N

Name of Indigenous Producer/Supplier*: SSKTEST

Address of Indigenous Producer/Supplier*: DILSHAD GARDEN

Regional Authority of Indigenous Producer/Supplier*: Directorate General of Foreign Trade, Delhi

Supplier Letter Type*:
 Please Select
 Invalidation Letter
 Certificate of Supplies

Clear Add

IEC of Indigenous Producer/Supplier from where items are to be procured*: BPVPG4542N
 Name of Indigenous Producer/Supplier*: SSKTEST
 Address of Indigenous Producer/Supplier*: DILSHAD GARDEN
 Regional Authority of Indigenous Producer/Supplier*: Directorate General of Foreign Trade, Delhi
 Supplier Letter Type: Certificate of Supplies
 VIEW Edit

12. On click of Add button the supplier details are populated into the table below and Total notional duty amount is also displayed.

Add Indigenous Supplier Details

IEC of Indigenous Producer/Supplier from where items are to be procured*: BPVPG4542N

Name of Indigenous Producer/Supplier*: SSKTEST

Address of Indigenous Producer/Supplier*: DILSHAD GARDEN

Regional Authority of Indigenous Producer/Supplier*: Directorate General of Foreign Trade, Delhi

Supplier Letter Type*: Certificate of Supplies

Clear Add

SNo.	IEC of Indigenous Producer/Supplier from where items are to be procured	Name of Indigenous Producer/Supplier	Address of Indigenous Producer/Supplier	Regional Authority of Indigenous Producer/Supplier	Supplier Letter Type	VIEW	Edit / Delete
1	BPVPG4542N	SSKTEST	DILSHAD GARDEN	Directorate General of Foreign Trade, Delhi	Certificate of Supplies	VIEW	Edit / Delete

Total Notional Duty saved value (INR)
12,11,541.48

Clear All Save & Proceed

- Based on the invalidation details Export obligation imposed is revised and details are shown in the next screen which is revised export obligation imposed.

Amendment Invalidation EPCG
Last Login: 19-Dec-2020 14:48:55

Authorization for Amendment Authorization Details Import Items Revised Export Obligation Imposed Attachment Declaration Application Summary

Success Message
Your Application ARNEPCGINVA00025461AM21 has been saved successfully

Revised Export Obligation Imposed

Show 10 Entries

Total duty saved/duty paid (INR)	Specific Export Obligation to be imposed (First Block)		Specific Export Obligation to be imposed (Second Block)		Specific Export Obligation to be imposed (over all)		Specific Export Obligation to be imposed Without exemption (if disallowed)	
	INR	USD	INR	USD	INR	USD	INR	USD
20,03,05,405.76	60,00,07,561.17	82,19,281.65	60,00,07,561.17	82,19,281.65	1,20,00,15,122.34	1,64,38,563.31	1,19,81,97,810.12	1,64,13,668.63

Previous Next

Clear All Save & Proceed

- The user click on Save and proceed to move to the next tab. The next tab is Attachment.

Attachment:

Amendment Invalidation EPCG

Last Login 23-Oct-2025 14:37:20 | Password Expires on 12-Oct-2023

Attachment

Attachment Type: EPCG Performa Invoice of Indigenous item intended to be invalidated Attachment

Remark: [Empty field]

Uploaded Document List

Attachment Type	Remark	View/Add More Attachments	Delete
No data available in table			

Note: Maximum 5 Attachment of 5 MB Allowed (Only pdf,jpg are allowed)

Previous Next

- User select the attachment type from the drop down list and upload the documents.

Attachment

Attachment Type: Please select:

Remark: [Empty field]

Uploaded Document List

Attachment Type	Remark	View/Add More Attachments	Delete
EPCG Performa Invoice of Indigenous item intended to be invalidated Attachment		view	Delete

Note: Maximum 5 Attachment of 5 MB Allowed (Only pdf,jpg are allowed)

Upload Attachments

Previous Next

Clear All Save & Proceed

- After uploading the documents user click on save and proceed to move to next tab.
- The next tab is declaration screen.

Declaration:

- All the declaration points show to the user.

Declaration

I/we, hereby, declare/certify that:

- The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom. If anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended) the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC(HS) Classification of Export & Import Items as amended from time to time.
- None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
- None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/company which has come under the adverse notice of DGFT or is in the caution list.

Feedback

- User select the check box, the user details are populated below the declaration. User click on save and next to move to next page.

☒ Tick the box as acceptance of declaration/ undertaking and fill in the details below.*

Place* MAHARASHTRA Date* 23/10/2025

User Details
(Note: If user profile is not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name: ASHU Designation: VICE PRESIDENT
Email: ashutosh Mobile: 1234567890
Office Address: 123, 4th Floor, 122002, AM, 122002,
Residential Address: 123, 4th Floor, 122002, AM, 122002,

Clear All Save & Proceed

Application summary page:

- User can print the summary in PDF format by clicking on the “Print summary” button.

ANF- 5A
(Application Form for Issuance of EPCG (Post Export EPCG Authorization))
(Please see the guidelines before filling the application)

Applicant Details			
IEC Number	0389066415	Entity Name	RELIANCE INDUSTRIES LIMITED
Application Number	ARNEPCGINVA0002548VAM21	File Name	NA
Authorization Number	0330033102	Applicable Exchange Import Rate	1 INR = 0.018 USD
Applicable Exchange Export Rate	1 INR = 0.018 USD		

5. Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking Import/export under any of the provisions of the Policy.

6. I/We shall not export items on the SCOMET list for which authorisation has not been taken.

7. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (in case of Service Providers who are not covered under service tax)

8. In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved [together with applicable interest] on such imported goods which are found having no relation with product exported or service rendered.

9. I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' (in case of export of Pharmaceutical Product(s)) within a period of three years from the date of issue of EPCG Authorization failing which the Bank Guarantee/Legal undertaking executed/taken at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.

10. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/ undertaking details.

Place: DELHI Date: 10/10/2025

Name: MK Designation: VICE PRESIDENT

Office Address: SHOP NO.88,SHRI RAM PLAZA, SHOE COMPLEX,CHING KI MANDI, AZAD PURA, DELHI-110002

Residential Address: Udyog Bhawan, H-wing, Gate No-02, Maulana Azad Road, New Delhi, SOUTH DELHI, DELHI, 110024

Sign

- After signing the application user click on submit button to submit the application.

or RBI, to the best of my knowledge.

5. Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy.

6. I/We shall not export items on the SCOMET list for which authorisation has not been taken.

7. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (in case of Service Providers who are not covered under service tax)

8. In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved [together with applicable interest] on such imported goods which are found having no relation with product exported or service rendered.

9. I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Product(s) within a period of three years from the date of issue of EPCG Authorization failing which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable Interest thereon from the date of first Import till the date of final payment.

10. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/undertaking details.

Place : DELHI Date : 15/12/2020

Name : MK Designation : EPCG Ka Malik Email : [REDACTED] Mobile : [REDACTED]

Office Address : SHOP NO.88,SHRI RAM PLAZA, SHOE COMPLEX,HING KJ MANDI, AGRA UR, 282003

Residential Address : Ujjay Bhawan, H-wing, Gate No-02, Maulana Azad Road, New Delhi, SOUTH DELHI, DELHI, 110024

Submit

- On submit file number generated.

The screenshot shows a web browser window with the URL dgft.dgft.gov.in/UAT_CP/web?requestType=ApplicationRH&actionVal=checkLogin#indigenousInvalidation. The page displays the EPCG application submission confirmation. A modal window titled "Acknowledgement" is centered on the screen, containing the following text:

Acknowledgement

You have successfully applied for EPCG Invalidation
Thank you for Applying

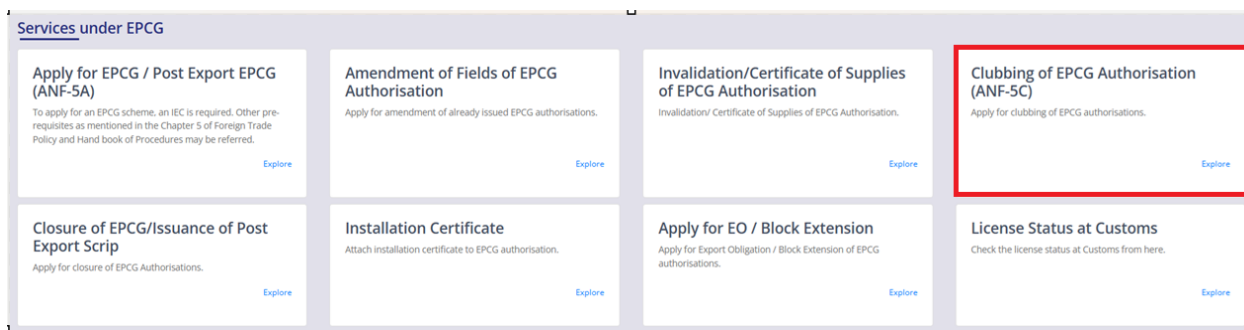
Your File no is: 03EJPC01773AM21

The background page shows the EPCG application details, including the application number and the date of submission.

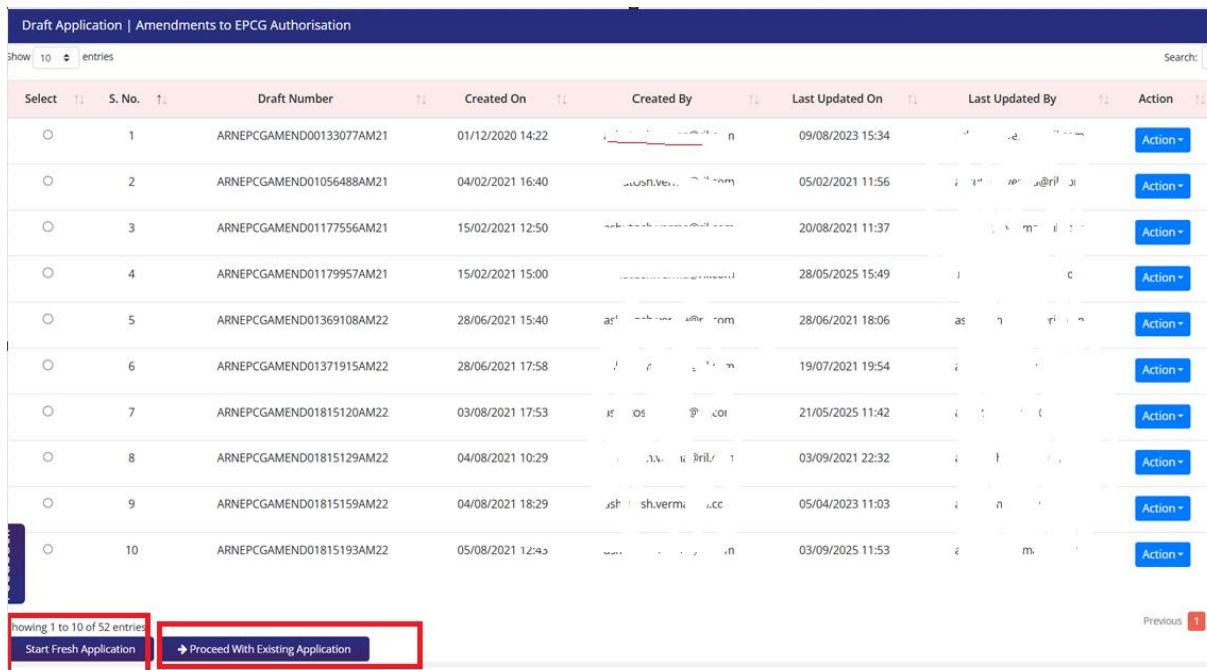
- User can track the submitted application via My Dashboard> submitted application > and provide the type of scheme as EPCG and type of sub scheme.

4.4 Clubbing of EPCG authorization (ANF-5C)

- User navigates to Services> EPCG > Clubbing of EPCG authorization(ANF-5C)



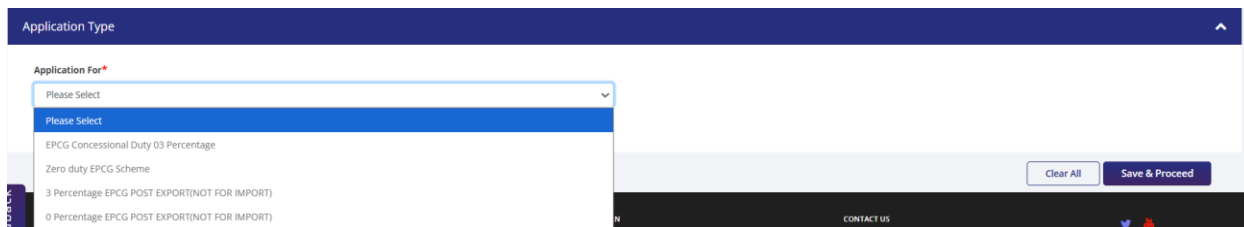
- Upon click on “Clubbing of EPCG authorization(ANF-5C)” screen will display to the user.



- User can proceed for filing the clubbing application either through draft application or start fresh application.
- Upon click the start fresh application, screen will display for “Application type”.

Application Type:

- Select the Application type out of the following options.



- User after select the option click on Save and proceed.
- User select the authorization number and click on “Save and proceed”
- The next tab is Authorization details tab
- **Authorization details tab:** Select the Authorizations which need to be clubbed together and click on “Save and Proceed” button

Clubbing Of EPCG
Last Login: 11-Feb-2022 17:02:27

Application Type Authorization Details Clubbed Detail Clubbing Declaration Clubbing Summary

Success Message
Your Application ARNEPCGCLUBB03916567AM22 has been saved successfully

Authorization Details

Show 10 entries

EPCG Authorization No.	Date of Issuance of Authorization	Port of Registration	Customs Notification No.	Product(s) to be exported/ Services to be rendered	Duty saved amount (INR)	Duty saved utilized (INR)	Specific EO endorsed on the Authorization (in US \$)	Specific EO as per utilization (in US \$)	EO Fulfilled (in US \$)	EPCG Authorization Valid upto
☒	20/01/2021	MUNDRA SEZ PORT, MUNDRA, GUJARAT		view	1,83,02,614.70	81,200.547	14,58,375.67	4,87,203.282	63,18,11,42,635.31	20/01/2027
☒	08/02/2022	VILLKATTUPALLITAL, PONNERI, DIST. TIRUVELLORE		view	60,624	0.00	363.74	0.00	0.00	08/02/2028

Total Duty Saved Value (INR): 1,83,02,675.32 Total of Specific EO to be fulfilled (INR): 0.00 Total EO fulfilled (INR): 45,67,96,66,12,532.91

Clear All Save & Proceed

- **Clubbed Detail:** Authorization clubbed details will auto-populate on the screen. Verify them and click on “Save and proceed” button to continue

Clubbing Of EPCG
Last Login: 11-Feb-2022 17:02:27

Application Type Authorization Details Clubbed Detail Clubbing Declaration Clubbing Summary

Success Message
Your Application ARNEPCGCLUBB03916567AM22 has been saved successfully

Details of EPCG Authorization after clubbing

Total duty saved/Notional duty saved on the imports (INR)	Export Obligation imposed on the Authorization (in US \$)	Export Obligation Validity
1,83,02,675.324	14,58,739.41	20/01/2027
Export Obligation imposed on the Authorization (INR)	Average Export Obligation imposed (INR)	
10,54,67,332.20	76,23,541.00	

Clear All Save & Proceed

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 FICGS Based Import & Export Policy
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 CBM Instructions
 FT D&F Act

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CONTACT US
 Directorate General of Foreign Trade (Headquarters), Vigyan Bhawan, New Delhi
 Web Information Manager:
 Directorate General of Foreign Trade (DGFT) Vigyan Bhawan, Haring, Gate No-02,
 Mahatma Road Road, New Delhi - 110011
 1800-572-1560
 1800-111-550
 dgft@dgft.gov.in

Clubbing Declaration: Tick the clubbing declaration and verify the User Details. Click on “save and proceed” button to continue.

Application Type Authorization Details Clubbed Detail Clubbing Declaration Clubbing Summary

Success Message
Your Application / [REDACTED] has been saved successfully

Declaration

1. I/We hereby declare/certify that:
 A. I/We have updated my/our profile in ANF-1;
 B. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom, if anything is found incorrect or false, it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted;
 C. None of the Partners/Directors/Trustee/ Karta/ Proprietor of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI;
 D. None of the Partners/Directors/Trustee/ Karta/ Proprietor of the firm/company, as the case may be, is/are a Proprietor/Partner/Director/Karta/Trustee in any other firm/company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge;
 E. Neither the Registered Office of the company /Head Office of the firm nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter or has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy;
 F. I have not exported items on the SCOMET list for which permission has not been taken;
 G. I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☐ Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* Date* 11/02/2022

User Details
(Note: If user profile is not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name: [REDACTED] Designation: DIRECTOR
 Email: [REDACTED] Mobile: [REDACTED]
 Office Address: [REDACTED] AMMABARAD, CHENNAI 382110
 Residential Address: DELHI, SOUTH DELHI, 110044

Clear All Save & Proceed

Clubbing Summary:

- Click on the “Print Summary” button to view the filled application and download it

Application Type Authorization Details Clubbed Detail Clubbing Declaration Clubbing Summary

Success Message
Your Application / [REDACTED] has been saved successfully

Application Details

IEC Number: [REDACTED] Entry Name: [REDACTED] Application Number: [REDACTED] File Number: [REDACTED]

Application Type

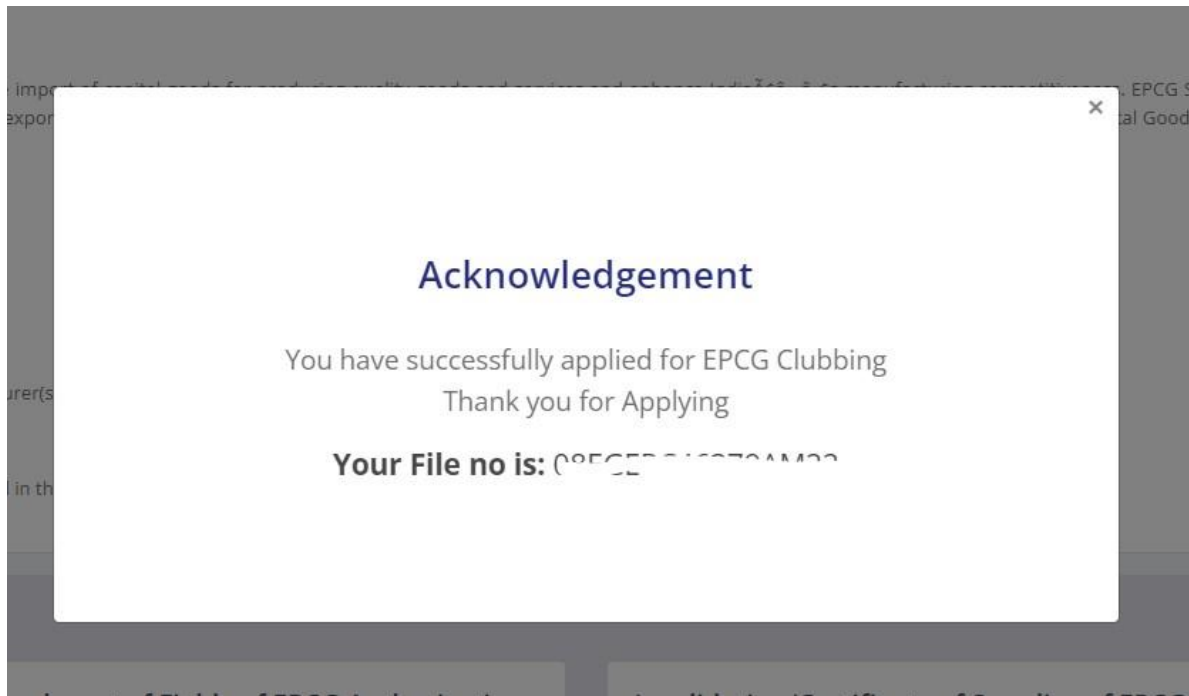
Application for: Zero duty EPCG Scheme

Authorization Details

SNo.	EPCG Authorisation No.	EPCG Authorisation Date	Port of Registration	Customs Notification No.	Product(s) to be exported/ Services to be rendered	Duty saved amount (in Rs.)	Duty saved utilized (in Rs.)	Specific EO endorsed on the Authorisation (in US \$)	Specific EO as per utilization (in US \$)	EO Fulfilled (in US \$)	EPCG Authorisation Valid upto
1	[REDACTED]	20/01/2021	MUNDRA SEZ PORT, MUNDRA, GUJARAT	16/2015		1,83,02,614.70	81,200.547	14,58,375.67	4,87,203.282	63,18,11,42,635.31	20/01/2027
2	[REDACTED]	08/02/2022	VILLKATTUPALLI TAL. PONNERI, DIST. THIRUVELLORE	16/2015		60,624	0.00	363.74	0.00	0.00	08/02/2028
Total Duty Saved Valued (in Rs.)						Total of Specific EO to be fulfilled (in Rs.)					
1,83,02,615.324						0.00					
Total EO Fulfilled (INR)											
45,67,99,66,12,332.91											

Print Summary

- Provide the digital signature via “sign” button and submit the application via “submit” button. After submission, acknowledgment with the file number will be generated. Applicant may track the application via My Dashboard > Submitted Applications > choose scheme as “EPCG” > choose Type of sub-scheme as “Clubbing of EPCG Authorizations



4.5 Closure of EPCG/Post Export EPCG

- Navigate to Services > EPCG > Closure of EPCG/ Issuance of Post Export Scrip
- User can select any of the following options i.e., "Proceed with existing application" (draft application if any) or "Start Fresh Application" button

Home / Services / EPCG

Closure of EPGC

Last Login: 11-Feb-2022 19:22:27

Draft Application | Closure of EPGC Authorisation

Show 10 entries

Select	S. No.	Application Number	Created On	Created By	Last Updated On	Last Updated By	Action
☐	1	A-XXXXXXXXXXXXX-2	07/02/2022 16:24	A-XXXXXXXXXXXXX	07/02/2022 16:24	A-XXXXXXXXXXXXX	Action >

Show 1 to 1 of 1 entries

Start Fresh Application

Proceed With Existing Application

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Shipping

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Directorate General of Foreign Trade (Headquarters), Wing Bhasen, New Delhi

Web Information Manager

Directorate General of Foreign Trade (DGT) Wing Bhawan, H-Block, Gurgaon No-02, Madhya Aard Road, New Delhi - 110001

1800-572-1550

1800-111-650

dgt@delhiindia.gov.in

This website belongs to Directorate General of Foreign Trade, Ministry of Commerce and Industry, Government of India

Last updated 10-02-2022 | Visitor Count: 850862 | Browser and Display Compatibility | Website Policy | Terms & Conditions | Disclaimer

- **Application Type:-** User may select the type of Application in the dropdown to proceed for the closure.
 - **Redemption-** When a user has done 100% imports and fulfilled all the Export Obligation
 - **Regularization-** When a user has done 100% imports and Not fulfilled the Export Obligation
 - (Regularization fee to customs for the unfulfilled Export Obligation- TR6 challan)
 - **Issue of Post Export Credit Duty Scrip-** Issued for Post export EPCG Authorization

Size across all screens

Directorate General of
FOREIGN TRADE

आरटीए
आरटीएमहोताय

Home / Services / EPCG

Closure of EPCG

Last login: 11-Feb-2022 17:03:07

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Utilization Detail

Realisation Details

Challan Details

Attachment

Declaration

Closure Summary

Application Type

Application to*

REDEMPTION

REDEMPTION

REDEMPTION

REGULARIZATION

SURRENDER

ISSUE OF POST EXPORT CREDIT DUTY SCRP

Clear All

Save & Proceed

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CONTACT US

Directorate General of Foreign Trade (Headquarters), Using Khawan, New Delhi

Web Information Manager:

Directorate General of Foreign Trade (DGFT) Using Khawan, Hwang, Gate No-03, Maulana

Awad Road, New Delhi - 110011

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dgft@dgftindia.gov.in

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Google Plus

Last Update: 10-02-2022

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- User can select the with validation or without validation and then click on “Save and proceed” button

- The user move to the next tab “Authorization Tab”

Authorization Tab:

- Authorization details: Verify it as auto-populated on the screen
- Items of Import: Verify it as auto-populated on the screen
- Items of Export: Verify it as auto-populated on the screen
- Jurisdictional Address: Enter the “Jurisdictional Address” and click on “Save and proceed” button

- Upon clicking Save and proceeding user move to next tab “Utilization details”

Utilization details:

- Items of import- Click on “Search Bill of Entry/ GSTN Invoice” , select them all at once for all imported items and click on “Add” button
- Click on edit icon (pencil) to edit Duty Saved value(in INR) for all imported items separately.

Application Type Authorisation Details **Utilization Detail** Realisation Details Challan Details Attachment Declaration Closure Summary

Success Message
Your Application [XXXXXXXXXXXX] has been saved successfully

Items of import (including details of installation certificate)

Search Bill of Entry/GST Invoice in Repository

ITC(HS) Code *
 Quantity of Import
 Quantity Invalidated
 Installation Certificate No.
 Bill of Entry No./GST Invoice No.*
 Invoice Serial No.
 Supply Date

Description of Capital goods to be imported
 Unit of measure
 Unit of Measure (Invalidated)
 Installation Certificate Date
 Bill of Entry Date/GST Invoice Date
 CIF value of imports/drawn imports (INR)
 Duty saved value (in INR)*

Whether Capital goods is restricted for import
☐ Yes ☒ No

Duty saved value (in USD)

Clear Add

- Item of Export- Click on “Search Shipping bills in Bills Repository” button, select all the required Shipping bills corresponding to each exported item and click on “Add” button.

Items of Export

Search Shipping Bill in Bills Repository

ITC(HS) Code/Service Code*
 ITC (HS) Code of the alternate Product
 Shipping Bill No. / Bill of Export*
 Invoice No.
 FOB Value/FOR Value (in FC)
 FOB Value/FOR Value (in INR)
 ECOC Claimed?
☐ Yes ☒ No

Description of the item
 Description of the Alternate Product Item
 Port code of registration
 Invoice Date
 Foreign Currency
 Type of Export
 Exchange rate of FC to INR (as per date of issuance of authorization)

Shipping Bill Date
 Invoice Serial No.
 FOB Value/ FOR value (in USD normalized)
 EO Block Period

Clear Add

Show 10 entries

Details of the Shipping Bill/Invoice										FOB Value/FOR Value										
SNo.	SNo. Of Item	ITC(HS) Code/Service Code	Description of the item	ITC (HS) Code of the alternate Product	Description of the Alternate Product Item	Type of Export	EO Block Period	Shipping Bill No. / Bill of Export	Port code of registration	Shipping Bill Date	Invoice No.	Invoice Date	Invoice Serial No.	FOB Value/FOR Value (in FC)	Foreign Currency	Exchange rate of FC to INR	FOB Value/ FOR value (in USD normalized)	SubTotal of FOB (in USD)	FOB Value/FOR Value (in INR)	ECGC Claimed?
1	7	E 99	JHGF			Export	1	7		01/02/2022	1	01/02/2022	7	0.00		1009.17	91.74	0.00	6,789.00	

- Exports as under for maintenance of average export obligation-** Enter the remarks for “Exports as under for maintenance of average export obligation.”

Closure of EPCG
Last Login: 14-Feb-2022 16:39:40

Application Type Authorization Details **Utilization Detail** Realisation Details Challan Details Attachment Declaration Closure Summary

Success Message
Your Application A-123456789 has been saved successfully

Items of Import (including details of installation certificate) **▼**

Items of Export **▼**

Exports as under for maintenance of average export obligation **▲**

I/We further declare that I/we have made exports as under for maintenance of Average Export Obligation:

Sl.No.	Financial Year	Average to be maintained	Average maintained	Details of shipping bills for fulfillment of average export obligation	Relief from Average EO to be fulfilled as per 5.19 of HBP?	Remark
1	2020-21	76,23,541.00	()	View/Update	No	ABC
2	2021-22	76,23,541.00	()	View/Update	No	xyz

CA/CE Details **▼**

[Clear All](#) [Save & Proceed](#)

- **CA/CE Details-** Click on “Add CA/CE Details” button > “Search Appendix” button. Select the details (added via repository) then click on “Attach Appendix” button to continue. Finally, click on “Save and proceed” button

Closure of EPCG
Last Login: 14-Feb-2022 16:39:40

Application Type Authorization Details **Utilization Detail** Realisation Details Challan Details Attachment Declaration Closure Summary

Success Message
Your Application A-123456789 has been saved successfully

Items of Import (including details of installation certificate) **▼**

Items of Export **▼**

Exports as under for maintenance of average export obligation **▲**

CA/CE Details **▼**

Showing 10 of 0 entries

Sl.No. Application Number

Showing 0 to 0 of 0 entries

Appendix List

Select Appendix: **Please Select** Enter CA / CE Registration / Membership No.:

[Search Appendix](#)

Showing 0 to 0 of 0 entries

Select	Sl.No.	Application No.	CA/CE Membership Number	Appendix Type	View
No data available in table					

[Previous](#) [Next](#)

[Attach Appendix](#)

[Add CA/CE Detail](#)

[View](#) [Delete](#)

[Clear All](#) [Save & Proceed](#)

- After save and proceed user move to next tab “Realization details”

Realization details:

- Click on “Search BRC detail in Repository” button, select all the required BRC corresponding to each exported item and click on “Add” button.

Application Type Authorization Details Utilization Detail **Realisation Details** Challan Details Attachment Declaration Closure Summary

Success Message
Your Application # [redacted] has been saved successfully

Realisation Details

Search BRC Detail in Repository

eBRC Number* Date of Realisation Realised Value (in FC)

Foreign Currency* Realised Value (in INR)* EDI/Not EDI*

Please Select

Shipping Bill No. / Bill of Export* Port code of registration Shipping Bill Date

Please Select

Bank Name IFSC Code BRC Type

ECGC Reimbursed* ☐ Yes ☐ No Exchange rate of FC to INR (as per date of issuance of authorization)

Shipping Bill FOB Details

SLNO.	Shipping Bill No.	FOB Value/FOB Value (in FC)	MF Value	FOB Value As per MF (in INR)	Foreign Currency	FOB Value/FOB Value (in INR)
No data available in table						

Showing 0 to 0 of 0 entries

Clear Add

- Export Obligation fulfillment summary- It will be shown, verify it. Click on “Save and Proceed” button to continue

Closure of EPCG
Last Login: 14-Feb-2022 16:39:49

Application Type Authorization Details Utilization Detail **Realisation Details** Challan Details Attachment Declaration Closure Summary

Success Message
Your Application # [redacted] has been saved successfully

Realisation Details

Export Obligation Fulfillment Summary

		Initial Fixed		Revised Fixed		Actual DS Value / EO to be fulfilled as per actual DS Value		Utilised Duty Saved Value / EO Fulfilled		Unfulfilled EO to be regularized	
		USD	INR	USD	INR	USD	INR	USD	INR	USD	INR
Duty Saved Value		3,27,777.77	83,07,614.70	3,27,777.77	83,07,614.70	3,27,777.77	83,07,614.70	3,27,777.77	83,07,614.70	3,27,777.77	83,07,614.70
Export Obligation	First Block	7,11,444.59	1,82,11,844.09	7,11,444.59	1,82,11,844.09	7,11,444.59	1,82,11,844.09	7,11,444.59	1,82,11,844.09	7,11,444.59	1,82,11,844.09
	Second Block	7,11,444.59	1,82,11,844.09	7,11,444.59	1,82,11,844.09	7,11,444.59	1,82,11,844.09	7,11,444.59	1,82,11,844.09	7,11,444.59	1,82,11,844.09
	Overall	15,18,889.18	3,64,23,688.18	15,18,889.18	3,64,23,688.18	15,18,889.18	3,64,23,688.18	15,18,889.18	3,64,23,688.18	15,18,889.18	3,64,23,688.18

Clear All Save & Proceed

- Challan Details-** Enter the Challan details(reflected via repository) if you have chosen “Regularization closure” and Export obligation is not fulfilled

Application Type Authorization Details Utilization Detail **Realisation Details** **Challan Details** Attachment Declaration Closure Summary

Success Message
Your Application # [redacted] has been saved successfully

Challan Details

Duty to be Regularized Interest on Duty Total Amount to be Paid

Show 10 entries Search

SLNO.	Block Type	Regularization amount to be Paid	EO Regularized		Challan No.	Challan Date	Challan Amount	Customs duty paid (with interest)
			USD	INR				
No data available in table								

Previous Next

Clear All Save & Proceed

- After update the above details user click on Save and proceed to move to next tab.
- The next tab is “Attachment”

Attachment

- Select the Attachment type, browse for attachment file and click on “Upload Attachments”

- After upload the Attachment user click on Save and proceed. User move to next tab “Declaration”.

Declaration:

- All the declaration points show to the user.

- User select the check box, the user details are populated below the declaration. User click on save and next to move to next page.

☒ Tick the box as acceptance of declaration/ undertaking and fill in the details below.*

Place* Date*

User Details
(Note: If user profile are not updated. Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name : ASHUTOSH K. SHINDE Designation : VICE PRESIDENT
 Email : ashutosh.shinde@ashutoshshinde.com Mobile : 9820012345
 Office Address : Plot No. 12, Sector 12, Gurgaon, Haryana, India
 Residential Address : Plot No. 12, Sector 12, Gurgaon, Haryana, India

Application summary page:

- User can print the summary in PDF format by clicking on the “Print summary” button

Application Type ☒ Authorisation Details ☒ Utilization Detail ☒ Realisation Details ☒ Challan Details ☒ Attachment ☒ Declaration ☒ Closure Summary ☒

Success Message
Your Application ARNEPCGCL3RE03915983AM22 has been saved successfully

Application Details

IEC Number 1234567890	Entry Name ASHUTOSH K. SHINDE LIMITED	Application Number ARNEPCGCL3RE03915983AM22	File Number NA
Authorisation Number 1234567890	Applicable Exchange Import Rate 1 INR = 0.014 USD	Applicable Exchange Export Rate 1 INR = 0.014 USD	

Application Type

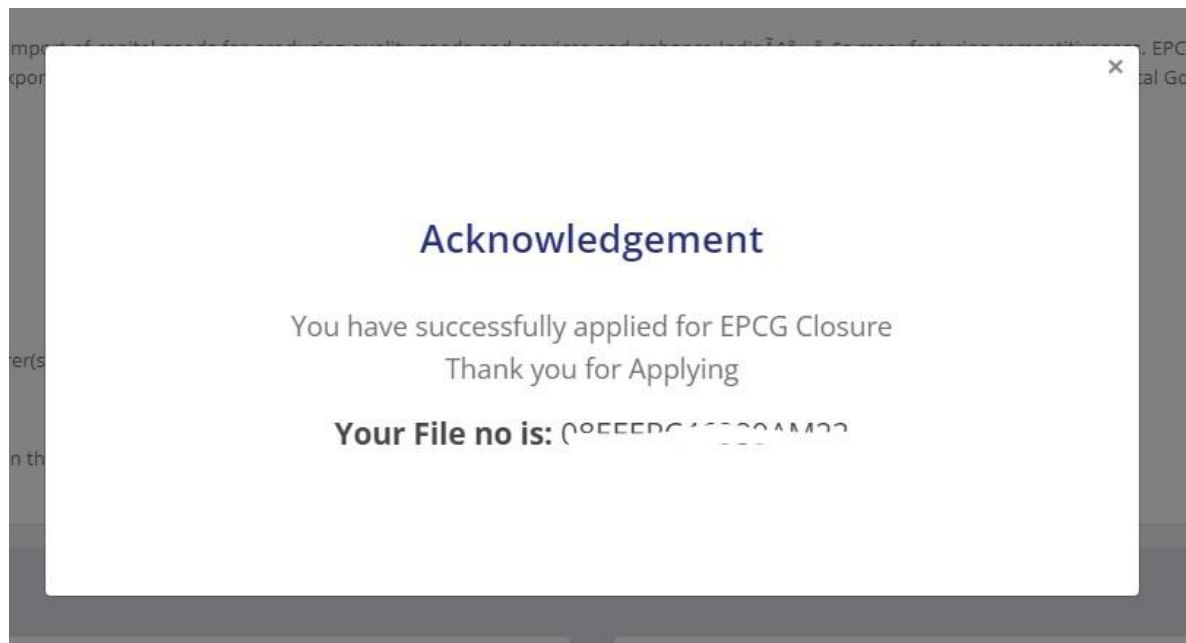
Application for
REDEMPTION

Authorisations for Closure

File Number from which Authorisation is issued	Authorisation Type	EPCG Authorisation Number	EPCG Authorisation Date
0624 PPH/2021/0001	Zero duty EPCG Scheme	1234567890	20/01/2021

Authorisation Details

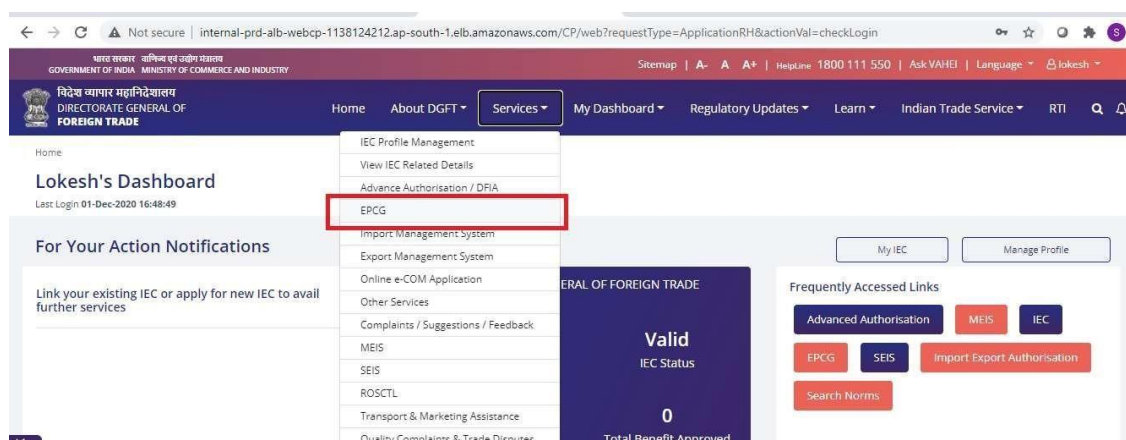
- Digitally sign the application via “sign” button and click on “submit” Button
- After submitting the application , acknowledgement will be generated with the file number. Applicant may track the application via My Dashboard > Submitted Applications > choose scheme as “EPCG” > choose Type of sub-scheme as “Closure of EPCG Authorization



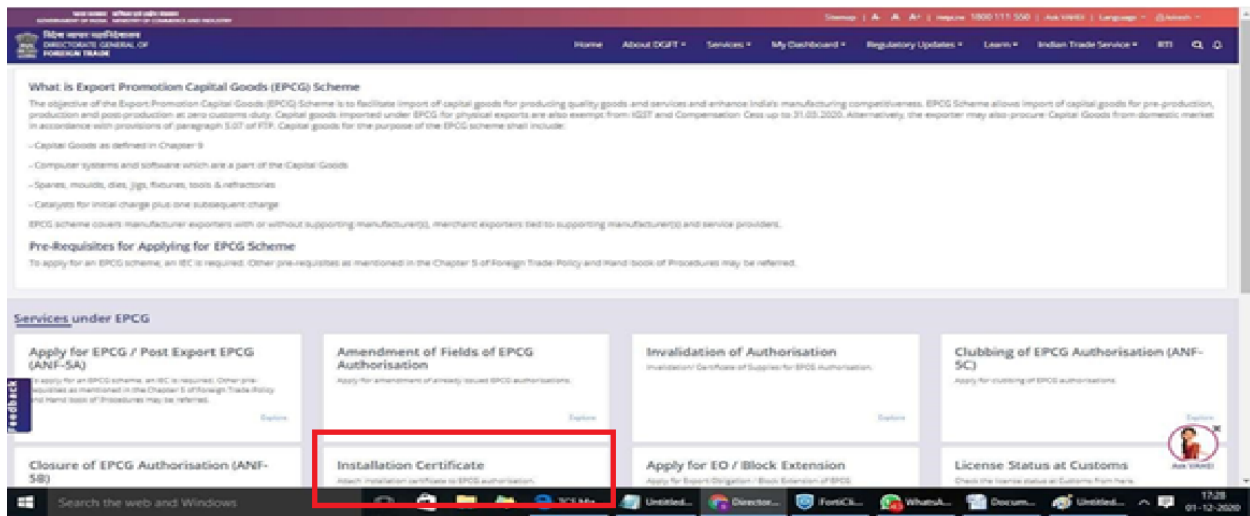
4.6 Installation certificate

Steps to apply for EPCG Installation certificate application

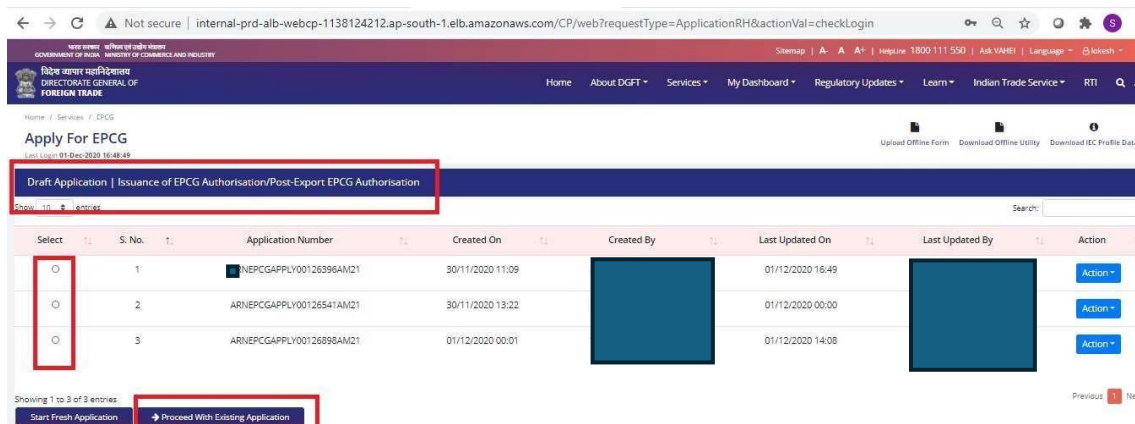
- Login to the portal with the valid credential and click on “**service**” menu and select “**EPCG**”



- Upon click “EPCG”, screen will display to user for installation certificate.



- User select the “Installation certificate by clicking the tile
- User can apply two ways, proceed with draft application or with fresh application.
- If the user wants to proceed with the Draft application, user select the draft application number from the table and click on “Proceed with Existing application”



- If the user wants to proceed with new application then click on “Start Fresh Application”
- Upon click to “Start fresh application” list of outstanding authorization list will displayed.
- User may select a Authorization from a list of Outstanding Authorizations and click on “Save and Next” Button to continue

- EPCG Authorization Details:** Authorization details will be auto populated. Select the radio button whether it is a PRC approved case or not. Click on Save and next button to proceed

- Click on the pencil icon of edit button to attach Bill of Entry/ GSTN invoice from repository and fill other related details.

[Authorisation List](#)
[EPCG Authorisation Details](#)
[Details of the Installation Certificate](#)
[Attachments](#)
[Declaration](#)
[Application Summary](#)

Success Message
Your Application # [redacted] has been saved successfully.

Details of the Installation Certificate

List of Installation Certificates

Show 10 entries

SNo.	SNo. Of Item	ITC(HS) Code	Description	Bill of Entry details	Installation Details			Chartered Engineer Details		Edit / Delete
					Capital Goods Installed	Installation Certificate Number	Installation Certificate Date	Installation Address	Chartered Engineer Name	
1	1	84798999	Other—Other	View						 
2	2	84283900	Other continuous-action elevators and conveyors, for goods or materials—Other	View						 
3	3	84283900	Other continuous-action elevators and conveyors, for goods or materials—Other	View						 
4	4	84283900	Other continuous-action elevators and conveyors, for goods or materials—Other	View						 
5	5	84283900	Other continuous-action elevators and conveyors, for goods or materials—Other	View						 

- Click on the “Search Bill of Entry” button to attach Bill of entry/ GSTN invoice for the imported item. Select the invoice for a particular imported item and click on “Add” button to add the invoices from the repository. This must be done for all the imported items separately

[Previous](#) [Next](#)

Search Bill of Entry

Bill Of Entries Mapping with Certificate

Show 10 entries

SI.NO.	Item Serial No.	ITC Code	Bill of Entry No	Bill Of Entry Date	Unit of measure	Quantity of Import	Delete
No data available in table							

[Previous](#) [Next](#)

Item Serial No. [redacted]

ITC(HS) Code/Service Code * [84138190 Dosing Pump with accessories.]

Description of the product to be exported/services to be rendered [Dosing Pump with accessories.]

Installation Certificate Number [redacted]

Installation Certificate Date [redacted]

Installation Address [redacted]

Capital Goods installed * [redacted]

Chartered Engineer name * [redacted]

Chartered Engineer Membership No. * [redacted]

Do You want to pay Installation Fee? ☐ Yes ☒ No

NOTE: Bill of entry/ GSTN invoice will be selected for one item at a time. Do not select the Bill of entries and GSTN invoice all at same time for all the imported items. Doing so will hamper the mapping of an imported items with the BOEs/GSTN invoice and user may stuck while moving forward. Although if an imported item has multiple BOEs / GSTN invoice , then multiple invoices could be selected

Details of Bill of Entry/GST Invoice

Show 10 entries

SNo. Of Item	ITC(HS) Code	Description of Capital goods to be Imported	Quantity Imported	Unit of measure	Quantity Invalidated	Unit of measure (Invalidated)	Whether Capital goods is restricted for import	Installation Certificate No.	Installation Certificate Date	Bill of Entry No./GST Invoice No./Invoice No.
3	73041190	Stainless Steel Pipes	86.66	METER (MTR)	0.0					9915720
1	90278090	Vaisala HMT 120 - Humidity / Dew Point Transmitter.	5.0	NUMBERS (NOS)	0.0					9916029
2	84000000	Spares and Accessories for above Capital Goods	1.0	NUMBERS (NOS)	0.0					9916029

- Fill the mapping details separately for all the imported items and click on “update” button

Search Bill of Entry

Bill Of Entries Mapping with Certificate

Show 10 entries

SL.NO.	Item Serial No.	ITC Code	Bill of Entry No	Bill of Entry Date	Unit of measure	Quantity of Import	Delete
1	1	73041990	2315201	03/06/2013	METER (MTR)	220.96	

Item Serial No. 1

ITC(HS) Code/Service Code 84138190 Dosing Pump with accessories.

Description of the product to be exported/services to be rendered Dosing Pump with accessories.

Installation Certificate Number 1

Installation Certificate Date 07/08/2023

Installation Address janakpuri, Delhi

Capital Goods installed 266

Chartered Engineer Name Ravi

Chartered Engineer Membership No. DHP56

Do You want to pay Installation Fee? ☐ Yes ☒ No

Clear Update

Clear All Save & Next

- Once done for all the imported items

Success Message

Your Application has been saved successfully

Details of the Installation Certificate

List of Installation Certificates

Show 10 entries

SNo.	SNo. Of Item	ITC(HS) Code	Description	Bill of Entry details	Installation Details			Chartered Engineer Details			Edit / Delete
					Capital Goods installed	Installation Certificate Number	Installation Certificate Date	Installation Address	Chartered Engineer Name	Chartered Engineer Membership No.	
1	1	84138190	Dosing Pump with accessories.	View	266	1	07/08/2023	janakpuri, Delhi	Ravi	DHP56	Edit / Delete
2	2	84798999	Static Mixer	View	255	2	18/07/2023	Devnagri	Raju	HJJJ	Edit / Delete

Do You want to pay Installation Fee? ☐ Yes ☒ No

Clear All Save & Next

- If user want to pay Installation Fee then select yes and click on “Save and Next” Button

Success Message
Your Application **XXXXXXXXXXXXXXX** has been saved successfully

Details of the Installation Certificate

List of Installation Certificates

Show 10 entries

SNo.	SNo. Of Item	ITC(HS) Code	Description	Bill of Entry details	Installation Details			Chartered Engineer Details			Edit / Delete
					Capital Goods Installed	Installation Certificate Number	Installation Certificate Date	Installation Address	Chartered Engineer Name	Chartered Engineer Membership No.	
1	1	84138190	Dosing Pump with accessories.	View	266	1	07/08/2023	Janakpuri, Delhi	Ravi	DHF56	Edit / Delete
2	2	84798999	Static Mixer	View	255	2	18/07/2023	Devnagri	Raju	Hijj	Edit / Delete

Previous Next

Do You want to pay Installation Fee? ☐ Yes ☒ No

Clear All Save & Next

Attachment:

- Select the appropriate Attachment type and upload with remarks

Attachment

Attachment Type:
 Please select
 InstallationCertificate Category
 EPCG involves of meeting

Click or Drag and Drop file to upload

Uploaded Size : 0.00 MB

Note: Maximum 5 Attachment of 5 MB Allowed (Only pdf,jpg are allowed)

Upload Attachment

Remark:

Uploaded Document List

Show 10 entries

Attachment Type	Remark	View/Add More Attachments	Delete
No data available in table			

Previous Next

CA/CE Details

Clear All Save & Next

ABOUT US
DGFT Organisation Structure
HQ Contact
RA Contact
Citizen Charter

SERVICES
EC
Advanced Authorization
EPCG

REGULATORY
Foreign Trade Statement
ECGT Based Import & Export Policy
SME
Central Product Classification

LEARN
Application Help & FAQs
E Learning Video
Open Online Course on International Trade
Goods & Services Tax (GST)

CONTACT US
Directorate General of Foreign Trade (Headquarters), Lodhi Road, New Delhi
Web Information Manager
Directorate General of Foreign Trade (DGFT) Lodhi Road, New Delhi - 110011
Madhava Akash Road, New Delhi - 110011

- CA/CE Details:** User could also provide CA/CE details. “Search Appendix” will show the results added in the repository. Select the Appendix from the list and click on “Attach Appendix”. Finally, click on “Save and Next” button to continue

Appendix List

Select Appendix: Please Select Enter CA / CE Registration / Membership No.:

[Search Appendix](#)

Show 10 entries

Select	SLNo.	Application No.	CA/CE Membership Number	Appendix Type	View
No data available in table					

Showing 0 to 0 of 0 entries

[Previous](#) [Next](#)

[Attach Appendix](#)

Declaration:

- Accept the declaration and verify the auto-populating user details. Click on “Save and Next” button to continue.

Success Message
Your Application A... has been saved successfully

Declaration

I/we, hereby, declare/certify that:
 A. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from, if anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
 B. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended) the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITCHS Classification of Export & Import Items as amended from time to time.
 C. None of the Proprietor/Partner(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
 D. None of the Proprietor/Partner(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner(s)/ Director(s)/ Karta/Trustee in any other firm/Company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
 E. Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy.
 F. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☐ Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* Date*

User Details
(Note: If user profile is not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name Designation
 Email Mobile
 Office Address
 Residential Address

[Clear All](#) [Save & Next](#)

Application Summary:

- Click on “Print Summary” button to view the filled application and download it.

Last Login: 11-Feb-2022 17:02:27

[✓ Authorisation List](#)
[✓ EPCG Authorisation Details](#)
[✓ Details of the Installation Certificate](#)
[✓ Attachments](#)
[✓ Declaration](#)
[○ Application Summary](#)

Success Message
Your Application A***** has been saved successfully

[Print Summary](#)

Installation Certificate for

Authorisation Type	File Number from which Authorisation is issued	EPCG Authorisation Number	EPCG Authorisation Date
Zero duty EPCG Scheme	00000000000000000000	000000000000000000	20/01/2021

Authorisation Details

IEC No 00000000000000000000	IEC Name ***** LIMITED	EPCG Authorisation Number 000000000000000000
Authorisation Type Zero duty EPCG Scheme	Duty Saved Value allowed (in INR) 1,83,02,614.70	EO Validity 20/01/2027
File Number from which Authorization is issued 00000000000000000000	EPCG Authorisation Date 20/01/2021	

Details of the Installation Certificate

- Digitally sign the application via “sign” button and click on “submit” Button. After submitting the application, acknowledgement will be generated with the file number. Applicant may track the application via My Dashboard > Submitted Applications > choose scheme as “EPCG” > choose Type of sub-scheme as “Upload Installation Certificate

Acknowledgement

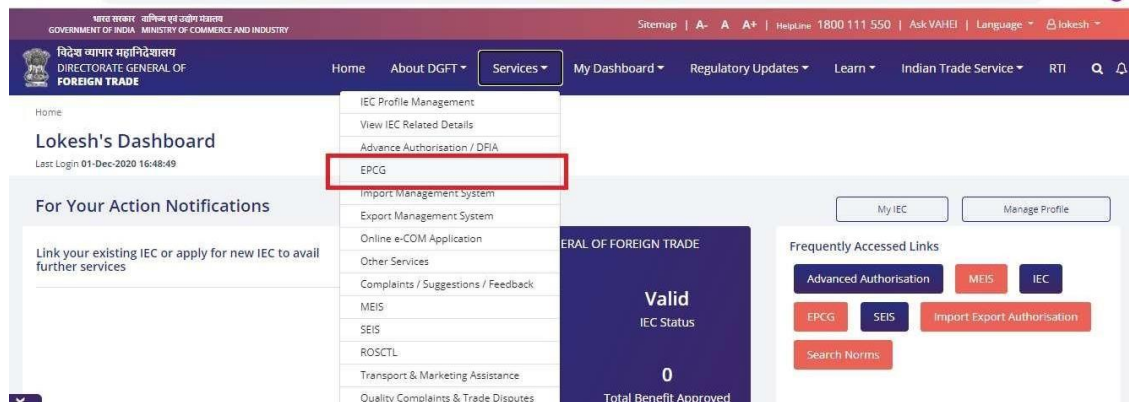
You have successfully applied for EPCG Installation Certificate

Your File no is: 0000EPC40070M122

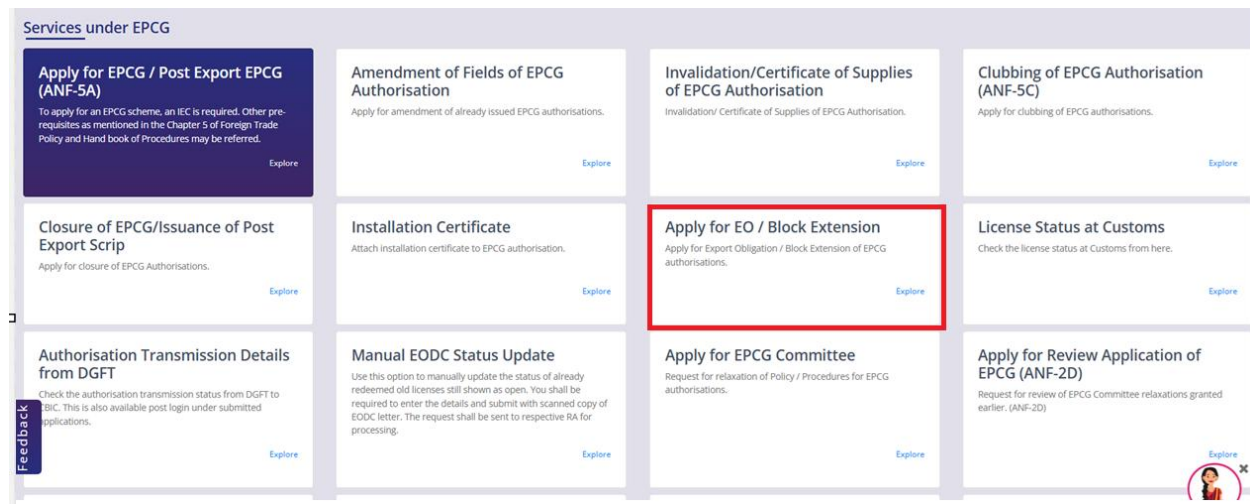
4.7 Apply for EO/Block extension

Steps to apply for EPCG EO/Block extension

- Login to the portal with the valid credential and click on “**service**” menu and select “**EPCG**”



- Upon click “EPCG”, screen will display to user, user select the “Apply for EO/Block extension”



- User select the “Apply for EO/ Block extension” by clicking the tile
- User can apply two ways, proceed with draft application or with fresh application.
- If the user wants to proceed with the Draft application, user select the draft application number from the table and click on “Proceed with Exiting application”

Apply For EPCG

Last Login: 01-Dec-2020 16:48:48

Draft Application | Issuance of EPCG Authorisation/Post-Export EPCG Authorisation

Select	S. No.	Application Number	Created On	Created By	Last Updated On	Last Updated By	Action
☐	1	ARNEPCGAPPLY00126396AM21	30/11/2020 11:09		01/12/2020 16:49		Action +
☐	2	ARNEPCGAPPLY00126541AM21	30/11/2020 13:22		01/12/2020 00:00		Action +
☐	3	ARNEPCGAPPLY00126898AM21	01/12/2020 00:01		01/12/2020 14:08		Action +

Showing 1 to 3 of 3 entries

[Start Fresh Application](#) [Proceed With Existing Application](#)

- If the user wants to proceed with new application then click on “Start Fresh Application”
- Upon click to “Start fresh application” screen will displayed to select the application for “Block wise extension/ EO period extension.”

Application Type

Application For *

Please Select

Please Select

Block wise Extension

EO Period Extension

☐ Are you applying for extension under Para 5.17(h) of Handbook of Procedure?

[Clear All](#) [Save & Proceed](#)

- User can select the either one application for EO period extension.

Block wise extension

- User select the Block wise extension from the drop down list of application for and then click on save and proceed to move to the next tab.

Success Message

Your Application DRAFTPCGEOEXN00262235AM26 has been saved successfully

Application Type

Application For *

Block wise Extension

☐ Are you applying for extension under Para 5.17(f) of Handbook of Procedure?

☐ Are you applying for extension under Para 5.17(g) of Handbook of Procedure?

☐ Are you applying for extension under Para 5.17(h) of Handbook of Procedure?

[Clear All](#) [Save & Proceed](#)

EO period extension

- User select the EO period extension from the drop down list of application for and then click on save and proceed to move to the next tab.

Application Type

Application For *

EO Period Extension

☐ Are you applying for extension under Para 5.17(f) of Handbook of Procedure?

☐ Are you applying for extension under Para 5.17(g) of Handbook of Procedure?

☐ Are you applying for extension under Para 5.17(h) of Handbook of Procedure?

Clear All Save & Proceed

- User can select the EO extension under para 5.17(f) of hand book of procedure and click on save and proceed.

Application Type

Application For *

EO Period Extension

☒ Are you applying for extension under Para 5.17(f) of Handbook of Procedure?

☐ Are you applying for extension under Para 5.17(g) of Handbook of Procedure?

☐ Are you applying for extension under Para 5.17(h) of Handbook of Procedure?

Clear All Save & Proceed

- User can select the EO extension under para 5.17(g) of hand book of procedure and click on save and proceed.

Application Type

Application For *

EO Period Extension

☐ Are you applying for extension under Para 5.17(f) of Handbook of Procedure?

☒ Are you applying for extension under Para 5.17(g) of Handbook of Procedure?

☐ Are you applying for extension under Para 5.17(h) of Handbook of Procedure?

Clear All Save & Proceed

- User can select the EO extension under para 5.17(h) of hand book of procedure and click on save and proceed.

Application Type

Application For *

EO Period Extension

☐ Are you applying for extension under Para 5.17(f) of Handbook of Procedure?

☒ Are you applying for extension under Para 5.17(g) of Handbook of Procedure?

☐ Are you applying for extension under Para 5.17(h) of Handbook of Procedure?

Clear All Save & Proceed

- User after select the any one option for EO extension and then click on Save and proceed then user move to next tab Authorization for EO extension.
- User will select the authorization and click on the save and proceed to move to the next tab.
- If it is PRC approved case, user may attach PRC minutes of meeting in the attachments tab of the application. Click on “Save and Proceed” button

Show: 10 entries

Search:

Select	File Number from which Authorization is issued	Authorization Type	EPCG Authorization Number	EPCG Authorization Date
☐	039702100903AM11	EPCG Concessional Duty 03 Percentage	0330027831	19/11/2010
☐	039702101554AM11	EPCG Concessional Duty 03 Percentage	0330029166	31/03/2011
☐	039702100319AM12	EPCG Concessional Duty 03 Percentage	0330029861	29/06/2011
☐	039702100350AM12	EPCG Concessional Duty 03 Percentage	0330029935	06/07/2011
☐	039702100318AM12	EPCG Concessional Duty 03 Percentage	0330029969	11/07/2011
☐	039702100508AM12	EPCG Concessional Duty 03 Percentage	0330030278	11/08/2011
☐	039702100692AM12	EPCG Concessional Duty 03 Percentage	0330030676	26/09/2011
☐	039702100668AM12	EPCG Concessional Duty 03 Percentage	0330030976	04/11/2011
☐	039702100840AM12	EPCG Concessional Duty 03 Percentage	0330031043	15/11/2011
☐	039702100877AM12	EPCG Concessional Duty 03 Percentage	0330031110	22/11/2011

Showing 1 to 10 of 780 entries

Previous 1 2 3 4 5 ... 78 Next

Clear All

Save & Proceed

- The next tab is **Authorization details**.
- **Authorization details:** will be pre-populated. If it is PRC approved case, user may attach PRC minutes of
- meeting in the attachments tab of the application. Click on “Save and Proceed” button

Application Type Authorisations for EO Extension **Authorisation Details** Export Obligation Period Details Utilization Detail Realisation Details Attachment Declaration Application Summary

Success Message
Your Application DRAFTPCGEOEXN00262241AM26 has been saved successfully

Authorization Details

EPCG Authorization Number *	Initial Duty Saved Value allowed (INR)	EO Endorsed (INR)
0330027831	3,28,33,265.00	26,26,66,120.00
Date of Issuance of Authorization	Import Validity	EO Period End Date
19/11/2010	30/11/2013	19/11/2018
Custom Notification Number		
103/2009		

PRC Details, If any

Whether it is a PRC Approved Case or not? ☐ Yes ☒ No

Note:
In case it is a PRC Approved Case, you may attach PRC minutes of meeting on attachments tab of the application.

Feedback

Clear All Save & Proceed

- Upon click to save and proceed next tab is **Export Obligation Period Details:**
- **Export Obligation Period Details**
- Details of items for Blockwise will auto-populate. Reason for seeking EO Extension to be provided. Composition fee to be paid will be calculated by the respective RA Officers. Click on “Save and Proceed” button
- If the user select the option for “EO period extension” then option will provide to the user for select the 1 year or 2 year extension from the drop down list.

Details of item for EO Extension

Add Indigenous Item Details

Applying for EOP extension 1 or 2 of year *

1 Year

First Block					
Initial EO Period for first block	Extended EO Period (for first block), valid upto (as allowed by RA)	Extended EO Period (for first block), valid upto (as allowed by DGFT Hqrs.)	Extension in EO Period applied upto (for first block)	Specific EO endorsed on the Authorization (for first Block)	Specific EO fulfilled (for first block)
01/05/2028				30,000.00	0.00

- If the user select the option EO period extension under para **Para 5.17(f) of Handbook of Procedure** then option will provide to the user for select the 1 year or 2 year extension from the drop down list.

Details of item for EO Extension

Add Indigenous Item Details

Applying for EOP extension 1 or 2 of year *

1 Year

First Block					
Initial EO Period for first block	Extended EO Period (for first block), valid upto (as allowed by RA)	Extended EO Period (for first block), valid upto (as allowed by DGFT Hqrs.)	Extension in EO Period applied upto (for first block)	Specific EO endorsed on the Authorization (for first Block)	Specific EO fulfilled (for first block)
01/05/2028				30,000.00	0.00

- After select the option 1 or 2 year extension, user then select the option “Payment to be made” or “Enhancement in export obligation imposed”

Reason for seeking EO Extension *

Please Select*

☐ Payment to be made
 ☒ Enhancement in export obligation imposed

Enhancement in export obligation imposed in INR (System Calculated)

72,000.00

Enhancement in export obligation imposed in USD(System Calculated)

800.00

Clear All

Save & Proceed

- After select any one of the options user click on Save and proceed to move to next tab.

- If the user select the EO period extension under **Para 5.17(g) of Handbook of Procedure**, then user select the date for extension from calendar.

Details of item for EO Extension

Applying for EOP extension*

This is a mandatory field

First Block					
Initial EO Period for first block	Extended EO Period (for first block), valid upto (as allowed by RA)	Extended EO Period (for first block), valid upto (as allowed by DGFT Hqrs.)	Extension in EO Period applied upto (for first block)	Specific EO endorsed on the Authorization (for first Block)	Specific EO fulfilled (for first block)
01/05/2028				30,000.00	0.00

- If the user select the EO period extension under **Para 5.17(h) of Handbook of Procedure**, then user select the date for extension from calendar.

Details of item for EO Extension

Applying for EOP extension*

This is a mandatory field

First Block					
Initial EO Period for first block	Extended EO Period (for first block), valid upto (as allowed by RA)	Extended EO Period (for first block), valid upto (as allowed by DGFT Hqrs.)	Extension in EO Period applied upto (for first block)	Specific EO endorsed on the Authorization (for first Block)	Specific EO fulfilled (for first block)
01/05/2028				30,000.00	0.00

- User after provide the above details provide remarks for reason for seeking EO extension then click on save and proceed.
- Upon click on save and proceed user move to next tab utilization tab.

Utilization tab

- **Item of Import-** Click on search bill of entry/ GSTN invoices select them all at once for all imported item and click on "Add" button.

Application Type Authorisations for EO Extension Authorisation Details Export Obligation Period Details Utilization Detail Realisation Details Attachment Declaration Application Summary

Success Message
Your Application DRAFTPCGEOEXN00262241AM26 has been saved successfully

Items of import

Search Bill of Entry/GST Invoice in Repository

ITC(HS) Code * Description of Capital goods to be imported Quantity of import

Bill of Entry No./GST Invoice No. * Bill of Entry Date/GST Invoice Date CIF value of imports/deemed imports (INR)

Duty saved value (in INR) *

Feedback

Show 10 entries

Clear Add

- **Item of Export-** Click on “Search Shipping bills in Bills Repository” button, select all the required Shipping bills corresponding to each exported item and click on “Add” button.

Items of Export

Search Shipping Bill in Bills Repository

ITC(HS) Code/Service Code * Description of the Item

ITC (HS) Code of the alternate Product Description of the Alternate Product Item

Shipping Bill No. / Bill of Export * Port code of registration Shipping Bill Date

Invoice No. Invoice Date Invoice Serial No.

FOB Value/FOR Value (in FC) Foreign Currency FOB Value/ FOR value (in USD normalized)

FOB Value/FOR Value (in INR) Type of Export EO Block Period

ECGC Claimed? Exchange rate of FC to INR (as per date of issuance of authorization)

Yes No

Clear Add

Details of the Shipping Bill/Invoice										FOB Value/FOR Value										
SNo.	SNo. of Item	ITC(HS) Code/Service Code	Description of the Item	ITC (HS) Code of the alternate Product	Description of the Alternate Product Item	Type of Export	EO Block Period	Shipping Bill No. / Bill of Export	Port code of registration	Shipping Bill Date	Invoice No.	Invoice Date	Invoice Serial No.	FOB Value/FOR Value (in FC)	Foreign Currency	Exchange rate of FC to INR	FOB Value/ FOR value (in USD normalized)	SubTotal of FOB (in USD)	FOB Value/FOR Value (in INR)	ECGC Claimed?
1	7	E 99	JHQF			Export	1	7		01/02/2022	1	01/02/2022	7	0.00		1009.17	91.74	0.00	6,789.00	

- After update the details user click on “Save & proceed” to move to next tab. The next tab is “Realization tab”

Realization Tab:

- Click on “Search BRC detail in Repository” button, select all the required BRC corresponding to each exported item and click on “Add” button.

Realisation Details

Search BRC Detail in Repository

Show 10 entries

Sl.NO.	Shipping Bill No.	Port of registration	Shipping Bill Date	eBRC Number	Date of Realisation	Realised Value (in INR)	Realised Value (in USD)	Edit/ Delete
No data available in table								

Showing 0 to 0 of 0 entries

Total Realised Value (in INR) 0.00

Total Realised Value (in USD) 0.00

Previous Next

- After update the details user click on save and proceed to move to next tab. The next tab is Attachment.

Attachment:

- Select the Attachment type and upload with remarks. Click on “Save and Proceed” button to continue.
 - Select PRC minutes of meeting if it is a PRC approved case.

Application Type Authorisations for EO Extension Authorisation Details Export Obligation Period Details Attachment Declaration Application Summary

Success Message
Your Application ARNEPCGEOEN03916543AM22 has been saved successfully

Attachment

Attachment Type: Please select
 Please select
 USDC Renewal Bill of Stock with fulfilment of Export Obligation Attachment
 PRC minutes of meeting

Remark:

Uploaded Document List

Show 10 entries

Attachment Type	Remark	View/Add More Attachments	Delete
-----------------	--------	---------------------------	--------

Declaration:

- Tick the box as acceptance of declaration. Click on “Save and Proceed” button to continue.

Declaration

I/We, hereby, declare/certify that:

- The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom. If anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended) the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC(HS) Classification of Export & Import Items as amended from time to time.
- None of the Proprietor/Partners/Directors/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
- None of the Proprietor/Partners/Directors/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner/Director/Karta/Trustee in any other firm/Company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
- Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy.
- I/We shall not export items on the SCOMET list for which authorisation has not been taken.
- I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (In case of Service Providers who are not covered under service tax)
- In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved (together with applicable interest) on such imported goods which are found having no relation with product exported or service rendered.
- I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Products within a period of three years from the date of issue of EPCG Authorization failing which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.
- I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ Tick the box as acceptance of declaration/ undertaking and fill in the details below.

Place* Date*

User Details
(Note: If user profile is not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name Designation
 Email Mobile
 Office Address Residential Address

Clear All Save & Proceed

Application Summary:

- Click on the “Print Preview” button to view the details of filled application and download the application

Application Type

Authorisations for EO Extension

Authorisation Details

Export Obligation Period Details

Attachment

Declaration

Application Summary

Success Message

Your Application Application Summary has been saved successfully

Print Summary

Application Details

IEC Number

Entity Name

Application Number

File Number

Authorisation Number

Applicable Exchange Import Rate

Applicable Exchange Export Rate

Application Type

Application for

Block wise Extension

EPCG Authorisations valid for Amendment

File Number from which Authorisation is issued

Authorization Type

EPCG Authorisation Number

EPCG Authorisation Date

Authorisation Details

- User needs to digitally sign the application via “sign” button and then click on “submit” button.

Declaration

I/we, hereby, declare/certify that:

- The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom, if anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended) the Rules and Orders framed there under; the Foreign Trade Policy; the Handbook of Procedures and the ITC(HS) Classification of Export & Import Items as amended from time to time.
- None of the Proprietor/Partner(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
- None of the Proprietor/Partner(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, share a Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
- Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy.
- I/We shall not export items on the SCOMET list for which authorities have not been taken.
- I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities, (in case of Service Providers who are not covered under service tax)
- In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved [together with applicable interest] on such imported goods which are found having no relation with product exported or service rendered.
- I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Products) within a period of three years from the date of issue of EPCG Authorization failing which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.
- I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/ undertaking details.

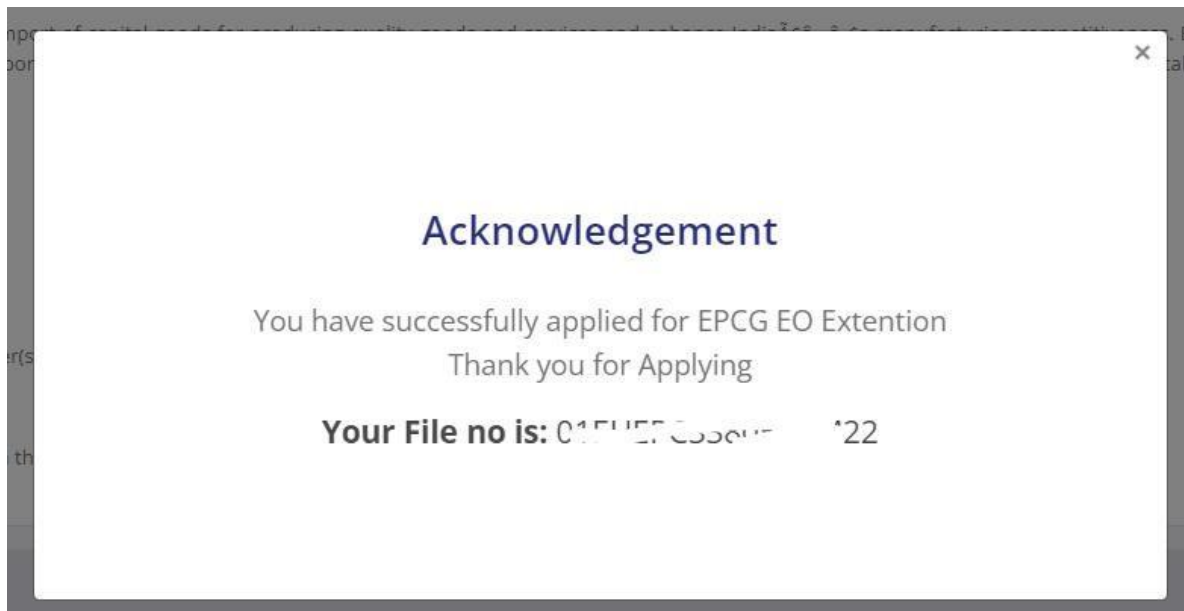
Place : Date :

Name : Designation : Email : Mobile :

Office Address :

Residential Address :

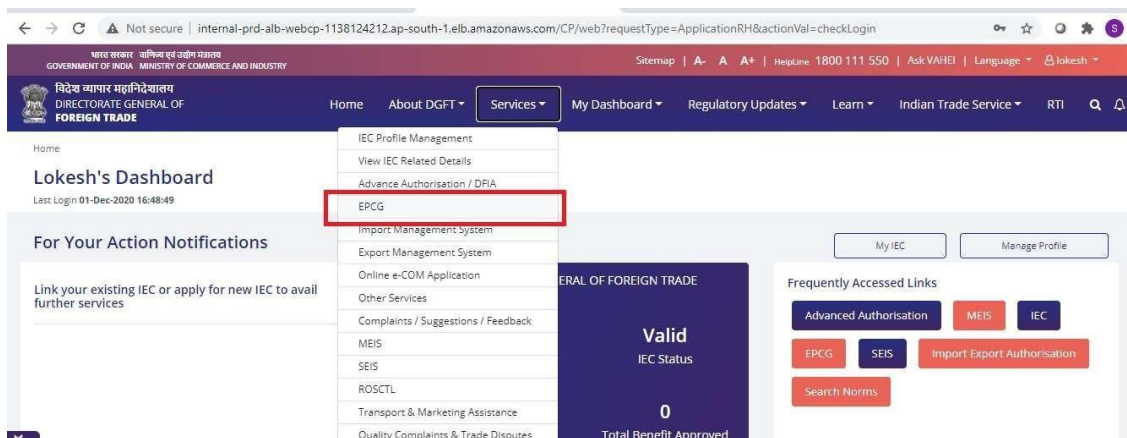
- After submitting the application, acknowledgement with the file number will be generated. Applicant may track the application via My Dashboard > Submitted Applications > choose scheme as “EPCG” > choose Type of sub-scheme as “EO Extension of EPCG”.



4.8 Annual Reporting of EO fulfillment

Steps to apply for Annual Reporting of EO Fulfillment

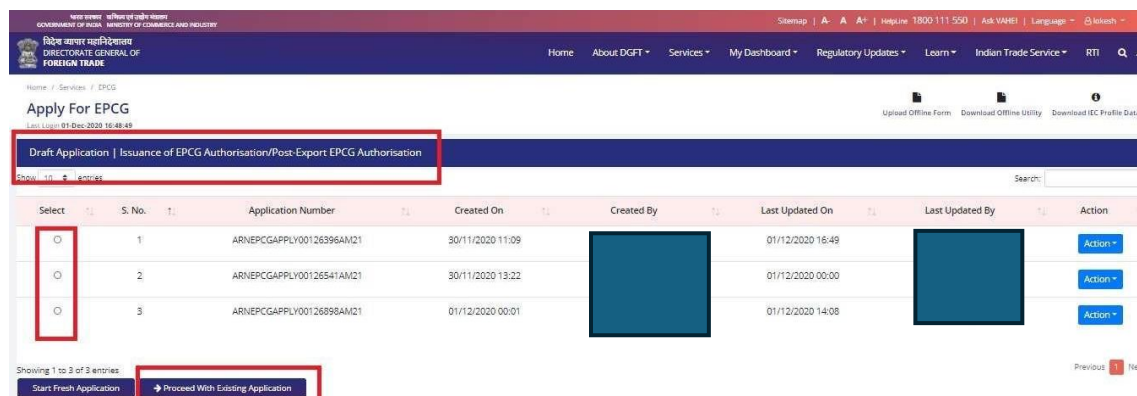
- Login to the portal with the valid credential and click on “**service**” menu and select “**EPCG**”



- Upon click “EPCG”, screen will display to user, user select the “Annual reporting of EO Fulfillment”



- User select the “Annual Reporting of EO Fulfilment” by clicking the tile
- User can apply two ways, proceed with draft application or with fresh application.
- If the user wants to proceed with the Draft application, user select the draft application number from the table and click on “Proceed with Existing application”



- If the user wants to proceed with new application then click on “Start Fresh Application”
- Upon click to “Start fresh application” screen will displayed “EPCG Authorizations valid for Reporting Of EO Fulfilment”.
- User select the authorization from the list and click on save and proceed.

EPCG Authorizations valid for Reporting Of EO Fulfilment

Show 10 entries Search:

Select	File Number from which Authorization is issued	Authorization Type	EPCG Authorization Number	EPCG Authorization Date
☐	03EAEP00445AM26	Zero duty EPCG Scheme	0131004697	03/06/2025
☐	24EAEP00058AM26	Zero duty EPCG Scheme	0131004677	27/05/2025
☐	24EAEP00056AM26	Zero duty EPCG Scheme	0131004663	30/04/2025
☐	09EAEP00146AM25	Zero duty EPCG Scheme	0931002295	23/07/2024
☐	09EAEP00139AM25	Zero duty EPCG Scheme	0931002292	23/07/2024
☐	09EAEP00138AM25	Zero duty EPCG Scheme	0931002291	01/05/2024
☐	03EAEP00339AM24	Zero duty EPCG Scheme	0331026114	20/11/2023
☐	03EAEP00334AM24	Zero duty EPCG Scheme	0331026113	17/11/2023
☐	03EAEP00323AM24	Zero duty EPCG Scheme	0331026112	17/11/2023
☐	03EAEP00308AM24	Zero duty EPCG Scheme	0331026111	11/10/2023

Showing 1 to 10 of 798 entries

Previous 1 2 3 4 5 ... Ask VAHEI

Save & Proceed

- Upon click to save and proceed user move to next tab "Authorization Tab."

Authorization details Tab

- Authorization validity dated is shown in a tabular structure basically the initial and revised one (if any). The user select the Annual Reporting year from the drop down list then click on "Save and proceed".

Authorization Details

EPCG Authorization Number: 0131005607 Date of Issuance of Authorization: 01/09/2021

Custom Notification Number: 16/2015 Annual Reporting Year: 2022-23

Authorisation Validity dates

	Initial	Revised
Import Validity	01/09/2023	01/09/2023
Export Obligation Period		
First Block	01/09/2025	01/09/2025
Second Block	01/09/2027	01/09/2027
Overall	01/09/2027	01/09/2027

Authorisation Export Obligation values

- User select the option of Whether it is a PRC Approved Case or not? - YES/ NO
- If the user select the YES then update the details and click on save and proceed to move to next tab.

EPCG Committee/PRC Details

Whether it is a PRC Approved Case or not? ☒ Yes ☐ No

Note:
In case it is a PRC Approved Case, you may attach PRC minutes of meeting on attachments tab of the application.

PRC file number

PRC case number *

PRC meeting number *

PRC meeting date *

- If the user selects “NO” then click and save and proceed to move to next tab. The next tab is **Details of EO fulfillment** tab.

Details of EO fulfillment: Data in this tab automatically updated. User will verify the details available then click on save and proceed to move to the next tab

- Item of Import:** User can add the BOE by search and click on ADD button.

ITC No.

Quantity of import

Quantity Invalidated

Installation Certificate No.

Bill of Entry No./GST Invoice No. *

Invoice Serial No.

Supply Date

Description of Capital goods to be imported

Unit of measure

Unit of Measure (invalidated)

Installation Certificate Date

Bill of Entry Date/GST Invoice Date

CIF value of imports/deemed imports (INR)

Duty saved value (in INR) *

Whether Capital goods is restricted for import ☐ Yes ☒ No

Duty saved value (in USD)

- User tick the box if no import made by the user.

Total CIF Value (in INR)	Total Duty Saved Value (in INR)
1,35,00,653.77	0.00
☐ Please check in case there has been no Imports done against this license.	

Item of Export- User can add the Shipping bills by search and click on ADD button

Items of Export

Shipping Bill Number *	Shipping Bill Date *	Port Code *
Q Search Shipping Bill in Bills Repository		
ITC(HS) Code/Service Code *	Description of the Item	
ITC (HS) Code of the alternate Product	Description of the Alternate Product Item	
Shipping Bill No. / Bill of Export *	Port code of registration	Shipping Bill Date
	Please Select	
Invoice No.	Invoice Date	Invoice Serial No.
FOB Value/FOR Value (in FC)	Foreign Currency	FOB Value/ FOR value (in USD normalized)
	Please Select	
FOB Value/FOR Value (in INR)	Type of Export	EO Block Period
	Please Select	
ECGC Claimed?	Exchange rate of FC to INR (as per date of issuance of authorization)	
☐ Yes ☐ No		
Clear		Add 

- User tick the box if no import made by the user.

Show: 10 entries

Details of the Shipping Bill/Invoice										FOB Value/FOR Value							
SNo.	SNo. Of Item	ITC(HS) Code/Service Code	Description of the Item	ITC (HS) Code of the alternate Product	Shipping Bill No. / Bill of Export	Port code of registration	Shipping Bill Date	Invoice No.	Invoice Date	Invoice Serial No.	FOB Value/FOR Value (in FC)	Foreign Currency	Exchange rate of FC to INR	FOB Value/ FOR value (in USD normalized)	SubToal of FOB (in USD)	FOB Value/FOR Value (in INR)	Edit/ Delete
No data available in table																	

Previous Next

Total FOB Value/FOR Value (in INR)	Total FOB Value/FOR Value (in USD)
0.00	0.00

☒ Please check in case there has been no Exports done against this license.

- User update the export as under for maintenance of average export obligation.
- User select t the ticked the box in case no annual EO to be maintained.

Exports as under for maintenance of average export obligation

I/We further declare that I/we have made exports as under for maintenance of Average Export Obligation:

Sl.NO.	Financial Year	Average to be maintained (in INR)	Average maintained (in INR)	Details of shipping bills for fulfillment of average export obligation	Relief from Average EO to be fulfilled as per 5.19 of HBP?	Remark
1	2021-22	31,12,66,21,447.33	0.00	View/Update	No	
2	2022-23	31,12,66,21,447.33	0.00	View/Update	No	
3	2023-24	31,12,66,21,447.33	0.00	View/Update	No	
4	2024-25	31,12,66,21,447.33	0.00	View/Update	No	
5	2025-26	31,12,66,21,447.33	0.00	View/Update	No	

☒ Please check in case there is no Annual EO to be maintained.

- After update the above details user click on save and proceed to move to the next tab.

Realization details;

- Click on “Search BRC detail in Repository” button, select all the required BRC corresponding to each exported item and click on “Add” button.

Realisation Details

[Search BRC Detail in Repository](#)

Show 10 entries

Sl.NO.	Shipping Bill No.	Port of registration	Shipping Bill Date	eBRC Number	Date of Realisation	Realised Value (in INR)	Realised Value (in USD)	Edit/ Delete
No data available in table								

Showing 0 to 0 of 0 entries

Total Realised Value (in INR) 0.00

Total Realised Value (in USD) 0.00

Previous Next

- After update the details user click on save and proceed to move to next tab. The next tab is Attachment.
- Select the Attachment type, browse for attachment file and click on “Upload Attachments”

Attachment

Attachment Type: [Please select](#)

Remark:

Uploaded Document List:

Show 10 entries

Attachment Type	Remark	View/Add More Attachments	Delete
No data available in table			

Uploaded Size: 0.00 MB

Note: Maximum 5 Attachment of 5 MB Allowed (Only pdf,jpg are allowed)

[Upload Attachments](#)

[Clear All](#) [Save & Proceed](#)

- After upload the Attachment user click on Save and proceed. User move to next tab “Declaration.

Declaration:

- All the declaration points show to the user.

Directorate General of Foreign Trade (DGFT) - Apply For EPCG

Progress: 1. Applicant Details (Completed), 2. Export Details (Completed), 3. Capital goods sought to be imported Details (Completed), 4. Export Obligation Imposed (Completed), 5. Attachments (Completed), 6. Declaration (Active), 7. Application Summary (Outstanding).

Success Message
Your Application ARNEPCGAPPLY00104281AM/21 has been saved successfully

Declaration

I/we, hereby, declare/certify that:

- The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom. If anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended) the Rules and Orders framed there under; the Foreign Trade Policy, the Handbook of Procedures and the ITC(HS) Classification of Export & Import Items as amended from time to time.
- None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
- None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/Company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
- Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the P.
- I/We shall not export items on the SCOMET list for which authorisation has not been taken.
- I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (In case of Service Providers who are not covered under service tax)

User Details

(Note: If user profile are not updated. Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name: ASHU, Designation: VICE PRESIDENT
 Email: ashutosh@ashutosh.com, Mobile: 9876543210
 Office Address: 123, 4th Floor, ABC Road, AM, 122002, India
 Residential Address: 456, 1st Floor, XYZ Road, AM, 122002, India

Buttons: Clear All, Save & Proceed

- User select the check box, the user details are populated below the declaration. User click on save and next to move to next page.

Application summary page:

- User can print the summary in PDF format by clicking on the “Print summary” button

Application Type Authorisation Details Utilization Detail Realisation Details Charlan Details Attachment Declaration Closure Summary

Success Message
Your Application ARNEPCGCLSR0915983AM22 has been saved successfully

Application Details

IEC Number 0000000000	Entry Name ARNEPCGCLSR0915983AM22 LIMITED	Application Number ARNEPCGCLSR0915983AM22	File Number NA
Authorisation Number 0000000000	Applicable Exchange Import Rate 1 INR = 0.014 USD	Applicable Exchange Export Rate 1 INR = 0.014 USD	

Application Type

Application for
REDEMPTION

Authorisations for Closure

File Number from which Authorisation is issued	Authorisation Type	EPCG Authorisation Number	EPCG Authorisation Date
0000000000	Zero duty EPCG Scheme	0000000000	20/01/2021

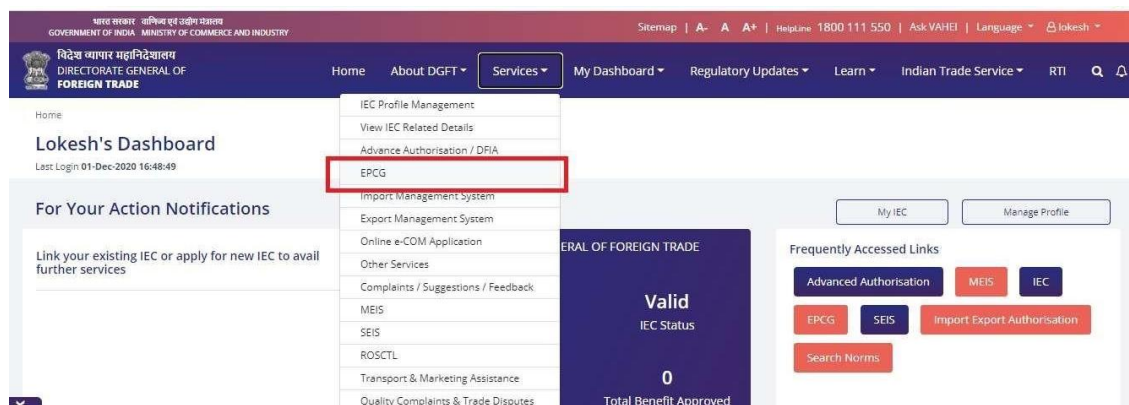
Authorisation Details

- Digitally sign the application via “sign” button and click on “submit” Button
- After submitting the application , acknowledgement will be generated with the file number. Applicant may track the application via My Dashboard > Submitted Applications > choose scheme as “EPCG” > choose Type of sub-scheme as “Annual reporting of EO fulfillment.



4.9 License status at custom

- Login to the portal with the valid credential and click on “**service**” menu and select “**EPCG**”



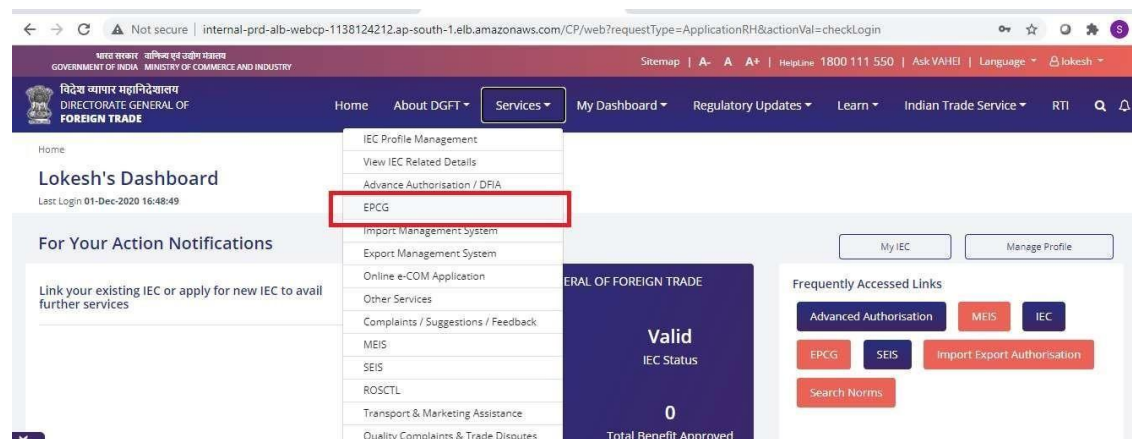
- Upon click “EPCG”, screen will display to user, user select the “License status at custom”



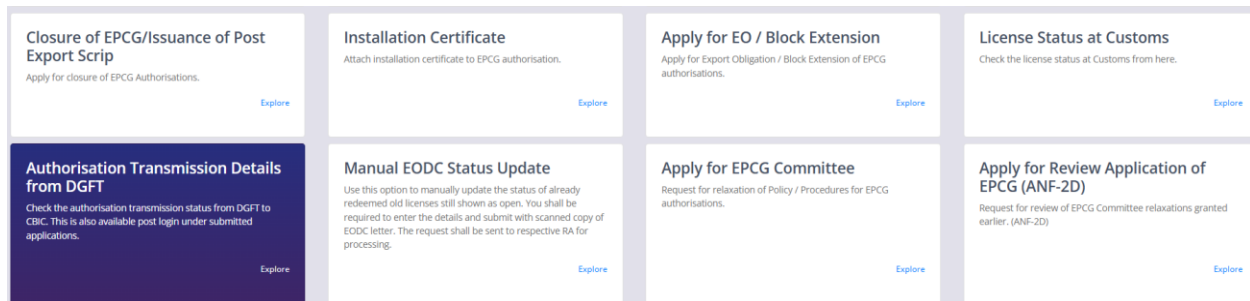
- User click the “License status at custom” upon click redirect to “custom site.”
- User check the license status from the custom site

4.10 Authorization transmission details from DGFT

- Login to the portal with the valid credential and click on “**service**” menu and select “**EPCG**”



- Upon click “EPCG”, screen will display to user, user select the “Authorization transmission details from DGFT”



- User click on “Authorization transmission details from DGFT, upon click screen will display to user.
- User provide IEC number and license number and click on “View details”

- Upon provide the details screen will display to user. This screen is only for information purposes.
- User will get the transmission details.

Authorisation Life Cycle

Note: Authorisation lifecycle is as available in the new system only. This will not be available for authorisations issued in the old application.

Show100entries

Search:

RA Name	File Number	Process Name	File Date	Action
RA LUDHIANA	30EEPC00087AM26		24/10/2025	
	-		23/03/2025	Import Validity Expired

Showing 1 to 2 of 2 entries

Previous

Next

Transmission Details

Transmission Response Status Codes

4.11 Manul EODC Status update

Pre-conditions for applying for Manual EODC

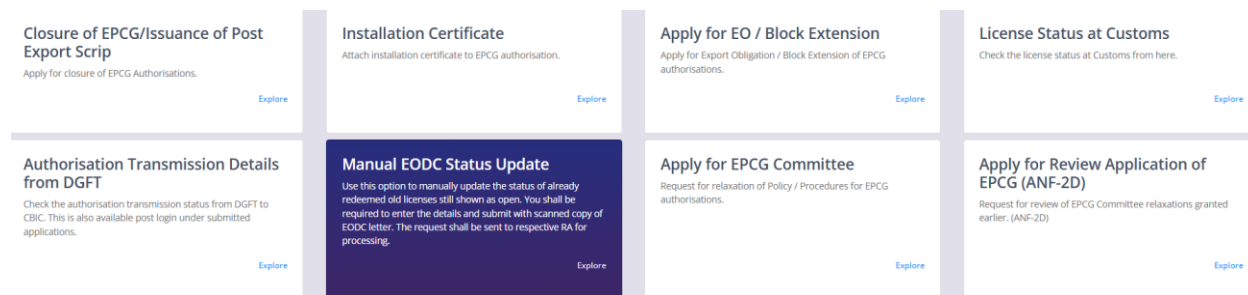
- The applicant has an 'Active' IEC and is logged into the DGFT Customer Portal.
- E-Sign and DSC are enabled for submission.
- You must be logged into the DGFT customer portal and authorized to draft and submit applications.

Steps to apply for Manul EODC

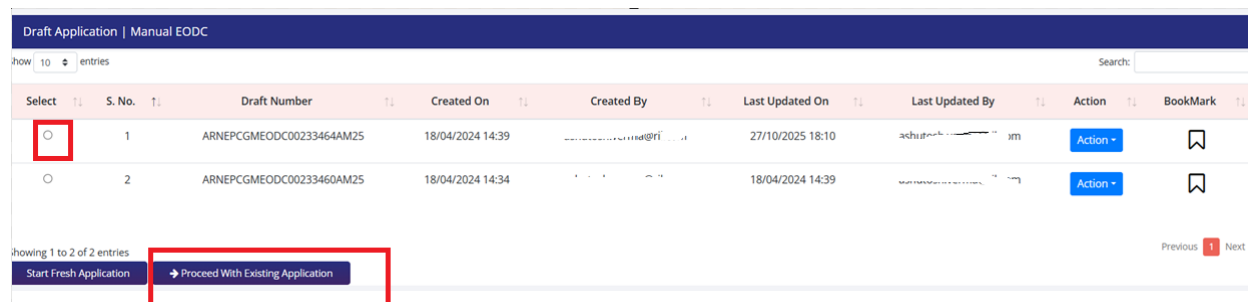
- Login to the portal with the valid credential and click on “**service**” menu and select “**EPCG**”

The screenshot shows the DGFT Customer Portal interface. The top navigation bar includes links for Home, About DGFT, Services, My Dashboard, Regulatory Updates, Learn, Indian Trade Service, and RTI. The 'Services' menu is expanded, showing a list of options: IEC Profile Management, View IEC Related Details, Advance Authorisation / DFIA, EPCG (highlighted with a red box), Import Management System, Export Management System, Online e-COM Application, Other Services, Complaints / Suggestions / Feedback, MEIS, SEIS, ROSCTL, Transport & Marketing Assistance, and Quality Complaints & Trade Disputes. The main content area displays 'Lokesh's Dashboard' with a 'Valid IEC Status' and '0 Total Benefit Approved'. There are also sections for 'For Your Action Notifications' and 'Frequently Accessed Links' including Advanced Authorisation, MEIS, IEC, EPCG, SEIS, Import Export Authorisation, and Search Norms.

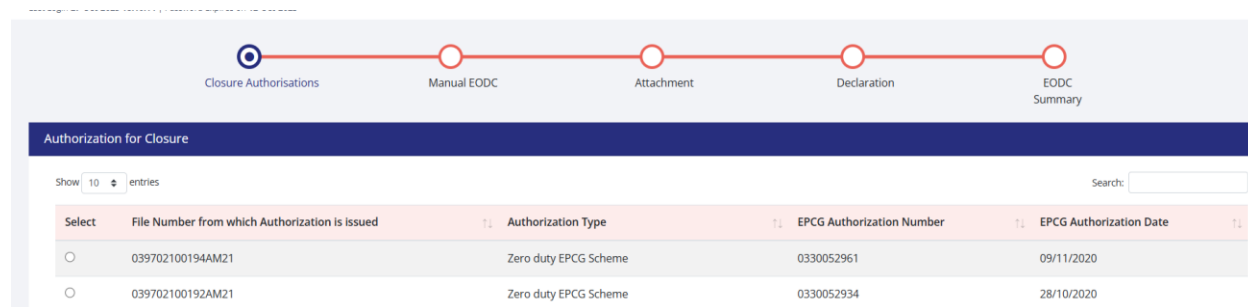
- Upon click “EPCG”, screen will display user, user select the Manul EODC



- User can apply two ways, proceed with draft application or with fresh application.
- If the user wants to proceed with the Draft application, user select the draft application number from the table and click on “Proceed with Existing application”



- If the user wants to proceed with new application then click on “Start Fresh Application.”
- Upon click “Start fresh application” screen of List of licenses displayed to the user.
- User select the licenses from the list.



- Upon select the license from the list user click on “Proceed for manual EODC update”

☐	039702100119AM21	Zero duty EPCG Scheme	0330052706	25/08/2020
☐	039702100103AM21	Zero duty EPCG Scheme	0330052684	18/08/2020
☐	039702100059AM21	Zero duty EPCG Scheme	0330052577	29/06/2020
☐	039702100052AM21	Zero duty EPCG Scheme	0330052562	23/06/2020
☐	039702100035AM21	Zero duty EPCG Scheme	0330052531	08/06/2020

Showing 1 to 10 of 448 entries

Previous 1 2 3 4 5 ... 45 Next

[Proceed for Manual EODC Status Update](#)

- Upon click to "Proceed manual EODC update" "Manual EODC screen will displayed to user.

[Closure Authorisations](#)
[Manual EODC](#)
[Attachment](#)
[Declaration](#)
[EODC Summary](#)

Success Message
Your Application ARNEPCGMEODC00233464AM25 has been saved successfully

EODC Authorisation Details

IEC	Firm Name	Branch
	ARNEPCGMEODC00233464AM25	368
Scheme	Scheme Code	Port of Registration
Zero duty EPCG Scheme	12	JNCH, NHAVA SHEVA, TALURAN, DIST-RAIGAD-400707
Authorisation Number	Issue Date	Issued by

- User select the either "YES" or "NO" for Authorization already redeemed. If user select "YES"
- User update the redemption date and duty paid in INR.

Manual EODC Flag: ☒ Yes ☐ No

Authorization already redeemed*: ☒ Yes ☐ No

EO Fulfilled: ☒ Yes ☐ No

Redemption Date:

Duty Paid in INR:

Opted For*: ☒ Redemption (EODC) ☐ Regularisation ☐ Surrender

Remarks:

Note:

- If authorisation is already redeemed, your application request shall be submitted to the applicable RA Office for processing. Once approved, the authorisation shall be marked as closed in the system.
- If authorisation is not redeemed, your application shall be submitted to DGFT HQ for validation and once it is approved by DGFT HQ you shall be able to proceed to submit the application again for manual EODC status update from RA.

- If the user select "NO" User update the Duty paid in INR and provide remarks.

Manual EODC Flag: ☐ Yes ☒ No

Authorization already redeemed*: ☐ Yes ☒ No

EO Fulfilled: ☒ Yes ☐ No

Duty Paid in INR:

Opted For*: ☒ Redemption (EODC) ☐ Regularisation ☐ Surrender

Remarks:

Note:

- User after update the above details click on “Save and next”
- The next tab is “Attachment”, user provide the relevant document and upload and click on “Save and next”

Success Message
Your Application ARNEPCGMEODC00233464AM25 has been saved successfully

Attachment

Attachment Type: Please select

Remark:

Uploaded Document List

Show 10 entries

Attachment Type	Remark	View/Add More Attachments	Delete
No data available in table			

Previous Next

Upload Attachments

Note:

1. If claimed authorisation is already redeemed, copy of redemption letter to be mandatorily provided.
2. Authorisation letter copy and TR6 Challan details copy, if paid earlier, to be provided for easy reference.

Clear All Save

Declaration:

- All the declaration points show to the user.

Apply For EPCG

Last Login: 01-Dec-2020 18:13:32

Outstanding

Progress: Applicant Details, Export Details, Capital goods sought to be imported Details, Export Obligation Imposed, Attachments, Declaration, Application Summary

Success Message
Your Application ARNEPCGAPPLY00104281AM21 has been saved successfully

Declaration

I/we, hereby, declare/certify that:

1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom. If anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
2. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended) the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC(HS) Classification of Export & Import Items as amended from time to time.
3. None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
4. None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/Company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
5. Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the P.
6. I/We shall not export items on the SCOMET list for which authorisation has not been taken.
7. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities, (in case of Service Providers who are not covered under service tax)

Feedback

Search the web and Windows

TCS Ms... Untitled... Director... FortiCl... WhatsA... EPCG-C... Untitled... 20:51 01-12-2020

- User select the check box, the user details are populated below the declaration. User click on save and next to move to next page.

☒ Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place*

MAHARASHTRA

Date*

23/10/2025

User Details

(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name ⓘ : ASHUTOSH

Email ⓘ : ashutosh

Office Address ⓘ

Residential Address ⓘ

Designation ⓘ : VICE PRESIDENT

Mobile ⓘ : 1234567890

AM,122002,

Clear All

Save & Proceed

Application summary page:

- User can print the summary in PDF format by clicking on the “Print summary” button.

- User sign the application by clicking on the sign button.

5. Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy.

6. I/We shall not export items on the SCOMET list for which authorisation has not been taken.

7. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (In case of Service Providers who are not covered under service tax)

8. In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved [together with applicable interest] on such imported goods which are found having no relation with product exported or service rendered.

9. I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Products(s) within a period of three years from the date of issue of EPCG Authorization felling which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable Interest thereon from the date of first import till the date of final payment.

10. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/ undertaking details.

Place : DELHI Date : 15/12/2020

Name : MK Designation : EPCG Ke Malik Email : Mobile :

Office Address :
Residential Address :

- After signing the application user click on submit button to submit the application.

of RBI), to the best of my knowledge.

5. Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking Import/export under any of the provisions of the Policy.

6. I/We shall not export items on the SCOMET list for which authorisation has not been taken.

7. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (in case of Service Providers who are not covered under service tax)

8. In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved [together with applicable interest] on such imported goods which are found having no relation with product exported or service rendered.

9. I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' in case of export of Pharmaceutical Product(s) within a period of three years from the date of issue of EPCG Authorization falling which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable Interest thereon from the date of first Import till the date of final payment.

10. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ **You have ticked the box as acceptance of declaration/ undertaking details.**

Place : DELHI Date : 15/12/2020

Name : MK Designation : [REDACTED]

Office Address : [REDACTED]

Residential Address : [REDACTED]

- Upon submit acknowledgement will generated.

My Last 10 Requests (View More)

10 entries

Sl. No.	File Number	File Date	RA Office	Scheme	Process	File Status	Payment Status	Action
1	03EFEP00467AM26	27/10/2025	RA MUMBAI	Export Promotion Capital Goods (EPCG)	Manual EODC	In Process	Not Applicable	Action
2	01EBEPC00116AM26	23/10/2025				In Process	SUCCESS	Action
3	03EHEPC00466AM26	16/10/2025				Approved	Not Applicable	Action
4	03EHEPC00465AM26	16/10/2025				Rejected	Not Applicable	Action
5	03EEEP00464AM26	16/10/2025				Approved	Not Applicable	Action
6	03EEEP00463AM26	16/10/2025				Approved	Not Applicable	Action
7	03EEEP00462AM26	16/10/2025				Approved	Not Applicable	Action
8	03EEEP00461AM26	16/10/2025				In Process	Not Applicable	Action
9	03EEEP00460AM26	16/10/2025				Approved	Not Applicable	Action
10	03EEEP00459AM26	15/10/2025	DGFT(HQ)	Export Promotion Capital Goods (EPCG)	Closure of EPCG Authorisation	Approved	Not Applicable	Action

Acknowledgement

Your request for manual EODC status update for authorisation number 0330052718 has been successfully submitted to Office of the Additional Director General of Foreign Trade, Mumbai RA Office via RA file number 03EFEP00467AM26

4.12 Transfer of authorization

Pre-conditions for applying for Transfer of authorization

- The applicant has an 'Active' IEC and is logged into the DGFT Customer Portal.
- E-Sign and DSC are enabled for submission.
- You must be logged into the DGFT customer portal and authorized to draft and submit applications.

Steps to apply for Transfer of Authorization

- Login to the portal with the valid credential and click on “**service**” menu and select “**EPCG**”

Not secure | internal-prd-alb-webcp-1138124212.ap-south-1.elb.amazonaws.com/CP/web?requestType=ApplicationRH&actionVal=checkLogin

GOVERNMENT OF INDIA | MINISTRY OF COMMERCE AND INDUSTRY

विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF FOREIGN TRADE

Home About DGFT Services My Dashboard Regulatory Updates Learn Indian Trade Service RTI

Home: Lokesh's Dashboard
Last Login 01-Dec-2020 16:48:49

For Your Action Notifications
Link your existing IEC or apply for new IEC to avail further services

IEC Profile Management
View IEC Related Details
Advance Authorisation / DFIA
EPCG
Import Management System
Export Management System
Online e-COM Application
Other Services
Complaints / Suggestions / Feedback

My IEC Manage Profile

Frequently Accessed Links
Advanced Authorisation MEIS IEC

- Upon click “EPCG”, screen will display user, user select the Transfer of Authorization.

Authorisation Transmission Details from DGFT
Check the authorisation transmission status from DGFT to CBIC. This is also available post login under submitted applications. [Explore](#)

Manual EODC Status Update
Use this option to manually update the status of already redeemed old licenses still shown as open. You shall be required to enter the details and submit with scanned copy of EODC letter. The request shall be sent to respective RA for processing. [Explore](#)

Apply for EPCG Committee
Request for relaxation of Policy / Procedures for EPCG authorisations. [Explore](#)

Transfer of Authorisation
Transfer of Authorisation [Explore](#)

Record Scrip Transfer Information
Record the scrip transfer information. [Explore](#)

Annual Reporting of EO Fulfilment
Use this option to report fulfilment of export obligation through online for both specific as well as average export obligation. [Explore](#)

- Upon click to Transfer to authorization screen will display to user to select the option “Start fresh application” and “proceed with exiting application”
- If the user proceed with the Draft application, user select the draft application number from the table and click on “ Proceed with Exiting application

Draft Application | Transfer of authorisation

Showing 10 entries

Select	S. No.	Draft Number	Created On	Created By	Last Updated On	Last Updated By	Action	BookMark
☒	1	DRAFTPCGTRANSAUTH00262301AM26	28/10/2025 14:05	liaisoning@marqueimpex.com	28/10/2025 14:06	liaisoning@marqueimpex.com	Action	

Showing 1 to 1 of 1 entries

[Start Fresh Application](#) [Proceed With Existing Application](#)

- If the user proceed with new application then click on “Start Fresh Application.
- Upon click “Start fresh application” screen of List of licenses displayed to the user.
- User select the licenses from the list.

Transfer of Authorisation

Last Login | Password Expires on 07-Nov-2023

Transfer of Authorisation Process Flow:

- EPCG Authorisations f...
- Authorisation Details
- Import And Export Details
- Revised Export Obligation...
- Utilization Detail
- Realisation Details
- Attachment
- Declaration
- Application Summary

EPCG Authorizations valid for Amendment

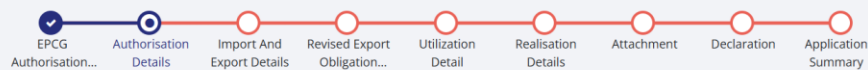
Showing 10 entries

Select	File Number from which Authorization is issued	Authorization Type	EPCG Authorization Number	EPCG Authorization Date
☐	05EAEP01578AM24	Zero duty EPCG Scheme	0531019552	28/06/2023

- Upon select the file number from the list provided on the screen user click on Save and Proceed.
- The next screen is “Authorization details”. No edit option provided only for information purpose.
- User verify the details and click on save and proceed.

Transfer of Authorisation

Last Login | Password Expires on 07-Nov-2023



Success Message

Your Application DRAFTEPCGTRANSAUTH00262301AM26 has been saved successfully

Authorization Details

EPCG Authorization Number

0531019552

Date of Issuance of Authorization

28/06/2023

IEC Number

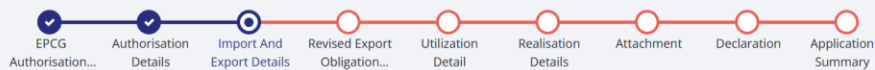
Firm Name

Branch Code

- Upon click to save and proceed user move to Import and export details tab.

Transfer of Authorisation

Last Login | Password Expires on 07-Nov-2023



Success Message

Your Application DRAFTEPCGTRANSAUTH00262301AM26 has been saved successfully

Details of exports of same/similar product/services made in the preceding three licensing years (excluding exports which have been counted / are being counted for fulfilling specific EO in respect of EPCG Authorizations within valid EO Period)

Amendment Import Item

Details of Export Items

- Import and export details tab non editable, user verify the details and click on save and proceed.
- The next tab is Revised export details tab. This is non editable tab, user verify the details and click on save and proceed.

Success Message

Your Application DRAFTEPCGTRANSAUTH00262301AM26 has been saved successfully

Revised Export Obligation Imposed

Show 10 entries

Total duty saved/duty paid (INR)	Specific Export Obligation to be imposed (First Block)		Specific Export Obligation to be imposed (second Block)		Specific Export Obligation to be imposed (over all)		Specific Export Obligation to be imposed Without exemption (if disallowed)	
	INR	USD	INR	USD	INR	USD	INR	USD
7,66,800.00	23,00,400.00	28,277.81	23,00,400.00	28,277.81	46,00,800.00	56,555.62	46,00,800.00	51,120.00

Previous 1 Next

Clear All

Save & Proceed

- User verify the Utilization details tab, Realization details tab and click on save and proceed.

- The next tab is “Attachment”, user provide the relevant document and upload and click on “Save and next”

Success Message
Your Application ARNEPCGMEODC00233464AM25 has been saved successfully

Attachment

Attachment Type: Please select

Remark:

Uploaded Document List

Show 10 entries

Attachment Type	Remark	View/Add More Attachments	Delete
No data available in table			

Previous Next

Upload Attachments

Note:

- If claimed authorisation is already redeemed, copy of redemption letter to be mandatorily provided.
- Authorisation letter copy and TR6 Challan details copy, if paid earlier, to be provided for easy reference.

Clear All Save

Declaration:

- All the declaration points show to the user.

Directorate General of Foreign Trade

egft.dgft.gov.in/STG_CP/web?requestType=ApplicationRH&actionVal=checkLogin#caseDtls

Home About DGFT Services My Dashboard Regulatory Updates Learn Indian Trade Service RTI

Apply For EPCG

Upload Offline Form Download Offline Utility Download IEC Profile Data

Outstanding

Applicant Details Export Details Capital goods sought to be imported Details Export Obligation Imposed Attachments Declaration Application Summary

Success Message
Your Application ARNEPCGAPPLY00104281AM21 has been saved successfully

Declaration

I/we, hereby, declare/certify that:

- The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom. If anything is found incorrect or false it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I/we undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, (as amended) the Rules and Orders framed there under; the Foreign Trade Policy, the Handbook of Procedures and the ITQ(HS) Classification of Export & Import Items as amended from time to time.
- None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
- None of the Proprietor/Partners(s)/Director(s)/Karta/Trustee of the firm/company, as the case may be, is/are a Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
- Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the EPCG Scheme.
- I/we shall not export items on the SCOMET list for which authorisation has not been taken.
- I/we do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (In case of Service Providers who are not covered under service tax)

Feedback

Search the web and Windows

20:51 01-12-2020

User select the check box, the user details are populated below the declaration. User click on save and next to move to next page

☒ Tick the box as acceptance of declaration/ undertaking and fill in the details below.*

Place* MAHARASHTRA Date* 23/10/2025

User Details
(Note: If user profile are not updated. Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name : AS Designation :
Email : as Mobile :
Office Address : RAM, 12
Residential Address :

Clear All Save & Proceed

Application summary page:

- User can print the summary in PDF format by clicking on the “Print summary” button
- User sign the application by clicking on the sign button make the payment and click on submit button..

5. Neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking Import/export under any of the provisions of the Policy.
6. I/We shall not export items on the SCOMET list for which authorisation has not been taken.
7. I/We do not come under the purview of Service Tax and therefore are not registered with the Service Tax Authorities. (in case of Service Providers who are not covered under service tax)
8. In respect of goods for which nexus is not established at a later date, I/We shall, without demur, pay to the Government Customs duty saved (together with applicable interest) on such imported goods which are found having no relation with product exported or service rendered.
9. I/We undertake to submit a self-certified copy of 'Drug Manufacturing Licences' (in case of export of Pharmaceutical Products) within a period of three years from the date of issue of EPCG Authorization failing which the Bank Guarantee/Legal undertaking executed/furnished at the time of clearance of Capital Goods with Customs authorities/Regional Authorities of DGFT, as the case may be, is liable to be forfeited/invoked and I/We would be liable to pay Customs Duty saved amount together with applicable interest thereon from the date of first import till the date of final payment.
10. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

☒ You have ticked the box as acceptance of declaration/ undertaking details.

Place : DELHI Date : 15/12/2020
Name : MK Designation : EPCG Ke Malik Email : mayur.kumar@gcs.com Mobile : 9285907447
Office Address : SHOP NO 88, SHRI RAM PLAZA, SHOE COMPLEX (HING KI MANDI), AGRA UP, 282003
Residential Address : Uday Bhawan, H-wing, Gate No-02, Maulana Azad Road, New Delhi, SOUTH DELHI, DELHI, 110024

Sign

Payment Details

Payments made from corporate accounts require additional approval from Bank portal. It may take 1 - 7 days to reflect in the system based on when approval is given from the checker account.

Applicant Name KOSAR NISHA Applicant Email Applicant Address
Application Type Export Promotion Capital Goods (EPCG) Service Type Transfer of Authorisation Draft Number
Service Description Fees Amount (₹)
Transfer of Authorisation 100

Have you already paid in Legacy Miscellaneous Payment System (eMPS) / Legacy Draft Application?
☐ Yes ☒ No

Submit

- Upon submit payment receipts generated. User may download the payment receipts for future reference.



DIRECTORATE GENERAL OF
FOREIGN TRADE

DGFT, Udyog Bhawan, New Delhi

E-PAYMENT RECEIPT

IEC	0500000000
File Number	05ERPC00766AM26
Date of Submission	2025-10-28 02:41:53
IP Address	192.168.136.36
Firm Name	IMPREGIMPEX PRIVATE LIMITED
Firm Address	GURCHHILL, GURCHHILL, GURCHHILL, GURCHHILL, GURCHHILL
Service Aailed	Transfer of Authorisation
Mode of Signature	Digital Signature

PAYMENT DETAILS

Transaction Id	2200432
Total Fee Amount (in INR)	100.00
Date of Submission	2025-10-28 02:41:53
Mode of Payment	ONLINE
Transaction Status	SUCCESS
Transaction Complete Date	2025-10-28 02:41:53

- User click on “OK” upon click acknowledgement generated regarding file submission.



DIRECTORATE GENERAL OF
FOREIGN TRADE

DGFT, Udyog Bhawan, New Delhi

✕

Your application for **Transfer of Authorisation** with file number **05ERPC00766AM26** has been successfully submitted to DGFT for further processing.

IEC	0500000000
File Number	05ERPC00766AM26
Date of Submission	2025-10-28 02:41:53
IP Address	192.168.136.36
Firm Name	IMPREGIMPEX PRIVATE LIMITED
Firm Address	GURCHHILL, GURCHHILL, GURCHHILL, GURCHHILL, GURCHHILL
Service Aailed	Transfer of Authorisation
Mode of Signature	Digital Signature
Transaction Id	2200432
Total Fee Amount (in INR)	100.00
Date of Submission	2025-10-28 02:41:53
Mode of Payment	ONLINE
Transaction Status	SUCCESS
Transaction Complete Date	2025-10-28 02:41:53

